

# LOK SABHA DEBATES (English Version)

Thirteenth Session  
(Tenth Lok Sabha)



सत्यमेव जयते

*(Vol. XXXIX contains Nos. 11 to 20)*

LOK SABHA SECRETARIAT  
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**Corrigenda to Lok Sabha Debates  
(English Version)**

.....  
**Thursday, April 27, 1995/Vaisakha 7, 1917(Saka)**  
.....

<u>Col/line</u>	<u>For</u>	<u>Read</u>
3/19(from below)	Nagpu espite	Nagpur despote
72/13(from below)	DR. R. SRIDHARAN	DR. RAJAGOPALAN SRIDHARAN
103/19	DR. A.K. PATEL	DR. AMRIT LAL KALIDAS PATEL
134/5	SHRI N.J.RAJHVA	SHRI N.J.RATHVA

For  
The Minister of State in the Ministry of Information and Broadcasting  
Read

The Minister of State of the Ministry of Information and Broadcasting

For  
The Minister of State in the Ministry of Petroleum and Natural Gas  
Read

The Minister of State of the Ministry of Petroleum and Natural Gas

For  
The Minister of State in the Ministry of Coal  
Read

The Minister of State of the Ministry of Coal

For  
The Minister of State in the Ministry of Planning and Programme Implementation  
Read

The Minister of State of the Ministry of Planning and Programme Implementation

For  
The Minister of State in the Ministry of Communications  
Read

The Minister of State of the Ministry of Communications

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**LOK SABHA**

Thursday, April 27, 1995/ Vaisakha 7, 1917 (Saka)

(The Lok Sabha met at Eleven of the Clock)

[MR. SPEAKER in the Chair]

**OBITUARY REFERENCES**

MR. SPEAKER : Hon. Members, it is my sad duty to inform the House of the passing away of one of our colleague Shri Tejsingh Rao Bhonsle and three of our former colleagues namely Sarvashri V C Kesava Rao, E K Imbichibava and Vutukuru Rami Reddy.

Shri Tejsingh Rao Bhonsle was a sitting Member of the House representing Ramtek Parliamentary Constituency of Maharashtra.

He was a Member of Maharashtra Legislative Assembly during 1978-80 and Maharashtra Legislative Council during 1985-91. He had served as Minister of State for Labour, Legislative Affairs, Prohibition and Excise in the State Government during 1978-79. He also served as Chairman of various Committees in the Maharashtra Legislative Assembly.

Earlier, he was the Mayor of Nagpur Municipal Corporation during 1969-70 and served as its member from 1969-78.

A widely travelled person he was a member of the delegation to the World Peace and Solidarity Conference in Hungary in 1976.

A person with varied interests Shri Bhonsle had special interest in games and sports. He was the President of District Volley Ball and Boxing Association of Nagpur and Shivaji Gymkhana, Nagpur. He regularly contributed articles in the local newspapers.

An able Parliamentarian he served as the Member of Standing Committee on Railways and other Parliamentary Committees.

Shri Bhonsle passed away at Nagpur on 26th April, 1995 after a prolonged illness at the age of 63 years.

Shri V C Kesava Rao was a Member of Constituent Assembly and Provisional Parliament during 1946-50 and 1950-52.

He had been a Member of Rajya Sabha during 1956-67 and 1974-86.

He was also a Member of Andhra Pradesh Legislative Assembly during 1967-72.

As an agriculturist, he was a champion of the problems of farmers and agricultural labourers and actively led the labour movements in Andhra Pradesh. He was the General Secretary of Andhra Provincial Agricultural Labour Union in 1947-48 and All India Agricultural Labour Congress in 1954-55.

Shri Rao worked ceaselessly for the upliftment of the depressed classes of his area. He founded number of hostels, primary schools for destitutes and orphans.

An able Parliamentarian, he served as member of various parliamentary committees of the House.

Shri Kesava Rao passed away on 10th April, 1995 at Madras at the age of 78 years.

Shri E.K. Imbichibava was a member of Third and Seventh Lok Sabha representing Ponnani and Calicut Parliamentary Constituencies of Kerala during 1962-67 and 1980-84 respectively. Earlier, he had been a member of Rajya Sabha during 1952-54.

He was also member of Kerala Legislative Assembly and served as Minister of Transport in the State Government during 1967-69.

Shri Imbichibava who started his public life as a student activist, involved himself in the freedom struggle and had undergone imprisonment many times.

He was an efficient organiser, orator and administrator and was one of the outstanding political leaders of his State.

Shri Imbichibava passed away on 11th April, 1995 at Dr. Ram Manohar Lohia Hospital, New Delhi at the age of 78 years.

Shri Vutukuru Rami Reddy was a member of Second Lok Sabha representing Cuddapah Parliamentary Constituency of Andhra Pradesh during 1957-62.

An advocate by profession, he served as a legal advisor to Cuddapah District Board during 1950-57. He had special interest in the field of sports.

Shri Reddy passed away on 15th April, 1995 near Yadgiri, Andhra Pradesh at the age of 77 years.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

THE PRIME MINISTER (SHRI P.V. NARASIMHA RAO) : Mr. Speaker, Sir, I feel very sad to have lost a particularly close friend in Mr. Bhonsle and long-standing colleagues in Mr. Kesava Rao and Mr. Reddy.

Mr. Bhonsle happened to be my successor in Ramtek constituency. He was a quiet but solid person in many respects. A studied person, unruffled, extremely amiable and when it comes to argument, he was second to none. He was a good public speaker, a good campaigner and a very constructive kind of person with varied experience not only in the Legislature and Parliament but in the municipal field also. He was a person who took interest in many many activities and I feel that Nagpur and all his friends-hundreds and thousands of his friends - will miss him for a long time.

Mr. Kesava Rao, Sir, was a very dear close colleague of mine in Andhra Pradesh. He was almost an expert on all the questions relating to agricultural labour. He himself came from Scheduled Castes but he was very active in many other fields like education also. He held membership of the Legislative Assembly there,

both Houses of Parliament here and he had a very full kind of public life with all its possible facets of public service.

Mr. Reddy from Cuddapah happened to be much senior to me but I did know him personally and also about the ability of his career as a lawyer being from the same fraternity in those days; I knew him as a very able lawyer and a good public servant of the people.

With Mr. Bava, I did not have any personal acquaintance, but I did hear about the multi-farious services rendered by him to the people.

Sir, I associate myself with the sentiments expressed by you and on behalf of myself and my Party I express my condolences to the bereaved families.

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker, Sir, death itself is painful but when death snatches a sitting Member of this House all of a sudden, it becomes more painful. Death is linked with the birth but when it comes all of a sudden or say untimely, then human being becomes helpless except to express his views on the transience of the world.

Bhonsle Sahib was an active Member of this House. He used to play an important role in the committees. I have been acquainted with him before he became a Member of this House. His contribution in the politics of Maharashtra, specially in bringing prosperity to the public life in Vidarbha was significant.

As you have said and the hon. Prime Minister has also recapitulated, the people of Nagpur still remember him for the good works done by him in the capacity of a Member of Legislative Council, a Member of Legislative Assembly and the Mayor of Nagpur. Despite political differences, he had tried to keep everyone together. We will miss him very much.

A few other colleagues are also no more among us. I have not had the privilege to be closely associated with Shri Kesava Rao. He was a Member of the Constituent Assembly. He also served as a Member of the Provisional Parliament.

Shri Imbichibava was my contemporary. We used to work together. With his death the people of Kerala have suffered an irreparable loss.

I pay my tributes to Shri Rami Reddy also. I associate myself and my party with the sentiments expressed by you and the leader of the House. Please convey our condolences to the bereaved families.

[English]

MR. SPEAKER : The House may now stand in silence for a short while as a mark of respect to the deceased.

11.12 hrs.

*The Members then stood in silence  
for a short while*

[Translation]

SHRI SURYA NARAYAN YADAV (Sahasra) : Mr. Speaker, Sir, Bhonsle ji was our colleague. I would also like to pay any tributes to him. He will be cremated today at Nagpur. He used to sit with us. It does not look good to run the House on such a sad occasion. My submission to you is that the House should be adjourned today and his death should be condoled.

SHRI RAJNATH SONKAR SHASTRI (Saidpur) : Mr. Speaker, Sir, I am distressed at the death of Shri Bhonsleji. He used to sit with us. It does not look good to run the House on such a sad occasion. However, we are ready to abide by your order.

SHRI DATTA MEGHE (Nagpur) : Mr. Speaker, Sir, I represent Nagpur city. Bhonsleji used to sit with us. He had cordial relations with all. I want to attend his funeral. Therefore, the House should be adjourned.

MR. SPEAKER : Such things are not discussed here. Had it been discussed in the Chamber, it would have been better. In such a situation, the dignity of the House is lowered. Since you have raised this issue, I am going to adjourn the House. I would like to request to all of you that if such issues are raised in the Chamber, instead of the House, it will be good.

[English]

The House stands adjourned to meet again tomorrow the 28th April, 1995 at 11 A.M.

## WRITTEN ANSWERS TO QUESTIONS

[English]

### STD/PCOs

\*341. DR. K.D. JESWANI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of STD/PCOs sanctioned in the country so far, State-wise;

(b) the total revenue earned during 1993-94 from these STD/PCOs;

(c) whether any case of financial irregularities has come to the notice of the Government; and

(d) if so, the steps taken by the Government to check recurrence of such cases?

THE MINISTER OF STATE THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The required information is given at the enclosed Statement.

(b) The information is being collected and will be laid on the Table of the House.

(c) and (d). Some cases of non-payment of dues to the Department in respect of STD/ISD PCO operators have come to notice.

Some cases of providing STD/ISD facility at cheaper rates by using the conference type instruments have also come to notice.

Action has been initiated against the Departmental employees and outsiders involved in the illegal use of telephones for STD/ISD purposes. Action is being taken to realise the dues. Surprise inspections by the Vigilance staff of the Department have been stepped up at vulnerable points in the telecom. network. Special CBI Cells have been set up at the 4 metropolitan cities to deal effectively with cases of misuse of STD facility. Action is being taken to amend the Indian Telegraph Act suitably to take effective action against persons indulging in illegal use of telephones.

#### STATEMENT

*Status of STD / PCOs as on 1.3.1995 in the Country (Circle-wise)*

CIRCLES	STD/PCOs
1. A & N Island	39
2. Andhra Pradesh	5065
3. Assam	1111
4. Bihar	1743
5. Gujarat	8397
6. Jammu and Kashmir	228
7. Kerala	5241
8. Karnataka	5963
9. Madhya Pradesh	5791
10. Maharashtra	7772
11. Orissa	1215
12. Haryana	2052
13. Himachal Pradesh	331
14. Punjab	4943
15. Rajasthan	5109
16. North Eastern	319
17. Tamil Nadu	4710
18. Uttar Pradesh (East) (West)	7189
19. West Bengal	179
<b>METRO DISTRICTS</b>	
1. Bombay	4884
2. Delhi	2572
3. Calcutta	2934
4. Madras	1809

#### Telefilms on Freedom Fighters

\*342. DR. KARTIKESWAR PATRA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of proposals of telefilms based on Freedom Fighters received by the Government for sanction as commissioned programmes as well as sponsored programmes during 1993-94 and 1994-95;

(b) the number out of them sanctioned and telecast on National Channel of Doordarshan;

(c) whether the Government have any policy to give priority in sanctioning telefilms based on freedom movement of the country;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) During this period Doordarshan only received four proposals for the production of telefilms on freedom fighters in the commissioned programme category.

(b) One, Sir. The said telefilm is under production.

(c) to (e). According to Doordarshan, telefilms on different themes are considered keeping in mind its programme requirements from time to time. Priority is given to proposals which have a social purpose.

#### Oil and Natural Gas Reserves

\*343. SHRI P. KUMARASAMY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the places in the country, where oil and natural gas Reserves have been found during 1993-94 and 1994-95, with special reference to the State of Tamil Nadu;

(b) the important locations where oil and natural gas exploration activities are being carried out;

(c) whether the Union Government have carried out any survey in the country to identify new places for carrying out oil exploration; and

(d) if so, the findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) During the years 1993-94 and 1994-95 ONGC and OIL have discovered hydrocarbons at 17 places viz. Ponnamanda (Andhra Pradesh), Halisa (Gujarat), North-Hapjan, Makum and South Rajgarh in Assam, Kherem (Arunachal Pradesh), Baggi Tibba (Rajasthan), B-15, C-37, B-153, WO-15 and WO-16 in Bombay Offshore, GS-15 and GS-23 in Krishna-Godavari (East-Coast) and Mattur, Kuttanallur and Perungulam in Tamil Nadu.

(b) The locations/places where exploratory activities are being carried out by ONGC and OIL are give in the enclosed Statement-I and II.

(c) Yes, Sir.

(d) Based on surveys, ONGC and OIL have identified and number of prospects, the details of which are given in the enclosed Statements-III.

**STATEMENT-I****O.N.G.C.**

*Locations/places where exploratory activities are being currently carried out by ONGC*

**(A) SEISMIC SURVEYS :**

Region	Area of Operation
WRBC	South of Padra, Harij-Khambel-Bechraji, Gamij, Linch, Nadasan, Lanwa-Balol-Modhera, Gandhinagar, South of Shahgarh, Pansar-Paliyad, Gandhar.
ERBC	Lakwa-Banamali, Disangmukh-Panidihing, Charali, Dangdhara-Titabar, Banskandi, Bhairavi-Masimpur, Sonari, Changmaigaon.
CRBC	Bahadurganj-Araria, Bangaon, Agartala, Golf Green.
SRBC	Gajulapadu-Angaluru, Bhimavaram, Nandigama, Narimanam, Pondicherry, Mori-Ponnamanda-Komarada, Kuttanallur and Jayankondan.
NRBC	Raniganj, Sarkaghat-Mandi-Bhangrotu, Janauri-Palampur, Damoh-Patheria-Patiagarh, Umaria-Tihki-Manendra.

In addition to above East and West Coast of Offshore is also being surveyed by 2 offshore vessels.

**(B) EXPLORATORY DRILLING :**

Region	State	Places/Areas
ERBC	Assam	Mekeypore, Lakwa-Lakhmani, Geleki, Rudrasagar, Sonari, Borholla, Khoraghat (all in Upper Assam). Bhubandar, Chattachura, Patharia (all in Cachar).
	Nagaland	Toshezu, Baghtynaga, Hozukhenaga, Changpang. (Where operations suspended due to environment problems).
CRBC	West Bengal and Tripura	Shantipur (Bengal), Rokhia and Agartala Dome (Tripura).
WRBC	GUJARAT	Jotana, Linch, Mansa, Nadasan, North Kadi, Sobhasan, Gamij, Halisa, Kalol, Limbodra, Paliyad, Walod, Wamaj, Padra and Gandhar.
	Madhya Pradesh	Tihki
SRBC	Andhra Pradesh	Ravipadu, Sakhimetipalli, Nandigama, Muliki palle, Mori, Lingala and Lankapalem.
	Offshore(KG)	KB-4 and GS-15
	Tamil Nadu	Pallivaramangalam, Mattur, Erungulam, Kamalapuram, Tiruvarur, Vettikadu, Kovikalappal and Pandanallur.
BRBC	Bombay offshore (West-Coast)	WO-16, WO-18, B-147, B-HW and B-12.

**STATEMENT-II****O.I.L.**

*Places where exploratory activities (surveys/exploratory drilling) are being carried out current by O.I.L.*

State	Districts/Area
Assam	Dibrugarh, Tinsukia, Sibsagar, Dhemaji and Lakhimpur districts.
Arunachal Pradesh	Changlong and Tirap districts.
Rajasthan	Jaisalmer, Jodhpur, Bikaner and Ganganagar districts.
U.P.	Bijnor, Moradabad, Budaun, Bareilly, Pilibhit, Rampur, Nainital, Pauri Garhwal, Pithoragarh districts of Western U.P.

## STATEMENT III

## O.N.G.C.

## New Prospects identified for Exploratory Drilling

Region	State	New prospects/area identified for exploratory drilling
ERBC	Assam	Angartali (Meghalaya), Bhairabi, Chakimukh, Chandipur, Harupani, Hatipati, Malagaon, Pathimara, Sajrai, Santak, Suphayam, Telihal
	Nagaland	Old Tsoi, Singhphan, Tiru hills, Titabar east.
CRBC	Tripura	Atharamura, Batchia, Jampai, Langai, Matchlithum, Rajnagar, Sonamura and Tulamura.
	West Bengal	Durgapur (for Coal bed methane).
WRBC	Gujarat	Asmoli, Lambha, Aritha, Bhandu, Vatrak, Dedana, Wadasma.
SRBC	Andhra Pradesh(KG)	Mandapetta West, Gokarnapuram, Adivipalam, Isukapudi, Kandikuppa, Salapaka, Kesanapalli-West, Rangapuram, West of Mori, Mataparru, Godi, Pulletikurru, Sitaramapuram, Mulaparru, Saripalle, Laxmipuram, Manginapadu, Lamellapadu, Madevapatnam, Satyavom, Namavanipalem and Siddavaram.
	Cauvery (Tamil Nadu)	Chidambaram, Panruti, Prospect 5, Noyvoli, Hariharankudal, Pundi, Thiruvaidaimarudur, Rettaikudi, Kodiakarai, Kizhavalur, Mullaivasal, Kannandangudi, Jayankondan, Mehir.
OFFSHORE KG (Offshore)		GS-28-1, GS-24-1, GS-21-AA, G-4-AA, GD-AA, GD-BB.
	Cauvery (Offshore)	PY-6-I, KH-5-1, Ph-7-1, GDW-1A, PH-18-1.
	Bombay	KK-1 (Kerala-Konkan), C-43, C-45, BHE B, B-24, B-172-B and Wedgeout structures-19 and 21.

## O.I.L.

OIL has also identified few sub-surface structures in Dibrugarh and Tinsukia districts of Assam.

## Job-Oriented Training for Tribals

\*344. SHRI JITENDRA NATH DAS : Will the Minister of WELFARE be pleased to state :

(a) whether the Union Government have any schemes for providing job-oriented training to the tribals;

(b) if so, the details of the areas in which the trainings given to the tribals; and

(c) the number of persons who have undergone training during each of the last three years, State-wise?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (c). The Scheme of Vocational Training for job opportunities was introduced as a Central Sector Scheme from 1992-93. The aim of the Scheme is to give employment opportunities to the unemployed tribal youth by importing them necessary skills so that they may find gainful employment. The scheme provides for different trades in which training can be given, viz. Cycle repair, Electrician, Radio and Transistor mechanic, Oil Engine and electric motor repair and watch repair, etc. These trades are, however, indicative only and the State Governments are free to substitute or include any

other trades which are considered suitable to lock conditions. The training is also imparted in the traditional crafts so that tribal youth are develop multiskills and become capable of utilising employment potential to his or her advantage. Hundred percent assistance is given to the States for setting up and maintenance of Vocational Training CentrEs. A sum of Rs. 9 crores has been allocated for the Scheme. The number of persons who have undergone training during each of the last three years, statewide is not readily available.

## Neyveli Lignite Corporation

\*345. DR. P. VALLAL PERUMAN : Will the Minister of COAL be pleased to state :

(a) whether the Union Government have approved the expansion and renovation of the existing units of Thermal Power Stations at the Neyveli Lignite Corporation ;

(b) if so, the details thereof;

(c) the amount allocated by the Union Government during each of the last three years for this purpose; and

(d) the progress made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) and (b). Government of India have sanctioned renovation of 9 existing units of first Thermal Power Station of NLC at a capital cost of Rs. 315.23 crores.

(c) The approved plan allocation in respect of this project, presently under implementation, during the last three years is indicated below :

Year	Allocation (Rs. in Crores)
1992-93	40.72
1993-94	44.80
1994-95	72.77

(d) Unit No.1 (50 MW) and Unit No.9 (100 MW) have been renovated and recommissioned. Other 7 units are programmed to be renovated in stages and the work is presently in progress.

[Translation]

#### Sardar Sarovar Project

\*346. SHRI KHELAN RAM JANGDE : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of the schemes formulated by the Union Government to rehabilitate the persons displaced due to the execution of Sardar Sarovar Project in Gujarat, Maharashtra and Madhya Pradesh; and

(b) the details of the places where these displaced persons have been rehabilitated so far ?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : (a) The Resettlement and Rehabilitation packages for the project affected persons on account of Sardar Sarovar Project have not been formulated by the Union Government but by the participating States of Gujarat, Maharashtra and Madhya Pradesh.

(b) A Statement is enclosed.

#### STATEMENT

1. The names of rehabilitation sites so far developed in Gujarat are as under :-

##### A. For Gujarat oustees in Gujarat

1. Akaotadar
2. Ambawaoui
3. Bhillvasi
4. Baroli
5. Bahadarpur-1
6. Bahadarpur-2

7. Bhaka
8. Bhadralli
9. Bhahadra
10. Chandangar
11. Chhatiarnli
12. Chhindiapura
13. Chichadia
14. Chikada-1
15. Chikada-2
16. Chametha
17. Dabhoi (Dhalnagar)
18. Dabhor (Sihor Road)
19. Dabhoi (Nada)
20. Dormar
21. Dhamadra
22. Dhefa
23. Dhanakiya
24. Dharamपुरi
25. Ferkuva
26. Fanta
27. Gadkai
28. Gantoli
29. Gora
30. Guthetha
31. Gogamadi
32. Gopalpura
33. Jamalgarh
34. Kankuvasana
35. Kadachhala
36. Kadikuva
37. Karmaliyapura
38. Karnet-1
39. karnet-2
40. Karamdi
41. Kavitha (251)
42. Dabhavan
43. Kalidoli
44. Kandewar
45. Kantheshwar
46. Kantheshwar (Kaitalvadi)
47. Kadlia
48. Kambolkuva

49. Kakarooda
50. Khokhara
51. Khandupura
52. Khadagada
53. Khandania
54. Kolu
55. Kothiya
56. Kundi Unchakalam
57. Kachhata
58. Kuni-tabe Bhadharapur
59. Kukad
60. Kasunder
61. Lachharas
62. Laved
63. Lotia
64. Lunaora
65. Malu-I
66. Malu-II
67. Motinaval Naniraval
68. Mota Karala
69. Motibedvan
70. Naohatpur
71. Navagama
72. Navavaghapura
73. Nasri
74. Nalwant (Gajalwant)
75. Naripuri
76. Navi Mangrol
77. Pachisoam
78. Parvala
79. Pansoli
80. Pani-Mahuda
81. Pipervati
82. Rozia
83. Rustapura
84. Sanoli
85. Sandhiya
86. Simaliya
87. Sinhadra
88. Simli
89. Sitpur
90. Shira

91. Suka
92. Sultanpura
93. Satnod
94. Tarasva
95. Tantalav
96. Thabavi
97. Indral
98. Utkoi
99. Umarva
100. Undi
101. Vadadala
102. Vadesia
103. Vadiwada
104. Vaghrali
105. Vaviyala
106. Vasna (S)
107. Pantalavadi
108. Varkhad
109. Vadaj-1
110. Vadaj-2
111. Zab-2
112. Zakharpura
113. Zoz-badalia
114. Bodeli

**B. For Madhya Pradesh oustees in Gujarat**

1. Surya
2. Gajadra (1 and 2)
3. Kavitha
4. Golagamoi
5. Madodhar
6. Morkhala
7. Hareshwar
8. Gutal
9. Sangadol
10. Saidal
11. Sandheli
12. Bakrol
13. Lotna
14. Khadgodhra
15. Kundi Unchakalam
16. Naria
17. Tarsava

18. Lilora
19. Sonipur
20. Chaklad
21. Juna rampur
22. Khandha
23. Vayadpura
24. Miyangam (Kambola)
25. Kangam
26. Sampa
27. Vedpur
28. Karmaliyapura
29. Vyara
30. Bamboj
31. Pratap Nagar
32. Pithor
33. Prithvi Rajpur
34. Kothiya
35. Sarsinda
36. Sigam
37. Akotadar
38. Kalidoli

#### C. For Maharashtra oustees in Gujarat

1. Parveta
2. Sinhadra
3. Lunadra
4. Nanidevrujan
5. Jambuwada
6. Sinhadra (Kalidoli)
7. Vadeli
8. Chilkada
9. Simamli
10. Sarsinda
11. Thuvavi
12. Kesarpura
13. Kherwadi
14. Vyara

II. In Maharashtra, 5 village Gaúthans have been set up in the Taloda area for Resettlement & Rehabilitation purposes. These are at (1) Somaval (2) Dekati (3) Amoni (4) Rozava and (5) Amali.

III. In Madhya Pradesh, layout plans have been finalised for 60 relocation sites. Six Resettlement & Rehabilitation sites, viz. (1) Chandan Khadi (2) Eklara (3) Balkhad (4) Khal Khurd (5) Bhavti and (6) Lonara have been developed.

#### 15-Point Programme for Minorities

\*347. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of WELFARE be pleased to state :

(a) whether the Government are considering to revise the 15-point programme for minorities;

(b) if so, the details thereof; and

(c) the time by which the revised programme is likely to be implemented?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes, Sir.

(b) The 15-Point Programme for the Welfare of Minorities is proposed to be recast so as to make it an effective instrument for ensuring non-discrimination against the minorities and also to focus sharply on the positive steps required to be taken to create a feeling of confidence amongst them that their life and property are secure; that they get fair and adequate share in economic development; that their educational development is adequately taken care of and that their representation in recruitment and share in employment opportunities are fair and adequate.

(c) The consideration on recasting and updating of 15-Point Programme is at a very advanced stage and its implementation may commence during the current year.

[English]

#### Allocation of Coal

\*348. SHRI ASTBHUJA PRASAD SHUKLA : Will the Minister of COAL be pleased to state :

(a) whether the Coal India Limited has issued directions to its subsidiaries to cancel all pending allocations of coal made to the non-core sector industries;

(b) if so, the reasons therefor;

(c) whether the Government have also received any representation from the Indian Coal Merchants Association for withdrawal of these orders;

(d) if so, whether the Government have also made any assessment of the negative impact of this decision; and

(e) if so, the steps the Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) and (b). Consents of coal companies for supplies of coal had validity only till the end of the month/quarter, except that three subsidiaries of Coal India Limited (CIL) had a different practice. It was decided in January, 1995 to have a uniform system in all subsidiaries of CIL as a result of which one month's grace period is to be allowed at the end of a quarter after which the remaining consents lapse. This measure was taken to deal with the problem of heavy backlogs and to avoid blocking of customers money for an unreasonably long period.

(c) to (e). Some suggestions in this regard have been received from Indian Coal Merchants Association. Government's perception is that the decision is not likely to have a negative impact. CIL have informed that coal was being supplied to the consumers against current sponsorships.

### Oil Exploration

\*349. SHRI HARIN PATHAK : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of oil blocks offered for exploration in the sixth round of bidding;

(b) the number of bids received for these oil blocks;

(c) whether there are some oil blocks for which no bids have been received in this round of bidding;

(d) if so, the details thereof;

(e) the action taken by the Government thereof; and

(f) the steps proposed to be taken for exploration of these blocks?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) 46 blocks were offered for Exploration of oil and gas under the Sixth round of bidding.

(b) 20 bids have been received for 12 blocks.

(c) and (d). No bids have been received for 34 blocks.

(e) and (f). These blocks could be offered in further rounds with modifications in their areas, and with additional data acquired by ONGC/OIL over a period of time to make them more attractive. They could also be explored by ONGC/OIL themselves.

[Translation]

### Oil Exploration Agreements

\*350. KUMARI UMA BHARTI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether any agreements have been signed between public sector oil companies and international oil companies for the exploration of oil;

(b) if so, the percentage of participation by each of the parties and the amount to be mobilized for this purpose; and

(c) the various sources from which this amount is likely to be mobilized by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). Government of India has so far signed three contracts for exploration of oil and gas. The details of percentage of participation by each

company in these contracts are given below :

Block	Name of Company	Percentage of Participation
CY-OS-90/1	Vaalco Energy USA,	27
	HOEC India	31.5
	Tata Petrodyne Inc. India	31.5
	ONGC	10
GN-ON-90/3 *	HOEC India	75
	Mafatlal Industries India	25
KG-OS-90/1 *	Albion India Inc. USA	25
	Coplex Ltd. USA	20
	Niko Resources Canada	20
	HOEC India	35

\* In these two blocks, ONGC has a carried interest of 30%, exercisable at the development stage.

The investment on exploration will be determined by the quantum of exploration work that the companies carry out. The investment will come from private companies and from the internal resources of ONGC.

### Utilisation of Water

\*351. SHRI VILASRAO NAGNATHRAO GUNDEWAR : Will the Minister of WATER RESOURCES be pleased to state :

(a) the quantity of ground water and surface water available in the country, separately;

(b) the per-capita consumption of water in the country; and

(c) the quantity of water utilised for drinking, irrigation and other purposes, separately?

THE MINISTER OF WATER RESOURCES AND MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : (a) The average annual availability of water resources potential has been assessed as 1869 billion cubic metres. However, the utilisable water resources of the country have been assessed as 1142 billion cubic metres (BCM). The break up of the utilisable quantity of ground water and surface water available in the country is as under :

	(in billion cubic metres)	
Surface water	-	690
Ground water	-	452
Total		1142

(b) The average per capita consumption of water is estimated as 668 cubic metres (approximately).

(c) The utilisation of water for various purposes is as under (surface and ground water combine):

Purpose	Utilisation (in billion cubic metres)
Irrigation	460
Domestic	25
Industrial	15
Energy	19
Others	33
<b>Total</b>	<b>552</b>

The total quantity of 552 billion cubic metres comprises 362 billion cubic metres from surface water and 190 billion cubic metres from ground water.

[English]

#### Tatkal Scheme

\*352. SHRI D. VENKATESWARA RAO :  
SHRI SHIV SHARAN VERMA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have decided to introduce 'Tatkal Scheme' for LPG connection;

(b) if so, the main features thereof; and

(c) the extent to which it would be helpful to the people ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). On 30th March, 1995, Government have approved a scheme for release of LPG connections on demand (Tatkal) to the following categories of prospective customers :

- Physically handicapped persons.
- Doctors under medical professions.
- NRIs.
- Staff of foreign nationality serving in embassies, consulates, trade commissioners.
- Foreign nationals residing in India under valid visa.
- Persons returning to India on transfer of residence basis.
- Retired defence personnel within one year of their retirement.
- Any person who has booked his LPG connection more than 7 years ago.

The main features of the scheme are as under :-

- The Tatkal connection shall be released against one time payment of non-refundable lump-sum amount of Rs. 5000/- besides

payment of normal/applicable security deposit for loaned equipment as applicable for domestic consumers.

- The Tatkal connection will be issued in the name of individual only.
- The Tatkal connection will be released with DBC.
- A total of 10% of annual industry allocation for release of new connections will be allocated for Tatkal connections.

#### Fire at Pasarlapudi ONGC Well

\*353. SHRI INDRAJIT GUPTA :  
SHRI C. SREENIVAASAN :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) Whether nearly Rs.10 crores worth of natural gas has been lost in the blow-out fire at the Pasarlapudi ONGC Well;

(b) the total losses incurred during the 65-days' blow out;

(c) the amounts paid to the international fire-fighting experts from USA; and

(d) whether ultimately the situation was brought to normal by ONGC's own engineers and staff?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Natural gas worth about Rs. 7.44 crores was lost in the blow out.

(b) The total loss incurred by ONGC due to the blow out is estimated to be about Rs. 31.5 crores.

(c) An amount of Rs. 9.37 crores has been paid by ONGC to the fire fighting experts.

(d) The fire in the blow out well was put off and the well capped by M/s. Emergency Resources International Inc., USA in association with the Crisis Management Team and engineers of ONGC.

[Translation]

#### AIR Kendras with Shortwave

\*354. SHRI RATILAL VARMA :  
DR. SAKSHIJI :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of Akashwani Kendras with shortwave transmitters in the country at present, State/UT-wise;

(b) whether the Government propose to set up more such Kendras in the country;

(c) if so, the details thereof, State/UT-wise; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) As given in the statement-I enclosed.

(b) and (c). Yes, Sir. The details are given in the statement-II enclosed

(d) Does not arise.

#### STATEMENT-I

STATE/UNION TERRITORY	NUMBER OF SHORTWAVE TRANSMITTERS		
	For Regional Service	For Home/ Synchronised Vividh Bharati Service	For External Service
1	2	3	4
Andhra Pradesh	1	-	-
Assam	1	1	-
Bihar	1	-	-
Himachal Pradesh	1	-	-
Jammu & Kashmir	3	-	-
Kerala	1	-	-
Karnataka	-	-	6
Madhya Pradesh	1	-	-
Maharashtra	1	1	-
Manipur	1	-	-
Meghalaya	1	-	-
Mizoram	1	-	-
Nagaland	1	-	-
Rajasthan	1	-	-
Tamil Nadu	1	1	-
Uttar Pradesh	1	-	5
West Bengal	2	-	-
Andaman & Nicobar (U.T.)	1	-	-
Delhi	1	8	7
Total	21	11	18

All India Radio has a total of 50 Short Wave Transmitters.

#### STATEMENT-II

STATE/UNION TERRITORY	LOCATION	POWER OF TRANSMITTER	REMARKS
1	2	3	4
Arunachal Pradesh	Itanagar	50 KW SW Tr.	Regional Service
Orissa	Jeypore	50 KW SW Tr.	Regional Service
Sikkim	Gangtok	10 KW SW Tr.	Regional Service

[English]

**Operational Efficiency of Refineries**

\*355. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have decided to appoint International Expert Agency to assess and upgrade the efficiency of Indian refineries based on recommendation of the Sunder Rajan Committee;

(b) if so, the details of the proposal under consideration;

(c) the present level of efficiency of Indian refineries as per standard norms and how do they compare with the international standards of operations; and

(d) the details of steps proposed to be taken to improve the operational efficiency of refineries?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (b). The Government have appointed a committee to review the action plans of the refineries, recommend suitable methodology for integration of refineries with technical institutes and R and D centres, recommend strategies for development of specialised skills needed for refining operations etc. The committee has not yet submitted its final report.

[Translation]

**Juvenile Delinquents**

\*356. SHRI BRIJBHUSHAN SHARAN SINGH : SHRI PANKAJ CHOWDHARY :

Will the Minister of WELFARE be pleased to state : (a) Whether the number of juvenile delinquents have been increasing in the country;

(b) if so, the reasons therefor; and

(c) the action taken/proposed to be taken by the Government to check the criminal tendency in the children ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) No, Sir. According to the latest crime statistics published by the National Crime Records Bureau, Ministry of Home Affairs, the incidence of juvenile crimes has been decreasing from 1988 to 1993 as under :

1988	38168
1989	36392
1990	30816
1991	29591
1992	21358
1993	20067

(b) Does not arise.

(c) In order to ensure that juveniles do not become hardened criminals, the Juvenile justices Act, 1986 has been enacted by the Government of India. The Act provides for a specialised system for the care, protection, treatment, development and rehabilitation of delinquent juveniles. While the responsibility for the implementation of the Act rests with the State Governments and Union Territory Administrations, the Government of India renders financial assistance to them for the creation/upgradation of the infrastructure envisaged in the Act. The State Governments/U.T. Administrations are being constantly pursued to ensure effective enforcement of the Act.

[English]

**Participation of Multinational Companies**

\*357. SHRI SUDHIR GIRI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether several multinational companies earlier participating in bids for telecom sector have now decided not to participate in the national telecom sector bidding; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Last date for tenders for basic services as well as cellular mobile telephones is not yet over. Therefore, no comments are possible at this stage.

(b) Does not arise in view of (a) above.

**Post Offices in Villages**

\*358. SHRI MOHAN RAWALE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of villages in the country which do not have the facility of post offices, State-wise;

(b) the number of villages provided with this facility during each of the last three years, State-wise; and

(c) the time by which it is proposed to provide post offices in all the villages in the country ?

THE MINISTER OF STATE FOR COMMUNICATIONS (SHRI SUKH RAM) : (a) The number of villages in the country which do not have the facility of post office, State-wise, is given in the enclosed Statement.

(b) and (c). Government's objective is to provide post offices in those areas where such facility does not exist, subject to fulfilment of departmental norms and availability of resources. During the Eighth Five Year Plan, it is proposed to open 1440 extra departmental branch post offices and 650 departmental sub post offices. In the first three years of the Eight Plan, 1306 extra departmental branch post offices and 262 departmental sub post offices have been sanctioned in the country. The details are given in the Statement enclosed.

## STATEMENT

Number of Villages in the Country without Post Offices and Number of Villages Provided with Post Offices During Each of the Last Three Years, State/Union Territory-wise

S.No.	Name of State/Union Territory	Villages without post offices.	Villages provided with post offices during the last three years.		
			1992-93	1993-94	1994-95
1.	Assam	22083	30	26	-
2.	Arunachal Pradesh	3379	nil	6	-
3.	Andhra Pradesh	5963	6	13	-
4.	Bihar	66718	70	90	-
5.	Delhi	93	nil	nil	-
6.	Gujarat	10438	30	15	-
7.	Haryana	4489	11	17	-
8.	Himachal Pradesh	19388	25	90	-
9.	Punjab	9434	27	7	-
10.	Chandigarh	17	nil	nil	1
11.	Kerala	nil	1	nil	-
12.	J & K	5018	8	23	-
13.	Madhya Pradesh	66142	111	35	-
14.	Manipur	1399	13	11	-
15.	Meghalaya	5181	1	6	-
16.	Rajasthan	30319	253	36	2
17.	Mizoram	348	11	6	-
18.	Orissa	43486	40	42	-
19.	Karnataka	20898	42	15	1
20.	Maharashtra	32024	144	114	-
21.	Goa	182	5	4	-
22.	Uttar Pradesh	101725	100	95	-
23.	Tripura	4076	7	6	-
24.	Nagaland	936	3	5	-
25.	Tamil Nadu	6438	10	8	-
26.	Pondicherry	233	-	-	-
27.	West Bengal	33761	56	17	-
28.	Sikkim	282	18	6	-
29.	Andaman & Nicobar	113	nil	nil	-

## Committee on Poverty Situation

\*359. SHRI CHITTA BASU :  
SHRI BIR SINGH MAHATO :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government have set up any Committee to go into the entire gamut of poverty situation in the country;

(b) if so, details thereof;

(c) whether the Committee has since submitted its report;

(d) if so, the salient features of the report; and

(e) the action taken/proposed to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) and (b). The Planning Commission in September, 1989 had constituted an Expert Group on Estimation of Proportion and Number of Poor in order to look into the methodology for estimation of poverty at national and state level and also to go into the question of re-defining the poverty line, if necessary.

(c) Yes, Sir.

(d) The main recommendations in the Report are given in the enclosed Statement.

(e) The report of the Expert Group has been released for a more informed debate on the subject. Copies have been placed in the Parliament Library. The recommendations of the Expert Group have implications for State-wise poverty estimates and programmes. Government has decided to obtain views of leading economists on the Report.

#### STATEMENT

- (1) The Poverty line recommended by the Task Force on projection of minimum needs and effective consumption demand, namely a monthly per capita total expenditure of Rs. 49.09 (rural) and Rs. 56.64 (urban) at 1973-74 prices be adopted as the base line. This was anchored in the recommended per capita daily intake of 2400 calories per day in rural areas and 2100 calories per day in urban areas with reference to the consumption pattern as obtained in 1973-74. The Group has further recommended that these norms may be adopted uniformly for all States.
- (2) State specific poverty line should be estimated as follows. The standardized commodity basket corresponding to poverty line at the national level should be valued at the prices prevailing in each state in the base year, i.e.... 1973-74. For updating poverty line to the current prices in a given year, a State specific consumer price index is needed. For this purpose the observed All India consumption pattern of the 20 to 30 percent of the population around the poverty line in 1973-74 should constitute the State-specific weighting diagram.
- (3) It is necessary that the deflators chosen should satisfy three main requirements : (i) they should be State-specific, consistent with the adoption of State-specific poverty lines on the basis of State-specific base year prices; (ii) they should reflect, as closely as possible, prices relevant to the consumption baskets of those around the poverty line; and (iii) the data base for the construction of the deflators should be periodically available comparable across States and consistent.
- (4) The Group came to the conclusion that it would be most suitable to rely on the disaggregated commodity indices from Consumer Price Index for agricultural labourers (CPIAL) to update the rural poverty line and a simple average of suitably weighted commodity indices of consumer price index for industrial workers (CPIIW) and consume price index on urban non manual employees (CPINM) for updating the urban poverty line.
- (5) Given the updated State-specific poverty lines and the corresponding size distribution of per capita consumption expenditure of NSS the number of poor as a percentage of total population or the poverty ratio should be calculated separately for rural and urban areas for each State. The absolute number of poor in each State in rural and urban areas should be calculated by applying the poverty ratio to the estimated population as given by the Registrar General of Census. The all-India (rural or urban) poverty ratio should be derived as a ratio of the aggregate number of State-wise poor persons to the total all-India (rural and urban) population. The implicit all-India poverty line may be worked out, given the all-India poverty ratio and the all-India distribution of population by expenditure classes obtained from the the same NSS survey.
- (6) The poverty line and poverty ratio in respect of States where availability of adequate data is a constraint, may be assigned from neighbouring areas on the basis of considerations of physical contiguity of areas and similarity of economic profile as indicated by other economic parameters.
- (7) The NSS consumption surveys-which are carried out every five years yielding State level estimates of mean per capita total consumption expenditure and the size distribution of population around the mean should be the basic source of information for estimating on a quinquennial basis the proportion of the population below the poverty line and changes therein. Calculations of poverty line and poverty ratios following the recommended method should be worked out for the years 1977-78, 1983 and 1987-88 and onwards as and when the state-wise results of quinquennial NSS rounds of comprehensive household consumption surveys are available.
- (8) The Group favours exclusive reliance on the NSS data on household consumption expenditure (without any adjustment) for estimating the poverty ratio by State and in rural and urban areas.
- (9) There is need to supplement the estimates of the proportion and number of poor with a comprehensive report on the levels of living of the bottom 30% of the population with the assessment of the following aspects.
  - (i) The composition of the poor population in terms of dominant characteristics, i.e., their distribution by region, social group, family characteristics, etc.
  - (ii) Nutritional status of the population.
  - (iii) Health Status : mortality, morbidity, access to and use of health services (public and private) and costs.
  - (iv) Educational status : School enrolment by region, sex and age group and by economic-social classes, reach and quality of public education services and costs.

(v) Living environment : distribution by density of settlement : living space per head : type of houses : access to safe drinking water and sanitation : access to amenities.

- (10) The first information indicator provided by the poverty ratio under this methodology needs to be supplemented and correlated with other indicators which may also be more readily verifiable than income or consumption expenditure. This is important in order to refine targetting so that the ineligible are excluded from and the eligible are fully covered in the intended benefits for targetted anti-poverty programmes.

#### Upper Yamuna River Board

\*360. SHRI KRISHAN DUTT SULTANPURI : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government have decided to re-constitute the Upper Yamuna River Board as per the directives of the Supreme Court;

(b) if so, the details thereof;

(c) the time by which it is likely to be re-constituted;

(d) whether the Memorandum of Understanding signed by the party States for sharing of Yamuna water is likely to be re-drafted;

(e) if so, the details thereof and the reaction of the beneficiary State Government thereto;

(f) whether there is any proposal to set up a tribunal to go into the entire issue;

(g) if so, the details thereof; and

(h) the steps taken/proposed to be taken to ensure the adequate supply of water to Delhi during the current summer season?

THE MINISTER OF WATER RESOURCES AND MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : (a) No, Sir. Upper Yamuna River Board has been constituted on 11.3.1995. The Supreme Court has not issued any directives to reconstitute the Upper Yamuna River Board.

(b) and (c). Does not arise.

(d) No, Sir.

(e) Does not arise.

(f) No, Sir.

(g) Does not arise.

(h) The Upper Yamuna River Board in its inaugural meeting held on 22.4.1995 took an interim decision that additional 100 cusec of water would be provided to Delhi for its Haiderpur Water Treatment Plant till the next meeting of the Board.

#### Financial Coverage

3470. SHRI P.C. CHACKO :

SHRI PARAS RAM BHARDWAJ :

Will the Minister of COAL be pleased to state :

(a) whether the Coal India Limited has introduced new system of 100 per cent financial coverage through bank guarantee for issuing consents for loading of wagons to the non-core sector from early February, 1995;

(b) if so, the details thereof;

(c) whether this new system has resulted in closure of a large number of brick kilns rendering lakhs of employees jobless;

(d) whether this new system has also disrupted the building industry rendering lakhs of construction workers jobless;

(e) whether some requests for withdrawal of this new system have been received by the Government;

(f) if so, the details thereof; and

(g) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) and (b). Coal India Limited (CIL) have recently taken a decision to cover all non-core sector order bookings by full financial coverage for the sake of uniformity, for protecting their commercial interests and for discouraging speculative order bookings.

(c) Coal India Limited (CIL) have reported that coal supplies to brick manufacturing units would not be affected on account of introduction of the above system and as such the question of closure of brick kilns and consequence thereof does not arise.

(d) Does not arise in view of reply to (c) above.

(e) to (g). Representations have been received favouring and criticising the decision. This is a commercial decision by Coal India Limited which will also help genuine consumers and discourage speculation. Coal India Limited do not propose to revoke their decision.

[Translation]

#### Irrigation Projects

3471. SHRI N.J. RATHVA : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of irrigation projects of Gujarat pending with the Union Government due to inter-State water disputes; and

(b) the steps taken/proposed to be taken by the Union Government to settle these disputes?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) Mahi Right Bank Canal Project proposed by Gujarat under National Water Management Project in October, 1994 is pending with the Union Government, due to inter-state Water Dispute with Rajasthan regarding interpretation of 1966 agreement on exploitation of Mahi river.

(b) The Project was examined by Central Water Commission and its comments were sent to the State Government of Gujarat in March, 1995. The State Government has yet to comply with the observations of Central Water Commission.

#### Centrally Sponsored Schemes

3472. SHRI HARI KEWAL PRASAD : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the amount sanctioned by the Union Government to the Government of Uttar Pradesh for various Centrally sponsored schemes during 1992-93, 1993-94;

(b) the amount actually provided to the State Government for this purpose during the above period; and

(c) the amount spent on these schemes during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) to (c). Centrally Sponsored Schemes are formulated by the Central Ministries/Departments in consultation with the State Governments/Union Territories and are implemented by the State Government/Union Territories. These schemes are monitored by the administrative Ministries concerned. The Planning Commission does not have any direct role in their implementation or monitoring. It, however, generally reviews the implementation of Plan schemes during the Annual Plan discussions with the State Governments/Union Territories.

[English]

#### Aromatics Complex

3473. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether an Aromatics Complex is proposed to be set up in Uttar Pradesh;

(b) if so, the location thereof;

(c) whether the Government have given clearance for the above complex; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) to (d). A letter of intent was issued to M/s. J.K. Petrochemicals Limited for setting up an Aromatics complex at Salempur, District Aligarh in Uttar Pradesh. The letter of intent has since expired on 31st March, 1994.

#### Refineries in M.P. and Gujarat

3474. SHRI PARAS RAM BHARDWAJ : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the US Trade and Development Agency (TDA) has provided grants to the Bharat Petroleum Corporation Limited to conduct feasibility studies and prepare details project reports for oil refineries to be set up in Madhya Pradesh and Gujarat respectively; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). Yes, Sir. The US Trade Development Agency has provided grants of US \$ 230,146.12 to M/s Bharat Petroleum Corporation Ltd. to fund costs for professional and technical services given by Consultant, M. W. Kellogg for preparing the feasibility study for setting up of a 6 MMTPA oil refinery at Bina in Madhya Pradesh.

#### Basic Amenities

3475. PROF. SAVITHRI LAKSHMANAN : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government have any proposals to spend huge amount on basic amenities under the Minimum Needs Programme during 1995-96;

(b) if so, the details thereof; and

(c) the details of the main basic Amenities under the Minimum Needs Programme include in this plan, state-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) to (c). There are 12 components of the Minimum Needs Programme which meet the basic needs of the people. Allocations for States/UTs for 1995-96 have not been finalised yet.

Details of approved outlay (1994-95) under all 12 components is as per enclosed Statement.

## STATEMENT

Approved Outlay for Minimum Needs Programme for 1994-95

(Rs. in lakhs)

S. No.	State/UTs	Education		Rural Health	Rural Water Supply	Rural Sanitation	Rural Electrification	Rural Roads
		Elementary	Adult					
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	2649.00	1100.00	800.00	4268.00	300.00	0.00	760.00
2.	Arunachal Pradesh	3007.00	100.00	346.05	1023.00	75.00	400.00	1463.00
3.	Assam	11626.00	349.00 #	1890.00	3846.00	70.00	500.00	250.00
4.	Bihar	9299.00	1000.00	2700.00	5500.00	300.00	300.00	7250.00
5.	Goa	409.00	38.00	232.00	375.00	100.00	0.00	0.00
6.	Gujarat	1451.00	395.00	1718.00	16781.00 *	400.00 #	0.00	700.00
7.	Haryana	3424.00	200.00	900.00	2260.00	30.00	0.00	5.00
8.	Himachal Pradesh	2924.00	60.00	5257.00	1150.00	1040.00	0.00	1355.00
9.	Jammu and Kashmir	3449.00	103.00	1662.00	3715.00	(500.00)	0.00	898.00
10.	Karnataka	12904.00	912.00	3438.00	8741.00	116.00	0.00	4091.00
11.	Kerala	0.00	0.00	506.00	4798.00	100.00	0.00	0.00
12.	Madhya Pradesh	10165.00	680.00	3350.00	4968.00	232.00	1900.00	2500.00
13.	Maharashtra	5265.00	735.00	3566.00	13000.00	118.00 #	0.00	11396.00
14.	Manipur	449.00	53.00	225.00	770.00	100.00	675.00	837.00
15.	Meghalaya	1950.00	100.00	500.00	1135.00	35.00	250.00	660.00
16.	Mizoram	575.00	18.00	328.00	340.00	10.00	720.00	638.00
17.	Nagaland	487.00	7.00	175.00	310.00	15.00 #	0.00	550.00
18.	Orissa	4352.00	784.00	1489.47	3235.00	170.00	800.00	4750.00
19.	Punjab	1233.00	150.00	1000.00	3300.00	100.00	0.00	0.00
20.	Rajasthan	11000.00	410.00	2950.00	7265.00	(90.00)	2200.00	3920.00
21.	Sikkim	660.00	12.00	250.00	380.00	20.00	0.00	660.00
22.	Tamil Nadu	4251.00	1924.00	2679.00	5999.00	1.00	0.00	1850.00
23.	Tripura	1700.00	80.00	450.00	874.00	25.00	705.00	890.00
24.	Uttar Pradesh	21152.00	440.00	4295.00	7875.00	1600.00	6500.00	14500.00
25.	West Bengal	2949.00	526.00	1107.00	2484.00	4.00	1050.00	950.00
26.	A and N Islands	655.45	6.15	372.00	400.00	40.00	0.00	0.00
27.	Chandigarh	314.00	0.00	90.00	0.00	(35.00)	0.00	45.00
28.	D and N Haveli	149.90	5.00	38.00	78.00	0.00	0.00	145.00
29.	Daman and Diu	90.00	3.00	45.00	63.00	5.00	0.00	34.00
30.	Delhi	7666.00	52.00	0.00	400.00	(25.00)	0.00	0.00
31.	Lakshadweep	53.50	3.00	48.32	87.00	7.00	0.00	0.00
32.	Pondicherry	526.86	0.14	211.00	75.00	10.00	0.00	0.00
Total-States and UTs		126785.71	10245.29	38617.84	105495.00	5023.00 * (650.00) * 5673.00	16000.00	61099.00
Total Central Allocation		32300.00	21400.00	0.00	89000.00	6000.00	0.00	0.00
Grand Total		179085.71	31645.29	38617.84	194495.00	11673.00	16000.00	61099.00

NB : The Rural Sanitation is a part of the water supply and sanitation sector.

The bracketed figures represent outlay for the purpose, included under Rural Development Sector.

\* Includes Rs. 10200.00 lakhs kept for Rural Water Supply but outside use for the project of laying pipeline in Saurashtra and Kuchchh region in Gujarat State.

# Outlay as recommended by Working Group and is not earmarked.

## STATEMENT

Approved Outlay for Minimum Needs Programme for 1994-95

(Rs. in lakhs)

S. No.	States/UTs	Rural Housing	Improvement of Urban Slums	Nutrition	Rural Domestic Cooking Energy		P.D.S.	Total
					Improved Chuthas	Rural Fuelwood Plantation		
1	2	10	11	12	13	14	15	16
1.	Andhra Pradesh	7787.00	292.00	1600.00		125.00	0.00	19681.00
2.	Arunachal Pradesh	125.00	0.00	120.00		0.00	77.00	6736.05
3.	Assam	322.00	40.00	770.00		0.00	80.00	19743.00
4.	Bihar	260.00	300.00	2200.00		400.00	324.00	29633.00
5.	Goa	20.00	0.00	56.00		0.00	5.00	1235.00
6.	Gujarat	1715.00	325.00	10700.00		331.00	45.00	34561.00
7.	Haryana	984.00	253.00	637.00		350.00	0.00	9043.00
8.	Himachal Pradesh	50.00	73.00	200.00		0.00	645.00	8754.00
9.	Jammu and Kashmir	18.00	88.00	347.00		78.00	141.00	10499.00
10.	Karnataka	8053.00	859.00	1399.00		300.00	0.00	40613.00
11.	Kerala	200.00	110.00	390.00		0.00	10.00	6114.00
12.	Madhya Pradesh	800.00	582.00	3000.00		250.00	310.00	28737.00
13.	Maharashtra	1800.00	1500.00	1000.00		0.00	0.00	38382.00
14.	Manipur	0.00	0.00	165.00		0.00	34.00	3308.00
15.	Meghalaya	60.00	40.00	238.00		100.00	31.00	5099.00
16.	Mizoram	10.00	10.00	115.00		100.00	42.00	2906.00
17.	Nagaland	0.00	0.00	154.00		0.00	79.00	1777.00
18.	Orissa	100.00	56.00	1443.00		240.00	50.00	17469.47
19.	Punjab	0.00	0.00	200.00		0.00	4.00	5987.00
20.	Rajasthan	468.00	400.00	800.00		296.00	243.00	29952.00
21.	Sikkim	22.00	0.00	170.00		0.00	45.00	2225.00
22.	Tamil Nadu	200.00	330.00	10043.00		118.00	157.00	27552.00
23.	Tripura	80.00	55.00	730.00		40.00	10.00	5639.00
24.	Uttar Pradesh	1915.00	785.00	2650.00		362.00	10.00	62084.00
25.	West Bengal	31.01	500.00	744.00		165.00	12.56	10522.55
26.	A and N Islands	0.00	0.00	34.74		0.00	81.77	1590.11
27.	Chandigarh	1.00	300.00	3.00		0.00	31.70	784.70
28.	D and N Haveli	30.00	0.00	37.94		0.00	10.00	493.84
29.	Daman and Diu	3.81	3.50	25.00		0.00	0.60	272.91
30.	Delhi	0.00	900.00	1000.00		0.00	70.00	10088.00
31.	Lakshadweep	0.00	0.00	15.00		0.00	0.00	213.82
32.	Pondicherry	98.00	40.00	250.00		0.00	16.00	1227.00
<b>Total-States and UTs</b>		<b>25152.82</b>	<b>7847.50</b>	<b>41236.68</b>	<b>0.00</b>	<b>3255.00</b>	<b>2565.00</b>	<b>443322.85</b>
								* (650.00)
								* 443972.85
<b>Total Central Allocation</b>		<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	<b>2100.00</b>	<b>3400.00</b>	<b>1235.00</b>	<b>175435.00</b>
<b>Grand Total</b>		<b>25152.82</b>	<b>7847.50</b>	<b>41236.68</b>	<b>2100.00</b>	<b>6655.00</b>	<b>3800.00</b>	<b>619407.85</b>

[Translation]

### Smuggling of Arms

3476. SHRI MAHESH KANODIA :  
SHRI KASHIRAM RANA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of persons taken into custody for smuggling illegal arms into the country from the border district of Kutch of Gujarat during each of last three years and so far; and

(b) the informations revealed from the statements of these persons and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) :

(a) Year	No. of persons taken into custody
1992	Nil
1993	Nil
1994	3 Pak nationals 9 Indian Citizens
1995	Nil

(b) On 9.2.1994, three Pak nationals were arrested by the police in connection with the espionage activities. During interrogation, one of them disclosed that they had crossed the border a month ago (i.e. a month before 9.2.1994) and brought with them one revolver and one Tamancha to sell in India. Offences under Arms Act and TADA were registered against the accused persons.

[English]

### 1996 World Cup Cricket

3477. SHRI V. KRISHNA RAO :  
SHRI C.P. MUDALA GIRIYAPPA :  
SHRI K. G. SHIVAPPA :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the country which is likely to be the host broadcaster of the 1996 World Cup Cricket;

(b) the authority/agency which is likely to be given the rights of coverage of the 1996 World Cup Cricket; and

(c) the expected revenues likely to be earned therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) India will be the host broadcasting country in respect of the matches played in India

(b) The exclusive world wide television and radio rights have been awarded to M/s World Tel Inc., USA by the Pak Indo Lanka Joint committee - PILCOM.

(c) It is difficult to make a realistic estimate of the revenue likely to be earned by Doordarshan from the aforesaid coverage.

### Investment in Agricultural Sector

3478. SHRI JAGMEET SINGH BRAR : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether attention of the Government has been drawn to certain observations regarding investment in agricultural sector made in the Economic Survey for 1994-95;

(b) if so, the details thereof; and

(c) the remedial steps taken/proposed to be taken in the light of suggestions made in the survey?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) and (b). According to Economic Survey 1994-95, the declining trend in the rate of investment in Agriculture in the recent years needs to be reversed. Gross capital formation in Agriculture and Allied Activities, measured at 1980-81 prices decreased during the eighties from Rs. 4864 crores in 1980-81 to Rs. 4792 crores in 1989-90 but has increased to Rs. 5228 crores in 1993-94.

(c) During the Eighth Five Year Plan (1992-97) significant level of investment is proposed in favour of areas in Agriculture and Allied Activities like horticulture, fisheries, rainfed farming, creation of infrastructure for minor irrigation, post-harvest management, etc. In order to encourage investment in infrastructure for agriculture, it is proposed to establish a new Rural Infrastructural Development Fund within the National Bank for Agriculture and Rural Development (NABARD). This Fund will provide loans to State Governments and State owned Corporations for completing the on-going projects relating to medium and minor irrigation, soil conservation, watershed management and other forms of rural infrastructure.

### Post Offices Building in Kerala

3479. SHRI KODIKKUNNIL SURESH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to construct departmental buildings for Post Offices during 1995-96 in Kerala;

(b) if so, the details with locations thereof; and

(c) the amount to be spent for the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c). The Department has proposed to start construction of the Post Office buildings during 1995-96 the details of which

are given in the enclosed statement. However, the actual construction will depend on the funds made available for the purpose by Government.

#### STATEMENT

S. No.	Name of projects
1.	Nedumkandam PO
2.	Sreekrishanpuram PO
3.	Cherplacharry PO
4.	Edamon PO
5.	Meppadi PO
6.	Pattom Palace PO
7.	Kunumkulam HPO, Complex
8.	Kayamkulam HPO
9.	Chalappuram PO

[Translation]

#### LPT in Bihar

3480. SHRI RAM KRIPAL YADAV : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government have received any complaint that most of the low power transmitters installed in Bihar are not working satisfactorily;

(b) if so, the details and the reasons therefor;

(c) the steps taken by the Government for repairing the instruments of these transmitters;

(d) whether the Government propose to replace these transmitters with high power transmitters; and

(e) if so, the time by which these are likely to be replaced?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) to (c). No, Sir. However, complaints of breakdown in service due to disruption/failure of power supply, failure of components etc., in respect of some Low Power TV transmitters are received from time to time. The complaints are duly attended and the service restored at the earliest.

(d) and (e). It has been envisaged to augment the power of 3 existing LPTs to High Power, subject to availability of resources and other infrastructure for the purpose. The normal lead time involved in implementation of a project of this magnitude is approx. 3 years and involves an expenditure of approx. Rs. 10.00 crores each.

[English]

#### Financial Management of Postal Department

3481. SHRI SANAT KUMAR MANDAL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the social audit panel has made some suggestions to the Government to improve the financial management of the Postal Department by utilising its money transfer and savings service to run a productive banking service;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) and (c). The details of the recommendations made and the reaction of the Department of Post thereon are given in the enclosed Statement.

#### STATEMENT

Details of Recommendations made by the Social Audit Panel	Nature of suggestions	Reaction of the Department of Post
(i) Item No. 3 (Part-II) Action Report No. III	It was suggested that if the Government for its own compulsions could not allow conversion of the entire present Savings Bank Operations into a normal bank, it should allow atleast 15 to 20% to operate a Postal Bank	The recommendation was not accepted
(ii) Item No. 4 (Part-II) Action Report No. III	Postal Department should be allowed to credit all such money order collections separately so that it could generate interest at bank rate to meet its expansion.	The recommendation was not accepted.

[Translation]

**Save Oil week**

3482. SHRI SURENDRA PAL PATHAK : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Indian Oil Corporation had observed "Save Oil" week recently;

(b) if so, the details of programmes organised during this week and the names of cities where such Programmes were organised;

(c) the total expenditure incurred on the implementation of these programmes; and

(d) the target fixed for saving oil during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). Yes, Sir. Indian Oil corporation (IOC) had observed Save Oil Week from 13-19 February, 1995 as part of the Oil Conservation Week observed by the Government of India. IOC had organised about 25,000 activities which *inter alia* included workshops, clinics, exhibitions, publicity through radio and TV, display of banners and posters, distribution of literature, film shows, etc. with a view to creating public awareness towards oil conservation in all sectors of economy specially in transport, agriculture, domestic and industrial sectors.

(c) IOC had incurred an expenditure of Rs. 68.3 lakhs on the implementation of various activities.

(d) No targets are fixed.

**LPG Agencies in Bihar**

3483. SHRI RAM TAHAL CHOUDHARY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the total number of L.P.G. agencies of public sector oil companies functioning in Bihar as on March 31, 1995;

(b) the total number of persons registered on the waiting list for L.P.G. connections; and

(c) the time by which the Government propose to issue L.P.G. connections to all the persons registered on the waiting list of Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). As on 1.1.1995, there were 165 LPG distributorships functioning in Bihar with a waiting list of 2.88 lakhs.

(c) Efforts are on to clear the waiting list as early as possible depending on product availability and enrolment plan, etc.

**Allocation of funds for Irrigation Projects**

3484. DR. LAL BAHADUR RAWAL : Will the Minister of WATER RESOURCES be pleased to state :

(a) the total amount allocated by the Union Government to the Government of Uttar Pradesh for on-going irrigation Projects, modernisation of irrigation projects and canals during the current financial year;

(b) the present position of these projects; and

(c) the time by which these projects are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI. P.V. RANGAYYA NAIDU) : (a) to (c). A Statement is given below :

**STATEMENT**

*Details of On-going Major, Medium and Extension, Renovation and Modernisation Irrigation Projects of Uttar Pradesh*

(Rs. in crores)

S.No.	Name of Projects	Latest Estimated cost	VIII Plan Outlay	Anticipated Expenditure till the end of March, 95	Proposed outlay for 1995-96	Likely date of completion
1.	2.	3.	4.	5.	6.	7.
<b>A. MAJOR PROJECTS</b>						
1.	Madhya Ganga Canal	506.08	145.00	87.45	30.00	VIII Plan
2.	Sarda Sahayak Project	1064.60	175.00	111.22	45.00	Beyond VIII Plan
3.	Saryu Nahar Pariyojana	1256.00	175.00	81.57	34.00	-do-

1.	2.	3.	4.	5.	6.	7.
4.	Eastern Ganga Canal	308.77	101.55	47.43	25.00	Beyond VIII Plan
5.	Sone Pump Canal	72.55	33.14	2.97	1.00	-do-
6.	Gyanpur Pump Canal	111.87	54.30	7.38	8.55	-do-
7.	Lakhwar Vyasi Dam	369.00	194.18	28.44	7.00	-do-
8.	Jamrani Dam	194.00	50.00	5.23	0.25	-do-
9.	Maudha Dam	95.93	15.41	26.65	13.00	Likely to be completed 96-97
10.	Rajghat Dam (UP Share)	106.83	14.03	13.00	2.00	Beyond VIII Plan
11.	Rajghat Canal System (UP)	126.44	70.00	24.57	10.00	-do-
12.	Bansagar Dam	185.00	57.14	13.00	7.00	-do-
13.	Bansagar Conveyance System (UP)	268.00	166.05	2.79	5.00	-do-
	Bansagar Conveyance System (MP)	27.92	26.81	0.75	0.50	-do-
14.	Tehri Dam	581.58	50.00	-	15.00	-do-
15.	Bewar Feeder	49.61	3.54	14.54	10.00	Likely to be completed 96-97
16.	Kanhar Irrigation	174.27	107.00	4.17	0.75	Beyond VIII Plan
17.	Chittorgarh Reservoir	30.94	10.42	4.77	2.50	-do-
18.	Chambal Lift	47.00	25.00	10.80	6.00	-do-
19.	Jarauli Pump Canal	27.54	10.00	2.27	2.00	
<b>B. MEDIUM PROJECTS</b>						
1.	Providing Kharif Channels in Hindon Krishni Doab	15.53	23.31	0.65	3.00	Beyond VIII Plan
2.	Gunta Nala Dam	20.60	7.70	4.97	3.50	Likely to be completed 96-97.
3.	Patharai Dam	15.86	8.32	5.33	3.60	-do-
<b>C. EXTENSION, RENOVATION AND MODERNISATION PROJECTS</b>						
1.	Upper Ganga Irrigation and Modernisation Project	705.89	287.00	270.54	55.00	Beyond VIII Plan
2.	I/C of Narainpur P/Canal	62.96	8.00	13.47	5.10	Likely to be completed 95-96
3.	Raising Meja Dam	52.18	8.00	7.16	9.50	Likely to be completed 96-97
4.	New Tajewala Barrage	25.00	10.00	-	0.10	Beyond VIII Plan
5.	Rev. Tons Pump Canal	35.19	7.82	11.32	5.00	Likely to be completed 96-97
6.	Licing of channels in Bundelkhand and Bagalkhand region	48.78	10.00	0.36	-	Beyond VIII Plan
7.	Modernisation of Lechchura by works	44.68	24.22	-	-	-do-
8.	Modernisation of Agra canal	36.89	24.51	1.38	0.50	-do-
9.	Modernisation of Ghaggar canal	36.96	8.62	8.14	5.25	Likely to be completed 96-97
10.	Kishau Dam	498.14	50.00	1.45	1.00	Beyond VIII Plan

[English]

### Tubewell Projects

3485. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government of Uttar Pradesh has submitted 3rd U.P. Public Tubewell Project for seeking World Bank assistance;

(b) if so, the details thereof;

(c) the response of the World Bank thereto; and

(d) the steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) and (b). The Government of Uttar Pradesh had submitted the 3rd U.P. Public Tubewell Project for World Bank assistance. The project envisaged, *inter-alia*, construction of 1,000 new tubewells of 150 Cubic Metre per hour capacity in 16 districts, connection of 1,500 existing tubewells with dedicated electric feeder lines and modernisation of 500 existing tubewells with estimated cost of Rs. 195.30 crores.

(c) The Project was considered by the World Bank. However, the Bank had raised a number of issues relating to performance of tubewells installed with the World Bank assistance earlier and was not satisfied with the steps taken by the Government of Uttar Pradesh to resolve the issues as raised by them in December, 1991.

(d) The matter was considered in the Ministry and in view of World Bank's reactions towards this project, the Government of Uttar Pradesh was advised not to pursue the proposal further for Bank assistance.

### DD Channels

3486. DR. VISWANATHAM KANITHI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the channels of Doordarshan which telecast programme in different languages of the country through satellites;

(b) whether the programmes in different languages are produced separately or these programmes are just the same as telecast by the respective regional D.D. Kendras;

(c) whether the programmes telecast on DD-I and DD-II from the State capitals of Southern State can be viewed in Delhi; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) Doordarshan is telecasting programmes in different regional languages on the following channels:

Ch. No.	Language
DD-4	Malayalam
DD-5	Tamil
DD-6	Oriya
DD-7	Bengali
DD-8	Telugu and Punjabi
DD-9	Kannada
DD10	Marathi and Kashmiri
DD-11	Gujarati
DD-13	Assamese and other North Eastern Languages

(b) The daily schedule comprises :

(i) the programmes telecast in the regional service by the respective Doordarshan Kendra;

(ii) fresh programmes and a selection of quality programmes telecast earlier.

(c) and (d). No, Sir. Only the programmes telecast on DD-4, DD-5, DD-8 and DD-9 channels can be received in Delhi through an appropriate dish antenna.

### Members of Oil Selection Board

3487. SHRI KUNJEE LAL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the names of the persons who are the members of the Oil Selection Board of Rajasthan;

(b) whether the Union Government have issued any directives to this Board for recommending allotment of petrol dealership;

(c) whether the recommendations of the Board are obligatory;

(d) if so, the total number of recommendations made by this Board for the dealership of petrol in Rajasthan so far; and

(e) the number of recommendations accepted by the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The tenure of previous Chairman and Members of the Oil Selection Board (Rajasthan) has been terminated in April, 1995.

(b) to (e). Oil Selection Boards (OSBs) have been constituted by the Government for selection of dealers/distributors of petroleum products on the basis of interviews of the eligible candidates who apply in

response to the advertisements of the Oil Marketing Companies. Recommendations of the OSBs are not referred to the Government for approval. These are sent by them to the concerned Oil Companies for issue of Letters of Intent. Till March, 1995, the OSB (Rajasthan) had recommended merit panels for 80 retail outlet dealerships.

#### Parallel Marketing of LPG

3488. SHRI RAMCHANDRA VEERAPPA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the States where parallel marketing of all petroleum products have started;

(b) whether Government have a proposal to expand the parallel marketing of LPG and other petroleum products; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). Under the Parallel Marketing System the Government has allowed the private agencies to import and market kerosene, LPG and LSHS by using/setting up their own import facilities and distribution network. The State-wise details of parallel marketing of all such products are not maintained by the Government. However, during 1994-95, parallel marketeers imported 521.6 TMT of SKO and 41.7 TMT of LPG through various ports in the country and these are marketed by the parallel marketeers in different states as per their own decision.

Public Sector Oil Companies are assisting private agencies with storage and handling facilities. Further, the Government is encouraging parallel marketeers to develop their own infrastructure facilities like port facilities, storage, bottling plants, etc.

#### Requirement of Coal

3489. SHRI SYED SHAHABUDDIN : Will the Minister of COAL be pleased to state :

(a) the total estimated annual requirement of coking coal in the country;

(b) the amount of coking coal produced in the country, during each of the last three years;

(c) the amount of coking coal imported in the country during each of the last three years;

(d) the average CIF price of the imported coking coal and the average ex-washery price of the coking coal indigenously produced;

(e) whether there are any projects in hand for augmenting the production capacity of coking coal in the country; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) Total quantity of washed coking coal required by the steel plants in the country during the year 1995-96 is estimated at 23.23 million tonnes.

(b) Total indigenous production of raw coking coal of all varieties during the last 3 years was as follows :

Year	Raw coking coal production in all varieties (million tonnes)
1992-93	45.36
1993-94	45.06
1994-95, (Prov.)	44.25

(c) Integrated steel plants being the main importers of low ash coking coal, imported 6.75 million tonnes of coking coal in 1992-93; 7.08 million tonnes in 1993-94 and 8.47 million tonnes in 1994-95 (provisional).

(d) Approximate CIF cost of coking coal imported by Steel Authority of India Limited (SAIL) during 1994-95 was Rs. 1900/- per tonne. Current average ex-washery price of washed coal from Coal India Limited's source is about Rs. 1260/- per tonne.

(e) and (f). For augmenting production of raw coking coal, 13 coal projects (total capacity 6.81 million tonnes) are in various stages of implementation in Coal India Limited.

#### Children in Observation Homes

3490. SHRI SHIV SHARAN VERMA : Will the Minister of WELFARE be pleased to state :

(a) the total number of children kept in the Observation Homes in the country, State-wise;

(b) the facilities provided to the children in these Homes; and

(c) the amount spent by Union Government on these Homes during each of the last three years?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) There are a total number of 14,555 children residing in the Observation Homes. The State-wise statement showing the number of inmates residing/maintained in various Observation Homes is enclosed Statement.

(b) The children are provided with various facilities like accommodation food, clothing, bedding, education and vocational training for their rehabilitation in the Observation Homes.

(c) During the last three years, the following amounts have been spent by the Union Government on

the various institutions set up under the Juvenile Justice Act, 1986.

Year	The amount spent (Rupees in lakhs)
1992-93	539.00
1993-94	110.60
1994-95	300.00

### STATEMENT

*State/UT-wise Statement Showing the Number of Children Residing in Observation Homes*

S.No.	Name of the State/UT	No. of Children
1.	Andhra Pradesh	373
2.	Assam	44 *
3.	Arunachal Pradesh	—
4.	Bihar	1146 *
5.	Goa	85 *
6.	Gujarat	1225 *
7.	Haryana	38
8.	Himachal Pradesh	6
9.	Karnataka	374
10.	Kerala	86
11.	Madhya Pradesh	2350
12.	Jammu and Kashmir	—
13.	Maharashtra	2638
14.	Manipur	—
15.	Meghalaya	40
16.	Mizoram	75
17.	Nagaland	132
18.	Orissa	43
19.	Punjab	296
20.	Rajasthan	29
21.	Sikkim	—
22.	Tamil Nadu	4000
23.	Tripura	—
24.	Uttar Pradesh	788
25.	West Bengal	422
26.	Andaman and Nicobar Islands	—
27.	Chandigarh	10
28.	Daman and Diu	—
29.	Dadra and Nagar Haveli	—
30.	Delhi	361
31.	Pondicherry	—
32.	Lakshadweep	—
		<b>14,555</b>

\* Total number of inmates residing in Observation Homes, Juvenile Homes and Special Homes.

### Post Offices in Rajasthan

3491. SHRIMATI VASUNDHARA RAJE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the target fixed for the opening of Post Offices, Extra Departmental Branch Post Offices and Sub-post Offices in Rajasthan during first three years of the Eighth Plan Period;

(b) the achievements made in this regard so far; and

(c) the total population villages covered with postal facilities?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The target fixed for the opening of post offices, Extra Departmental Branch Post Offices and Sub-Post Offices in Rajasthan during first three years of the Eighth Five Year Plan Period is as under :

Year	EDBOs*	DSOs**
1992-93	60	6
1993-94	30	5
1994-95	5	12

(b) Year-wise achievements made so far are as under :

Year	EDBOs	DSOs
1992-93	60	9
1993-94	30	6
1994-95	2	—

(c) Total population and all the villages are being served by the existing postal network.

### Investment for Development of Irrigation

3492. SHRI NURUL ISLAM : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether it is a fact that 75% of agriculturist of the country still depend on rain fed agriculture;

(b) if so, the details of investment made for the development of irrigation in the country during the last three years; and

(c) the progress made in regard to reducing this percentage during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) As per the latest information contained in the "Land use Statistics" 1991-92 (Provisional) of the Ministry of Agriculture, about 69% of the cultivated land is dependent on rain-fed agriculture.

(b) The details of investment for the development of irrigation through Major and Medium irrigation, Minor irrigation and Command Area Development Programme are as under :

Year	(Rs. in crores)
1992-93 (Actual Expenditure)	4375.06
1993-94 (Revised outlays)	4735.85
1994-95 (Approved outlays)	6173.86

(c) The estimated increase in irrigation potential created during the last three years viz., 1992-93 to 1994-95 is of the order of 6.73 million hectares.

### Satellite Based Communications Network

3493. SHRI GEORGE FERNANDES : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the British Telecom and Wipro Into-tech are setting up a satellite based communications network in India;

(b) if so, whether the experts from the two companies are working out the design of the network; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c). Yes. Sir, M/s. Wipro Infotech Limited have been granted a licence for setting up Closed User Group 64 KBPs Domestic Data Network Via INSAT Satellite System. The Company has proposed to set up this Network in joint venture with M/s. British Telecom. Experts from these companies are working for the design of the network. Brief details of the network is given in the enclosed Statement.

### STATEMENT

*Brief Details of the Closed user Group 64 KBPs Domestic Data Network via INSAT Satellite System to be set up by M/s. WIPRO Infotech Limited, in Joint Venture with M/s. British Telecom*

1. Network Architecture	Star
2. Access methods	
Inbound	TDMA
Data Rate	64 Kbps
Outbound	TDM
Data Rate	256 Kbps
3. Frequency of Operation	Extended C-Band
Uplink	6.725 - 7.025 Ghz
Downlink	4.500 - 4.800 Ghz
	(However the uge will be as per the capacity allotted by the DoT)
4. Hub Location	Bangalore
5. Number of VSATs	

1st year - Approximately 200 stations

2nd year - Approximately 350 stations

3rd year - Approximately 450 stations

4th year - Approximately 600 stations

### Local Area Development Scheme

3494. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Union Government have received any complaints from Members of Parliament regarding non-cooperation on the part of certain District Administrations in the implementation of M.Ps. Local Area Development Scheme :

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) Yes, Sir.

(b) and (c). The information is being collected and will be laid on the Table of the House.

### Invitation of Tenders

3495. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Ministry of committees, Department of tenders" appearing in the Times of India dated April 5,1995;

(b) if so, the facts thereof;

(c) the reaction of the Government thereto;

(d) the number of committees formed appointed in the Ministry during last three financial years including the details of their mandate, composition recommendations made and the follow up action taken; and

(e) the number of tenders invited by his Ministry during last three years, the number out of them finalised, and the number of cases in which the terms and conditions of the tenders were changed during their operations, including the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) and (c). Committees are constituted by the Department on need basis for examination of specific issues. The report submitted by D.K. Gupta Committee referred to in the News item is under consideration of the Government.

(d) Committees constituted by the Ministry of Communications during the last 3 years (1992-93, 93-94 and 94-95) include the 4 important Committees listed in the enclosed Statement-I. The details with regard to their composition and the terms of reference are given in the enclosed Statements II, III, IV and V.

The information regarding recommendations made by the various Committees and the follow up action taken thereon is being collected and will be placed on the Table of the House.

(e) The Department of Telecommunications invites tenders regularly, as per Government procedure, for procurement of different items of equipments and stores to meet the requirement of its ever-increasing development programmes. The details about the tenders invited during the last three years are as follows :

Year	No. of tenders invited	No. of tenders finalized
1992-93	42	34
1993-94	31	27
1994-95	40	23

Terms and conditions of tenders were not changed during the operation of tenders.

### STATEMENT-I

Financial year	Name of the Committee	Terms of Reference
1992-93	1. Committee for suggesting suitable tariff structure for the areas around a telephone exchange system.	Notification attached as Statement - IA
	2. Committee for examining the need for franchising public data network.	Notification attached as Statement - IB
1994-95	3. Joshi Committee to consider the issues relating to implementation of the National Telecom Policy.	Details as per Statement - IC
1994-95	4. D.K. Gupta Committee for Recommending Restructuring the Headquarters of the Department of Telecommunications.	Notification attached as Statement-ID

### STATEMENT-II

Government of India  
Ministry of Communications  
Telecom Commission

Sanchar Bhavan  
20, Ashoka Road,  
New Delhi-110001  
6th January, 1992

### ORDER

No. 2-1/92-TCO. Minister of State (C) had announced the decision regarding setting up of a Committee to go into the question of a suitable tariff structure for the areas around an exchange system.

2. It is accordingly decided to set up a Committee under the Chairmanship of Member (Finance), Telecom Commission and consisting of :

- |  |          |
|--|----------|
| 1. Member (Finance)  | Chairman |
| 2. Sr. DDG (PF)  | Member   |
| 3. DDG (MS)  | Member   |
| 4. Director (Costing)  | Member   |
| 5. Shri N.K. Dua,<br>G.M. (Pig.),<br>Gujarat Circle.             | Member   |
| 6. Shri T.S. Sridharan,<br>General Manager,<br>Karnataka Circle. | Member   |

3. The terms of reference of the Committee would be as under :

- (i) Define the peripheral areas around the local area of an urban exchange system.
- (ii) The tariff which should be applicable to calls between such peripheral areas and such exchange system, on a rational basis.
- (iii) Suggest any resultant modifications in the tariff structure in the revised Charging Plan under consideration of the D.O.T., keeping in view the revenue aspects.

4. The Committee would submit its report within a fortnight.

Sd/-  
(R. Ramanujam)  
Joint Secretary (A & P)

To

1. The Chairman and Members of the Committee.
2. Chairman, Telecom Commission.
3. All Members of Telecom Commission.
4. P.S. to Honourable Minister of State (C).
5. P.S. to Honourable Deputy Minister (C).

#### STATEMENT-III

Government of India  
Ministry of Communications  
(Telecom Commission)

Shanchar Bhavan,  
20 Ashoka Road,  
New Delhi - 110001

Dated : the 3rd December, 1992.

#### N O T I F I C A T I O N

Subject : Constitution of a Committee to establish a nation wide Packet Switched Public Data Network.

No. 2-5/92-TCO. Telecom Commission has planned establish a nation wide Packet Switched Public Data Network considering the large demand for the service from the business and industry all over the country. DOT has already set up a Public Data Network-I-net, using small size packet switches at 8 locations. This is being augmented further to cover additional locations. Tenders are being invited for setting up a network with large size packet switches covering 89 locations.

2. Telecom Commission has decided to franchise most of the Value Added Services. The feasibility of setting up of Public Data Network on franchise needs to be examined. It has, therefore, been decided to constitute a Committee of the following members to study the various aspects and make recommendations

for consideration of Telecom Commission :

1. S/Shri S.N. Prasad, Advisor (T) .... Chairman
2. R.C. Rastogi, Sr. DDG (F) .... Member
3. C. Ramesh, DDG (SW) .... Member
4. P.A. Mohd. Yaseen,  
CGM (Data Network)  
I-10, Sector-12, Noida-201301 .... Member
5. B.A.G.S. Rama Sarma,  
Director (SS), Tec. .... Member
6. A.K. Mittal, Director (CS) .... Member
7. D. Swaminathan, Director (ML) .... Member
8. Jitendra Mohan, DDG (TP) .... Convenor

2. The terms of reference of the Committee will be as follows :

- (i) To examine feasibility of setting up of a PSPDN network on franchise basis;
- (ii) To study the networking problems with the existing Public Data Network namely Inet, Remote Area Business Message Network (RABMN), Gateway Packet Switching System (GPSS);
- (iii) To frame the policy for inter-connection with Comm. network eg. NICNET, INDONET, ERNET etc.
- (iv) To recommend on the optimum number of licencee in the service;
- (v) To recommend the method of laying down licence fee/levy;
- (vi) To recommend conditions and obligations of the applicant and the Department of Telecommunications with regard to system specifications, operational procedures, policy for expansion, Terms of Surrender etc.

3. The Committee will submit the report within a period 8 weeks.

Sd/-  
(R. Ramanujam)  
Joint Secretary (A & P)

#### STATEMENT-IV

No. 2-46/89-TP

Dated:18-5-94

During the weekly meeting of the Telecom Commission on 18-5-1994, it has been decided to constitute a committee under the Chairmanship of Member (Technology) and Finance Groups to consider the issues relating to implementation of the National Telecom Policy, 1994 and make its recommendations to the Telecom Commission. Accordingly Member (Technology) has constituted a committee consisting of following officers:

1. Shri S. Muthuswamy, Sr. DDG.TEC
2. Shri G.S.S. Murthy, Sr. DDG (CS), DOT
3. Shri S. Rajagopalan, DDG (E), DOT

4. Shri S. Krishnan, DDG (LTP), DOT
5. Shri S. Satagopan, DDG (TM) DOT
6. Ms. Anuradha Mitra, Director (Costing), DOT
7. Shri Dilip Sahay, DDG (TP), DOT Convenor
8. Smt. Anita Soni, DDG (VLF), DOT

As the Committee has been given a tight schedule to complete its work, it will start functioning immediately and the first meeting will be held on 19th May, 1994 at 11.30 A.M. in the room of Member (T).

Sd/-  
(Dilip Sahay)  
D.D.G. (TP)  
18-5-1994

Copy to :

All members of the Committee.

#### STATEMENT-V

No. 5-20/94-TCO  
Government of India  
Department of Telecommunications  
Telecom Commission

Sanchar Bhavan  
New Delhi - 110001

Dated : 30th December, 1994

It has been decided, with the approval of Minister of State of Communication, to constitute a Committee to study and make recommendations regarding restructuring of the Headquarters of the Department of Telecommunication.

2. The Committee will consist of the following :

Shri D.K. Gupta, Retired Member (Services) : Chairman  
Telecom Commission

Shri R.U.S. Prasad, Additional Secretary (T) : Member  
D.O.T.

Smt. Ruchira Mukherjee, DDG (EF) : DOT - Member  
Shri Ashok Vij, Consultant - Member  
Shri S.D. Chaturvedi, Joint Secretary (A&P) - Member Secretary

DOT

3. The Committee may co-opt any other senior officer of the D.O.T. as a Member.

4. The Committee will submit its report in a month's time.

5. The following will be the terms of reference of the Committee :

- (i) Restructuring the administrative, technical and financial set-up at the Headquarters of

Department of Telecommunications in the context of National Telecom Policy, 1994 and the guidelines for the Entry of Private Sector into Basic Services.

- (ii) Rationalisation of distribution of work and channel of submission of papers on administrative, finance and technical side at the DOT Headquarters as also subject matters allotted to various divisions.

- (iii) Identification of critical areas which should receive proper focus in the context of National Telecom Policy, 1994.

Sd/-  
(Mohinder Singh)  
Under Secretary (Telecom)

Copy to :

1. The Chairman and Members of the Committee by name.
2. Chairman Telecom Commission
3. All Members of the Telecom Commission
4. PS to MOS (C).

#### Lower Wardha Irrigation Project

3496. SHRI RAMCHANDRA MAROTRAO GHANGARE : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government of Maharashtra has submitted the modified project report of Lower Wardha Irrigation Project to the Union Government for approval;

(b) if so, the details alongwith the projected cost thereof;

(c) the steps taken/proposed to be taken by the Union Government in this regard; and

(d) the funds earmarked by the Union Government for this project for 1994-95 and 1995-96?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) No, Sir.

(b) Does not arise.

(c) The State Government is required to submit modified project report to the Central Water Commission for techno-economic appraisal.

(d) The Planning Commission has approved an outlay of Rs. 8 crores for the project in the VIII Plan. The Planning Commission earmarks outlays in the Annual Plans only for certain selected projects. No outlay was earmarked in the Annual Plan 1994-95 for this project. Annual Plan 1995-96 has not been finalised.

### Operation Search Plan

3497. SHRI RAM PRASAD SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government have launched 'Operation Search Plan' all along the Western Coastline and borders to check smuggling, hawala and under-world activities; and

(b) if so, the details of the Plan and the mode of operation thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) and (b). The state Governments of Gujarat, Maharashtra, Goa and Rajasthan have been requested to launch a well coordinated 'Operation Search' to trace out the destination of smuggled goods and hawala money as well as to unearth other under-world dealings. 'Operation Search' would seek to strike at the very root of the problem, i.e. recipients of funds/materials and various other persons/agencies connected with under-world activities.

### Schools run by Eastern Coalfields Ltd.

3498. SHRI HARADHAN ROY : Will the Minister of COAL be pleased to refer to reply to Unstarred Question No. 4352 given on August 25, 1994 and state :

(a) the names of primary/nursery schools, middle/Jr. Higher Secondary, High/Higher Secondary schools run by Eastern Coalfields Limited;

(b) the number of teaching and non-teaching staff in each institution;

(c) the amount spent per month in each institution;

(d) the number of students in each institution; and

(e) the names of the boards affiliated to or recognised by it?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) No schools are run by Eastern Coalfields Limited.

(b) to (e). Do not arise.

### Scholarship to SC/ST Students

3499. SHRI ATAL BIHARI VAJPAYEE :  
DR. LAXSMINARAYAN PANDEYA :  
MAJ. GEN. (RETD.) BHUWAN CHANDRA  
KHANDURI :

Will the Minister of WELFARE be pleased to state:

(a) whether the Government have received any proposal for the revision of scheme of scholarships allowed to Scheduled Caste/ Scheduled Tribe students for professional/non-professional studies at the post-matric and post-secondary stage;

(b) if so, the details thereof; and

(c) the steps proposed to be taken by the Government in this regard?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b). Welfare Ministry has been receiving requests from various State Governments/Organisations/forums, etc. towards revisions in the maintenance allowance rates, income ceiling and removal of restrictive clause of two children under the Centrally Sponsored Scheme of Post Matric Scholarship for Scheduled Caste and Scheduled Tribe students.

(c) Planning Commission to which the above issues were referred have agreed for increasing the rate of maintenance allowance by 50% in case of technical and professional courses and 30% in case of non-technical courses. Modalities to revise the scheme of Post Matric Scholarships w.e.f. 1995-96 including enhancement of income ceiling, removal of restrictive clause of two children are being worked out.

### Crude Output and Production

3500. SHRI SRIKANTA JENA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether crude output from Cambay and Assam basins has been dwindling and projected production target for the Eighth Five Year Plan is not likely to be achieved;

(b) if so, the progressive shortfall in the crude output from Cambay and Assam basins during the last three years;

(c) the shortfall anticipated during the Plan period;

(d) the likely impact on the refineries linked to the regions; and

(e) the manner in which the Government propose to overcome the situation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). During the three years period 1992-93, 1993-94 and 1994-95, a shortfall in crude oil production to the extent of about 4.13 million tonnes in Cambay basin and about 5.01 million tonnes in Assam basin is expected with reference to the Eighth Plan target fixed in Sept. '91. During the entire plan period a total shortfall in production to the extent of about 17.49 million tonnes is expected from those two basins.

(d) and (e). The shortfall in indigenous production of crude oil is met through imports.

### Productivity Linked Bonus

3501. SHRI NIRMAL KANTI CHATTERJEE : Will the Minister of COMMUNICATIONS be pleased to state:

(a) the criteria for granting productivity linked bonus to employees of DOT and since when the criteria are operative; and

(b) the details of such bonus given to DOT employees during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The criteria for granting productivity linked Bonus to employees of DOT is as follows :

1. All regular employees of DOT including Industrial and work charged employees whose emoluments are upto Rs. 3500/- per month as on the last day of the relevant financial year are eligible under this scheme.
2. For the employees drawing emoluments more than Rs. 1600/- per month but not exceeding Rs. 3500/- per month, productivity linked bonus is calculated as if their emoluments are Rs. 1600/- per month.
3. The eligible official should have rendered atleast 6 months of continuous service during the relevant financial year.
4. Productivity Linked Bonus is calculated on incremental improvement in defined parameters taking 1985-86 as the base year. The above criterion is operative since 1986-87.

(b) The details of bonus given to DOT employees during the last three years are as under :

1991-92	51 days emoluments
1992-93	53 days emoluments
1993-94	55 days emoluments.

#### Telephone Racket

3502. SHRI P. KUMARASAMY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned 'CBI unearths phone racket' appearing in the "Hindustan Times" dated December 23, 1994;

(b) if so, the details thereof;

(c) the reaction of the Government thereto; and

(d) the steps taken or proposed to be taken to check the recurrence of such cases?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) Three technicians of the Area exchange used to connect International Call by passing the exchange by using a loop.

(c) CBI Bhopal has registered the case against three technicians of that exchange and investigation report is yet to come. However, the officials involved in the case have been placed under suspension.

(d) (i) The STD numbers have been transferred from strowger exchange to E-10-B Electronic Exchanges.

(ii) The decadic junctions are converted in M.F. signalling for STD traffic wherever possible.

#### Illegal Trade of Telephone Lines in Kanpur

3503. SHRI JAGAT VIR SINGH DRONA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government are aware about the illegal trade in Kanpur, U.P. of linking telephone lines with Dubai Muskat and other Arab countries with lesser charges by small exchanges operators and thus causing a heavy loss to the Government;

(b) if so, the action being taken against the guilty persons; and

(c) the steps proposed to be taken to stop such illegal trade?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) and (c). Case has been handed over to C.B.I. Lucknow for investigation.

#### Purchase of Pipes

3504. SHRI SOBHANADREESWARA RAW VADDE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether ONGC and IOC have made changes in the tender conditionalities in the matter of purchase of pipes;

(b) whether this change in the tender procedure has adversely affected our domestic pipe quoting firms; and

(c) if so, whether the Government propose to reconsider and take steps to restore the old procedure?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). The information is being collected and will be laid on the Table of the House.

#### Exploitation of Coal-fed Methane

3505. SHRI RAJENDRA AGNIHOTRI : Will the Minister of COAL be pleased to state :

(a) whether the Foreign Investment Promotion Board has allowed Multinational Companies to exploit coal-fed methane in the country;

(b) if so, the details thereof;

(c) whether proposals from any domestic companies in this regard have also been cleared;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) to (e). Government have accorded approval for exploration and development of Coal Bed Methane projects in India to the following companies :

Name of Company	Areas Allotted
1. M/s Modi-Mokenzie Methane Limited (a joint venture company)	225 sq. kms. in Raniganj Coalfield
2. M/s Amoco India Petroleum Company, USA.	Jharia Coalfield and North Karanpura Coalfield 266 sq. kms.

[Translation]

#### Religious Organisations

3506. SHRI CHHEDI PASWAN :  
SHRI LALL BABU RAI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether various religious organisations are fully or partially run by the Union Government and State Governments;

(b) if so, the details thereof;

(c) whether the Rajiv-Longowal accord gives commitment to implement the Punjab Gurudwara Act in all the parts of the country; and

(d) if so, with whom the responsibility lies to hold gurudwara elections in Punjab?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) and (b). The information is being collected and will be laid on the Table of the House.

(c) The Rajiv-Longowal Accord stipulates that the Government of India agrees to consider the formulation of an All India Gurudwara Bill, and that Legislation will be brought forward for this purpose in consultation with Shiromani Akali Dal, others concerned and after fulfilling all relevant constitutional requirements.

(d) The primary responsibility lies with the Central Government in consultation with the Government of Punjab and other state governments concerned.

#### Reservation to Backward Classes in Private Sector

3507. SHRI ARJUN SINGH YADAV : Will the Minister of WELFARE be pleased to state :

(a) whether the Government propose to provide reservation to backward classes in the private sector; and

(b) if so, the steps proposed to be taken by the Government in this regard?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b). Suggestion is constructive. This would be examined.

#### Seizure of Fake Share Certificates

3508. SHRI CHANDRESH PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Police have seized take share certificates, debentures etc. worth lakhs of rupees in Delhi in March, 1995;

(b) if so, the details thereof; and

(c) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) and (b). In February 19, 1995, the Crime Branch of Delhi Police unearthed a racket in large scale trading of stolen shares of various companies involving a complex network of sub-brokers, computer operators and postmen. A case under section 420/467/468/471/380/411/120-B IPC was registered at Police Station Connaught Place, New Delhi. Nine accused persons were arrested and 15,479 fake/stolen shares of various companies were seized from them.

(c) Government and other concerned agencies are keeping continuous vigilance to contain such criminal activities.

[English]

#### Unemployment

3509. SHRI M.V.V.S. MURTHY : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether any study has been conducted to ascertain the impact of economic reforms on the unemployment problem in the country;

(b) if so, the outcome thereof;

(c) whether the National Sample Survey Organisation has conducted any survey in regard to employment data during the last three years;

(d) if so, the details thereof; and

(e) the steps taken/proposed to generate employment in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) No, Sir.

(b) Does not arise.

(c) and (d). The National Sample Survey Organisation collected data on employment through surveys conducted with a thin sample (containing a smaller number of households than in a comprehensive survey) in the course of its 47th (July-Dec. 91) and 48th (Jan.-Dec. 92) rounds and through a comprehensive survey in the 50th round (July 93-June 1994). The rates of employment and unemployment (with respect to population) as per 47th and 48th Rounds for which results have become available are as follows:

*Number of persons employed and unemployed per 1000 persons - All India*

Status/Category	47th Round		48th Round	
	Emp- loyed	Unemp- loyed	Emp- loyed	Unemp- loyed
<b>Usual Principal Status</b>				
Rural Male	538	10	541	9
Rural Female	244	3	250	3
Urban Male	511	24	502	24
Urban Female	120	7	125	9
<b>Current Weekly Status</b>				
Rural Male	534	12	536	12
Rural Female	238	3	244	3
Urban Male	509	26	501	24
Urban Female	117	7	122	8

(e) Employment is a thrust area of the Eighth Five Year Plan. The Plan strategy lays stress on growth of employment intensive sectors, sub-sectors and activities through geographically and crop-wise diversified agricultural growth, development of agro-based and allied activities, encouragement of non-agricultural, particularly manufacturing activities in rural areas and small and decentralised manufacturing sector, expansion of programmes of construction of infrastructure and residential accommodation and promotion of growth of services and informal sector activities, besides streamlining the various special employment schemes.

[Translation]

#### Supply of Coal

3510. DR. P.R. GANGWAR : Will the Minister of COAL be pleased to state :

(a) whether the Government are aware that the Bricks industry in Uttar Pradesh is facing crisis due to non-availability of coal; and

(b) if so, the steps taken by the Government to supply coal to this industry?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) and (b). Coal India Limited (CIL) have informed that they are not aware of Brick Kiln Industry in Uttar Pradesh facing a crisis situation due to non-availability of coal. Coal Supplies are arranged to Brick Kilns in Uttar Pradesh both by rail and road on the basis of sponsorships issued by the State Government. Sponsorships are also issued to the associations of Brick Kilns owners and Government nodal agencies. During the year 1994-95 about 17.55 lakh tonnes (provisional) of coal was supplied to the Brick Kilns in Uttar Pradesh.

Apart from supply of coal against sponsorships coal is also being supplied under Liberalised Sales Scheme in which actual users have been accorded the highest priority. As such Brick Kilns may also obtain coal from the identified LSS sources to meet their additional requirements, if any.

[English]

#### Amendment to Code of Criminal Procedure

3511. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have decided to amend the Code of Criminal Procedure, 1963 for summary trial and quick convictions; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) and (b). A Provision for summary trial already exist in section 260 of Cr. P.C. However, a Bill is pending with Parliamentary Committee on Home Affairs for amending *inter-alia* section 260 of Cr. P.C. to provide that the offence of theft and other cognate offences under various sections of Indian Penal Code to be tried summarily where the value of property involved does not exceed two thousand rupees instead of two hundred rupees at present. It also provides for summary trial of offence of criminal intimidation punishable with imprisonment upto two years.

#### Telecom System in Orissa

3512. SHRI GOPI NATH GAJAPATHI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Orissa is lagging behind in the field of Telecommunications in comparison to other States

(b) if so, the reasons therefor;

(c) whether the Government propose to improve and modernise the telecommunication system in the State; and

(d) if so, the details of plan drawn/proposed to be drawn in the regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b). No, Sir. In Orissa about 99 percent of the exchanges are electronic as compared to all India figure of 87%.

(c) The improvement of telephone service is a continuous process. Various measures are regularly taken by the department for improving the services as detailed below:

- (i) Computerisation of various services.
- (ii) Upgradation of External Plant and other equipments.
- (iii) By adding new exchange capacity.
- (iv) Providing reliable transmission media etc.

(d) The details of the proposed plan for improving the services during 95-96 and 96-97 subject to availability of resources are as follows :

Telecom. Service	95-96	96-97
<b>Adding to</b>		
(i) Switching capacity	35,000	40,000
(ii) DELS	25,000	30,000
(iii) TAX Capacity	6.5k	8k
(iv) Village Public Telephones	8,500	10,000
(v) STD routes	50	50

#### Bank Erosion by Rivers

3513. PROF. SUSANTA CHAKRABORTY :  
SHRI CHITTA BASU :  
SHRI BIR SINGH MAHATO :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether an all party delegation from West Bengal met him recently and appraised him the problems of bank erosion of Ganga-Padma rivers in Murshidabad and Malda districts;

(b) if so, the broad details of the demands made by the delegation; and

(c) the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) to (c). An all party delegation of West Bengal Legislative Assembly met Union Minister of Water Resources on 22nd February, 1995 and submitted a memorandum on bank erosion problems of Ganga-Padma rivers in the districts of Murshidabad and Malda. This delegation has demanded release of Rs. 50 crores

as an additional Central Assistance for the remaining 8th Plan period and the entire cost of protection of railway track, national highway to be borne by the Central Government. State Government officials have been requested to submit proposals in complete form so that it could be examined and considered for investment sanction.

[Translation]

#### Pending Schemes

3514. SHRI CHINMAYANAND SWAMI : Will the Minister of PLANNING AND PROGRAMME be pleased to state :

(a) the details of the various schemes sent by the Government of Uttar Pradesh pending with the Union Government for their approval;

(b) the action taken by the Union Government on these schemes; and

(c) the time by which these schemes are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) and (b). According to information furnished by Government of Uttar Pradesh, several proposals relating to dairy development, surface transport, power, irrigation, higher education, industry etc. are reportedly pending for clearance of Central Government.

(c) As the projects and schemes are being handled by several Central Ministries. It may be difficult to indicate the time about sanctioning of the schemes.

[English]

#### Gas Connections

3515. SHRI AVTAR SINGH BHADANA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Union Government have fixed any target for releasing gas connections in Gujarat and Haryana during 1995-96;

(b) whether the Union Government are aware of the huge backlog of gas connections in Gujarat and Haryana;

(c) if so, the number of applications for LPG connections received from the States of Gujarat and Haryana are pending at present;

(d) the steps taken/proposed to clear the backlog of these States; and

(e) the criteria being adopted for sanction of double bottle connections thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (e). The number of wait-listed applicants as on 1.1.1995 in Gujarat is around 8.07 lakhs and that in Haryana is 3.97 lakhs. For the year 1995-96, a target of 15 lakhs has been fixed for enrolment of new LPG customers throughout the country. Allotment of new LPG connections and release of DBCs are not made on State-wise basis. New LPG connections are released in a phased manner throughout the country depending upon the availability of LPG, total new customer enrolment, waiting lists, slack available with the distributors and their viability. Efforts are constantly on to release. LPG connections to as many applicants and as early as possible by ensuring higher product availability through higher production from existing sources, commissioning of new production sources and imports.

LPG customers of the Public Sector oil companies interested to have a second cylinder, are required to get their names registered with the concerned distributors. The distributors release second cylinder on a first-cum-first served basis, subject to availability of quota.

#### Night Post Offices in Karnataka

3516. SHRIMATI CHANDRA PRABHA URS : Will the Minister of COMMUNICATIONS be pleased to state:

- the number of night post offices functioning in Karnataka;
- the number of post offices functioning on Sundays;
- whether there are some post offices in Bombay which work on Sundays and also during night;
- if so, the details thereof;
- whether the Government also propose to introduce such Post Offices in Karnataka;
- if so, the details with locations thereof; and
- if not, the reasons there for?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) There are seven Night Post Offices functioning in Karnataka.

- These seven post offices function on Sundays.
- Yes, Sir.
- There are six such post offices in Bombay. Besides, there are two post offices one each at Santa Cruz and Sahara International Air Terminals working round the clock on all days.
- and (f). There is no proposal to introduce any such post office in Karnataka.
- There is no justification either on the basis of traffic or on other grounds.

#### Requirement of Coal

3517. SHRI DILEEP BHAI SANGHANI :  
SHRIMATI BHAVNA CHIKHLIA :

Will the Minister of COAL be pleased to state :

- the total annual requirement of coal for the Thermal Power Stations in Gujarat;
- the total consumption vis-a-vis production of coal during the last two years;
- whether there is an acute shortage of coal required for these Thermal Power Stations in the State; and
- the action taken by the Government to meet the requirement of coal for these Thermal Power Stations?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) The requirement of coal for thermal power stations in Gujarat during the year 1994-95 was 133.70 lakh tonnes (provisional) as assessed by Central Electricity Authority.

(b) The overall offtake of coal and production from Coal India Limited during the last two years were as under :

(In million tonnes)

	1993-94	1994-95 (provisional)
Off-take	216.50	222.65
Production	216.10	223.10

(c) and (d). Thermal Power Stations in Gujarat had a demand materialisation of over 95% during 1994-95. CIL have stated that coal supplies to these power stations could have been even better but for their failure in clearing outstanding dues necessitating regulation of their supplies.

#### Recommendations of Sunder Rajan Committee

3518. SHRI S.M. LALJAN BASHA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- whether the Sunder Rajan Committee has recommended full decontrol and deregulation of the marketing sector in hydrocarbons;
- if so, the implications of this recommendation;
- whether the present system of allotment of petrol retail outlets and LPG agencies is proposed to be scrapped; and
- if so, the steps taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d). A 'Strategic Planning Group' on restructuring of the National Oil Industry, with members comprising top management from public and

private sector and leading experts from academic and research institutes, has been formed. Sunder Rajan Committee report will form the input material for the consideration of the 'Strategic Planning Group'. There is no proposal as yet to scrap the present system of allotment of retail outlets and LPG agencies.

[Translation]

### Telephone Exchanges in Bihar

3519. SHRI PREM CHAND RAM : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of telephone exchanges opened and converted into electronic exchanges in Bihar during 1994-95, separately;

(b) whether the Government propose to open more electronic telephone exchanges and convert the remaining exchanges into electronic exchanges in the State during 1995; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Number of new telephone exchanges opened=33 Number of telephone exchanges converted into electronic = 7.

(b) Yes, Sir.

(c) During the year 1995-96, it is planned to open 30 numbers of electronic telephone exchanges and to convert three numbers of electro-mechanical exchanges. The remaining two numbers of electro-mechanical exchanges will be converted into electronic when they have lived their useful life.

### Telephone Exchanges in Maharashtra

3520. DR. GUNVANT RAMBHAU SARODE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to increase the number of telephone lines in the existing telephone exchanges in Maharashtra;

(b) if so, the details of those exchanges; and

(c) the estimated expenditure to be incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) 20,36,556 lines of Net Switching Capacity are planned to be added during 8th Five Year Plan in Maharashtra including MTNL Bombay. 9,79,298 lines have been added so far. 10,57,258 lines are proposed to be added during the remaining period of 8th Five

Year Plan. The No. of exchanges to be expanded or added depends upon availability of different types of equipment and demand in particular location and is decided on year to year basis.

(c) An estimated expenditure of about Rs. 4900 crores is to be incurred for additional lines in Maharashtra including MTNL Bombay during 8th Plan.

[English]

### Telephone Services in West Bengal

3521. SHRI SUBRATA MUKHERJEE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether any steps are being taken to improve the telephone services in West Bengal, particularly in North Bengal districts; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir. It is a continuous process.

(b) (i) Out of 496 exchanges in West Bengal State, 481 exchanges have already been converted into electronic exchanges in which North Bengal districts. Out of 114 exchanges, 110 exchanges have already been converted into electronic exchanges. All the exchanges are working satisfactorily.

(ii) 19.5 thousand new lines is proposed to be installed during 1995-96 in North Bengal Area out of which some of the equipment will be used for replacing the old exchange lines.

(iii) S.T.D. facilities will be commissioned for remaining stations of North Bengal during the year 1995-96 subject to the availability of equipment and accommodation.

### Commemorative Stamp

3522. DR. R. SRIDHARAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have received any representations for issue of commemorative stamp in the honour of Mr. Wilhelm Cunard Roentgen who had discovered X-Ray;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) and (c). It has been decided to issue a stamp on Mr. Wilhelm Cunard Roentgen in 1995 to mark the 100 years of Discovery of X-Ray.

[Translation]

### P.L.I. in Gujarat

3523. SHRI RATILAL VARMA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the steps taken by the Union Government to promote Postal Insurance Scheme in Gujarat during the last three years; and

(b) the target fixed for 1995-96 in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The following steps were taken :

- (i) Meetings and drives organised through Development Officers and Field Officers.
- (ii) Publicity was made through hearings, neon sign boards and advertisement in newspaper.
- (iii) Publicity was also made through personal contracts, distribution of publicity brochures and souvenir items.

(b) A target of Rs. 64.00 crores has been fixed for the year 1995-96.

### LPG Agencies to SCs/STs

3524. SHRI DILEEP SINGH BHURIA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of LPG agencies and petrol retail outlets allotted to the persons belonging to Scheduled Castes and Scheduled Tribes during each of the last three years;

(b) whether in some cases forged certificates were used to get LPG agencies and petrol retail outlets;

(c) if so, the number of such cases detected and persons arrested; and

(d) the action taken by the Government against them?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The number of retail outlet dealerships and LPG distributorships awarded to the persons belonging to SC/ST during the last 3 years through Oil Selection Boards is as under :

Year	RO	LPG
1992	13	8
1993	151	29
1994	188	131
	352	168

(b) No such case has been reported by the Oil Companies.

(c) and (d). Do not arise.

### Foreign Nationals

3525. DR. RAMESH CHAND TOMAR :  
SHRI DEVI BUX SINGH  
SHRI PETER G. MARBANIANG :  
SHRI PROBEN DEKA :  
SHRI K. PRADHANI :  
SHRI HARISH NARAYAN PRABHU ZANTYE:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the steps taken by the Union Government to identify the foreign nationals residing illegally in various parts of the country during the last three years, State-wise;

(b) the number of such foreign nationals identified during the said period indicating the names of the countries to which they belonged; and

(c) the measures taken to repatriate them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) to (c). Powers under the Foreigners Act, 1946 to identify, detect and deport foreign nationals residing illegally in various parts of the country have been delegated to State Government/U.T. Administrations. Therefore, such data is not centrally maintained. Since the Government is aware of the problem of foreign nationals who enter India surreptitiously and from neighbouring countries and are residing illegally in the various parts of the country, it has issued instructions to State Governments to intensify efforts to identify and deport such foreign nationals and also to sensitize the local population about the magnitude, and seriousness of the problem.

[English]

### Irrigation Projects

3526. SHRI HARILAL NANJI PATEL : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of short-term and long-term projects for taking water for irrigation and drinking purposes through different sources in Gujarat;

(b) the details of projects cleared by the Union Government during the last three years; and

(c) the reasons for delay in clearing the remaining projects?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) Details of new major and medium projects of Gujarat envisaging irrigation and drinking water supply are given in the enclosed Statement.

(b) The details of new major and medium irrigation projects of Gujarat which have been accorded investment clearance by the Planning Commission

during the last three years are as under :

S.No.	Name of Project	Estimated Cost (Rs. in crores)	Benefits in Hectares	Date of investment clearance
(1)	(2)	(3)	(4)	(5)
1.	Watrak Reservoir	43.70	16,874	26.3.92
2.	Uben Irrigation Project	12.485	2,198	20.1.93
3.	Mukteshwar Irrigation Project	19.37	6,186	21.4.93
4.	Machhu II (Reservoir)	37.76	9,522	1.11.93
5.	Modernisation of Ukai Kakrapar Project	60.12	8,194	9.3.94
			(Additional)	
6.	Providing Hydroplus Gates on Wanakbori Weir	8.58	40,000	7.2.94

(c) The clearance of projects depends upon how seen the State Government complies with the observations of the Central Appraising Agencies and obtains Environment/Forest/Rehabilitation and Resettlement plans clearances as applicable.

### STATEMENT

#### *Details of New Major and Medium Irrigation Projects of Gujarat at the Centre*

S.No.	Name of the Project	Estimated Cost (Rs. in Crores)	Benefits in hectares	Date of receipt in CWC.	Status of Appraisal
(1)	(2)	(3)	(4)	(5)	(6)
<b>I. MAJOR PROJECTS</b>					
1.	Modernisation of Machhu-I Irrigation	8.12	2140 (Additional)	2/91	The Project has been found acceptable by the Advisory Committee in 8/93. The State Government is required to obtain environmental clearance and convey the concurrence of the State Finance Department.
<b>II. MEDIUM PROJECTS</b>					
1.	Und-II	27.00	4250	12/91	The State Government is required to sort out various issues e.g. hydrology, irrigation planning and Cost Estimates etc. of the project.
2.	Goma	31.69	7005	5/94	The State Government is required to finalise various techno-economic issues of the project.
3.	Walan	22.16	7390	5/90	The State Government is required to obtain forest clearance, ravier cropping pattern and finalise irrigation planning studies.
4.	Ozat II	59.73	7969	10/93	The State Government is required to submit modified report after review of cost-benefit aspects.
5.	Restoration of Mitti	14.51	2030	6/93	The State Government is required to sort out various techno-economic issues with the Central Water Commission.

(1)	(2)	(3)	(4)	(5)	(6)
6.	Mahupada	25.74	23405	9/93	The State Government is required to sort out various techno-economic issues with the Central Water Commission.
7.	Vartu II	24.18	6150.	12/91	The State Government is required to sort out various techno-economic issues with the Central Water Commission.
8.	Nahibarsan	32.40	3760	11/94	The State Government is required to sort out various techno-economic issues with the Central Water Commission.
9.	Bakrol	23.86	4290	1/95	The State Government is required to sort out various techno-economic issues with the Central Water Commission.

#### Illegal Arms Factory

3527. SHRI PRABHU DAYAL KATHERIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether an illegal arms factory has been unearthed in Delhi recently;

(b) if so, the details thereof;

(c) the number of persons arrested so far;

(d) whether any inquiry has been ordered in this regard; and

(e) if so, the details and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) to (c). Two illegal arms factories were unearthed in Delhi by Delhi Police during the month of February, 1995. The details of these two cases are given in the enclosed Statement.

(d) No, Sir.

(e) Does not arise in view of (d) above.

#### STATEMENT

- (i) One Satya Vir, r/o. Nangloi, Delhi was arrested by the Crime Branch of Delhi Police on 1.2.95 and one loaded country made revolver was recovered from his possession. A case u/s 25/54/59 Arms Act was registered at Police Station Sultanpuri, Delhi. On his disclosure statement, the Crime Branch raided the house of one Raj Kumar and recovered two country made revolvers alongwith some cartridges, barrels, springs and other instruments used in the manufacturer of country-made revolvers. The accused Raj Kumar was also arrested.

- (ii) On 13.2.1995, one Dharmender Kumar, r/o. Bulandshahar, U.P. was arrested in a case registered u/s 25/54/59 Arms Act at Police Station Roop Nager, Delhi. During the course of investigation, he disclosed that the country-made revolver recovered from him was given to him by his associate, Aslam. He also stated that they were running an illegal arms factory in a jhuggi at F.C.I. Godown near Shakti Nagar Railway Line, Delhi. On this, a raid was conducted at the said jhuggi and a person, later on identified as Aslam, was arrested and six other country-made revolvers and some instruments being used for manufacturing fire-arms were recovered.

#### Restructuring of Telecom Set-Up

3528. SHRI GURUDAS KAMAT :  
 SHRI MANORANJAN BHAKTA :  
 SHRI RAM SINGH KASHWAN :  
 SHRI RAMPAL SINGH :  
 SHRI RAJENDRA AGNIHOTRI :  
 SHRI SATYA DEO SINGH :  
 SIRH ANKUSHRAO RAOSAHEB TOPE :  
 SHRI R. SURENDER REDDY :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to restructure the organisational and administrative set-up of the telecom infrastructure of the country;

(b) if so, the details alongwith financial implications thereof; and

(c) the time schedule fixed for its implementation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c). The Government proposes to restructure distance policy making, regulatory and operational functions of the Department of Telecommunications from each other through rationalisation of the existing organisational structure. An exercise in this respect has been undertaken.

#### Titanium Complex Grease

3529. SHRI RAM KAPSE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether India a major break through has achieved in fuel technology by developing a novel high performance lubricating grease called 'Titanium Complex Grease';

(b) if so, the details thereof; and

(c) the advantages derived by the use of this grease?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). The Research and Development Centre of the Indian Oil Corporation Ltd. has developed a lubricant called Titanium Complex Grease. This grease has excellent oxidative stability, is water-resistant, has extreme pressure and antiwear properties. It is without any performance additives. The advantages would be (i) improved performance, (ii) reduced capital cost and operative cost, (iii) reduced weight/volume for the same performance, (iv) reduced down time in maintenance, (v) import substitution, (vi) service ability, (vii) safety, and (viii) compatibility with other greases, etc.

#### Central Assistance to States

3530. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the Central assistance provided to the Governments of Gujarat and Maharashtra under the Minimum Needs Programme during each of the last three years, State-wise;

(b) whether the Central assistance given to these States have been curtailed during the current financial year;

(c) if so, the extent thereof and the details of the specific schemes for which the assistance has been curtailed, State-wise; and

(d) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) Central assistance to States is provided in the form of block loans and grants

and not for individual programmes/projects, sectors/minimum needs programme components. However, available details on approved outlay and expenditure relating to the minimum needs programme during the last three years in respect of Maharashtra and Gujarat are given below :

(Rs. crores)

Year	Maharashtra		Gujarat	
	Approved Outlay	Expenditure	Approved Outlay	Expenditure
1991-92	214.17	229.55	116.24	100.80
1992-93	240.82	243.81	189.76	190.23
1993-94	215.04*	N.A.	175.25*	N.A.
1994-95	312.97*	N.A.	239.61*	N.A.

\* Revised approved outlay.

(b) The Annual Plan 1995-96 outlays have not yet been finalised.

(c) and (d). Does not arise.

#### Natural Gas Pricing

3531. SHRI DHARMANNA MONDAYYA SADUL :  
SHRI BOLLA BULLI RAMAIAH :  
SHRI D. VENKATESWARA RAO :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have constitute Committee to review the entire question of natural gas pricing;

(b) if so, the details alongwith composition thereof; and

(c) the time by which the Committee is likely to submit its report?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). A Committee under the Chairmanship of Principal, Administrative Staff College of India (ASCI) with representatives from the Planning Commission, Ministry of Finance and the Ministry of P and NG has been constituted to make recommendations on natural gas prices. The Committee has been asked to submit its report by the end of July, 1995.

#### North-Eastern States Oil Selection Board

3532. SHRI PETER G. MARBANIANG :  
SHRI PROBIN DEKA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the names of persons included as members in the North-Eastern States Oil Selection Board;

(b) whether the Union Government have issued any directives to this Board for recommending allotment of petrol dealership; and

(c) if so, the number of cases recommended by the above Board during each of the last three years and the number of such recommendations which have been accepted by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). Oil Selection Boards (OSBs) have been constituted by the Government for selection of dealers/distributors of petroleum products on the basis of interviews of the eligible candidates who apply in response to the advertisements of the Oil Marketing Companies, for locations included in the Marketing Plans. Recommendations of the OSBs are not referred to the Government for approval. These are sent by them to the concerned Oil Companies for issue of Letters of Intent.

Composition of the OSB for North-Eastern States is as under :

- |                              |             |
|------------------------------|-------------|
| 1. Justice Tarun Das (Retd.) | - Chairman  |
| 2. Shri Indreswar Pegu       | - Member-I  |
| 3. Shri N.B. Laskar          | - Member-II |

Till March, 1995, the OSB (North-Eastern States) has recommended merit panels for 42 retail outlet dealerships.

#### Centrally Sponsored Schemes

3533. SHRI P.P. KALIAPERUMAL : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the details of Centrally sponsored schemes which were implemented by the Government of Tamil Nadu during 1992-93, 1993-94 and 1994-95;

(b) the financial and physical targets and achievements thereof, year-wise and scheme-wise;

(c) the details of funds released by the Union Government for the implementation of these schemes;

(d) whether the Government of Tamil Nadu has implemented these schemes as per the norms prescribed by the Union Government;

(e) whether the Government of Tamil Nadu has sent the fund utilisation certificates for which these funds were allotted; and

(f) if not, the action taken/proposed to obtain utilisation certificates?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) to (f). Centrally Sponsored Schemes are formulated by the Central Ministries/Departments in consultation with the State

Governments/Union Territories and are implemented by the State Governments/Union Territories. These schemes are monitored by the administrative Ministries concerned. The Planning Commission does not have any direct role in their implementation or monitoring. It, however, generally reviews the implementation of plan schemes during the Annual Plan discussions with the State Governments/Union Territories.

[Translation]

#### Resettlement of Fire Affected Persons

3534. PROF. RITA VERMA : Will the Minister of COAL be pleased to state :

(a) whether there is any action plan to shift the persons residing in fire affected areas of the Bharat Coking Coal Limited to some other places;

(b) if so, the details thereof;

(c) the number of families likely to be affected therefrom, and the places where they would be shifted; and

(d) the details of the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) to (d). The work on the diagnostic study on Jharia Coalfield fires has started. Preparation of an Environmental Management Plan for Jharia Coalfield is one of the components of this study. This *inter-alia* includes assessment and evaluation of social impact of fires and the choice of mitigating measures including shifting and relocation of people living in the affected area.

[English]

#### Construction of Barrage on River Vansadhara

3535. SHRI K. PRADHANI : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government have any proposal to construct a barrage at Neradi on the river Vansadhara;

(b) if so, the details thereof alongwith the height of the dam;

(c) whether the Government of Andhra Pradesh and Orissa have signed any agreement in this regard; and

(d) if so, the terms and conditions thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) Yes, Sir. Neradi Barrage is one of the components of the Vansadhara Project Stage-II.

(b) The length of the barrage between abutments is 696.39 metres. The height of the gates in the over flow portion is 3.66 metres. The project is estimated to cost Rs. 410.74 crores.

(c) and (d). An agreement was reached between the Chief Ministers of Andhra Pradesh and Orissa in July, 1961 for construction of a barrage at Neradi across river Vansadhara involving acquisition of 106 acres of land in Orissa territory by Government of Andhra Pradesh. Subsequently, in September, 1962, it was agreed between Governments of Andhra Pradesh and Orissa that water available in the Vansadhara basin are to be shared on 50:50 basis. Subsequently, in an inter-state meeting convened by the Union Minister of Water Resources with the Chief Ministers of Andhra Pradesh and Orissa in January, 1987 it was agreed to reformulate Vansadhara Project Stage-II in accordance with the provisions of 1961 agreement. Discussions between the Chief Ministers of Andhra Pradesh and Orissa also took place in June, 1992 and recently in December, 1994 wherein it was agreed that the land to be acquired in Orissa territory shall not be more than 106 acres.

[Translation]

#### Demand of LPG

3536. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the annual demand of L.P.G. in the country at present;

(b) the quantum of L.P.G. being imported annually by the private companies and private sector in the country at present; and

(c) the steps taken/proposed to be taken by the Government to increase the present import of L.P.G. in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The demand of LPG of existing customers and customers proposed to be enrolled by the public sector oil companies for the year 1995-96 is estimated at 3665 TMT.

(b) The quantities of LPG imported by Public Sector Oil Companies and Private Companies during the last two years are as under :

(Fig. in TMT)

	1993-94	1994-95 (Proy.)
Public Sector Oil Companies	410	592
Private Companies	7	41

(c) Public Sector Oil Companies are putting up new import facilities at Kandla and Mangalore and augmenting the capacity of LPG import facilities at Vizag. Plans have also been drawn by the Public Sector Oil Companies to put up additional LPG import facilities at Haldia, Ennore, Navashev and Okha/Sikha by

themselves or under joint venture during 9th Plan period. Government have allowed the private parties to import and sell LPG by using/setting up their own infrastructure. Some of the private agencies are also in the process of developing their own import facilities.

#### Bodo Militants

3537. SHRI PHOOL CHAND VERMA :  
DR. P. VALLAL PERUMAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the terror of Bodo militants is increasing on Indo-Bhutan Border; and

(b) if so, the action taken by the Union Government for the security of the people as well as to curb the activities of Bodo militants and the number of check-posts set up in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) and (b). While there has not been increase in the level of violence, the violent activities of Bodo militants have been continuing. Several measures have been taken to contain Bodo militancy. The Bodo Accord was signed on February 20, 1993 between the Government of Assam and Bodo leaders. Soon after, the Bodo Land Autonomous Council Act, 1993 was enacted by the State with a view to giving greater administrative autonomy to the Bodos in their area. Schemes for the development of the area and rehabilitation of surrenderees are being implemented. Check-posts have been set up on the Indo-Bhutan Border to check the activities of Bodo militants.

[English]

#### Oil Resources

3538. SHRI A. VENKATESH NAIK : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the area covered in the Cauvery basin for geological prospectivity;

(b) the estimated reserves in these areas; and

(c) the steps taken to explore and develop the oil resources in these areas?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The entire prospective area in Cauvery Basin comprising of 15,200 sq. km. on land and 17,700 sq. km. offshore has been covered by geoscientific surveys.

(b) The estimated geological hydrocarbon reserves as on 1.4.94 in the Cauvery Basin for onland and offshore are 48.80 MMT and 34.83 MMT, respectively.

(c) Eight fields in the basin are in production. Presently 8 drilling rigs are deployed for delineating the existing fields as well as for testing hydrocarbon potential of new prospects. Blocks have also been offered to private parties for exploration and development.

### Weighing Gas Cylinders

3539. SHRI MANORANJAN BHAKTA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether his attention has been drawn to the newsitem captioned 'Centre asked to ensure weighing of cylinders' appearing in the 'Times of India' dated March, 9, 1995;

(b) if so, the details thereof; and

(c) the steps proposed to be taken by the Union Government in this regard?

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) and (c). The suggestion that deliveryman should carry a weighing scale with him and weigh the cylinder in the presence of consumer was experimented in the past but has not proved effective.

There are clearly laid down procedures to ensure correctness of the weight of LPG refill cylinders at the bottling plants. As and when specific complaints about the sale of under-weight cylinders are received, they are investigated by the LPG Marketing Companies and if the complaint is established appropriate action is taken against the LPG distributor under the Marketing Discipline Guidelines and also by the State Government through their Weights and Measures Departments. Further, the distributors do replace the underweight cylinders with filled cylinders free of cost.

### Telephone to Freedom Fighters

3540. SHRI R. ANBARASU : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of applications received from the freedom fighters for telephone connections since August, 1992 till date;

(b) the number of connections released to them so far; and

(c) the time by which the connections are likely to be released to the remaining freedom fighters?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c). Sir, information in respect of 8 circles is given in the enclosed Statement. Information from the remaining circles is being collected and will be laid on the Table of the House.

### STATEMENT

S.No.	Name of the Circle	The number of applications received from the freedom-fighters for telephone connections since August 1992 till date;	The number of connections released to them so far; and	The time by which the connections are likely to be released to the remaining freedom-fighters
(a)	(b)	(c)	(d)	(e)
1.	Assam	363	330	Stores are being arranged and the connections will be released immediately after the receipt of stores.
2.	Haryana	520	476	44 connections are likely to be provided by 31.05.95 Subject to supply of registration particulars by the applicants and technical feasibility of areas.
3.	Madhya Pradesh	918	All connections have been provided except 3 due to the reasons as under: (i) 2-D/Ns not paid by the applicants (ii) 1 Proper documents not submitted by the applicant.	It depends upon the applicants

(a)	(b)	(c)	(d)	(e)
4.	Punjab	1460	1353	By 30.6.95 subject to technical feasibility and completion of formalities.
5.	West Bengal	251	237	By 30.6.1999.
6.	MTNL, Delhi	452	378	The pending 74 applications are being verified and shall be released on completion of verification.
7.	MTNL, Bombay	393	393	—
8.	Calcutta	958	924	34 cases will be released immediately on receipt of papers supporting the genuineness of freedom fighters.

#### Rural Postal Life Insurance Scheme

3541. SHRI TARA SINGH :

SHRI V. SREENIVASA PRASAD :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have recently launched Rural Postal Life Insurance Scheme;

(b) if so, the places where the said scheme had been launched;

(c) whether the Government propose to introduce the said scheme in other parts of the country also; and

(d) if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) The scheme was introduced all over the country where PLI work has been computerised. All the states except J and K and W. Bengal have computerised PLI work.

(c) Yes, Sir.

(d) J and K and W Bengal will have the Rural PLI Scheme when computers are installed in the two circles.

#### Postal and Telecom Facilities

3542. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the details of programmes drawn for the expansion of postal and telecommunications facilities

in the rural areas during the Eighth Five Year Plan, particularly in Maharashtra; and

(b) the progress made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b).

#### Post Offices

It is proposed to open 1440 extra departmental branch post offices and 650 departmental sub post offices during the Eighth Five Year Plan. In the first three years of the Eighth Plan, 1306 extra departmental branch post offices and 262 departmental sub post offices have been sanctioned in the country. Out of which, 185 post offices have been sanctioned for Maharashtra Circle. 652 letter boxes have also been planted during the same period. The target for the remaining period of the Eighth Five Year Plan has not yet been finalised.

(a) **Telecom.**

The extracts of 8th Five Year Plan objectives for the expansion of telecommunication facilities in the rural areas of the country including Maharashtra envisages:

- Provide telephone practically on demand in rural areas by 1.4.97.
- Provide phone facility in all gram panchayats and additional 1.5 lakh villages by 1.4.97 including telephone facility to 29900 villages in Maharashtra by 1.4.97.

The revised objectives of 8th Five Year Plan under National Telecom Policy 1994 envisage provision of telephone facility in all the villages by 1997. For this, help of private sector is being obtained.

(b) As on 31.3.95, progress made during 8th Five Year Plan is as under :

	In respect of country. (including Maharashtra)	In respect of Maharashtra
(i) Village public telephones.	110677	12679
(ii) Small and Medium Capacity Telephone Exchanges Expansion in Gross line Capacity.	3405752 lines	382508 lines
(iii) Telegraph Offices (Combined offices in rural areas)	4887	266 (upto 31.12.94)

#### LPG Recovery Project

3543. SHRI UDDHAB BARMAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether LPG recovery project at Guwahati Refinery, Noonmati has been commissioned;

(b) if so, the LPG output at present and design efficiency of the plant;

(c) whether similar type of plants with identical technology has been constructed/proposed to be constructed at BRPL, Bangaigaon and Digboi Refinery;

(d) if so, the steps taken/proposed to be taken to achieve the design productivity level of the plant;

(e) whether the Government has fixed any responsibility for the design lapse; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) At present, about 20 MT per day of LPG is being produced from the LPG Recovery Plant. This is about 2% of Coker Thruput. The design efficiency of LPG recovery is 3.6% on Coker Thruput i.e. about 1.5% on Crude processed.

(c) to (f). No such facility is envisaged at Digboi Refinery at present.

In case of BRPL, LPG recovery facility for Crude Distillation Unit with a capacity of 9,100 MT per year, has been commissioned in Nov. 94. The plant for recovery of LPG from Delayed Coker Unit at BRPL with a capacity of 18,800 MT per year is in an advanced stage of construction. The productivity level will be known only after its commissioning.

#### Treatment and Rehabilitation of Drug Addicts

3544. SHRI CHETAN P.S. CHAUHAN : Will the Minister of WELFARE be pleased to state :

(a) whether a SAARC training workshop was held recently on the role of Non-governmental organisations in the treatment and rehabilitation of drug addicts;

(b) if so, the observations made at the workshop; and

(c) the reaction of the Government thereto?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) A SAARC Training Workshop on the Role of NGOs in the Treatment and Rehabilitation of Drug addicts was organised from 21-23 March'95 in New Delhi.

(b) and (c). The Training Workshop came up with the following observations :

- 1) Need to encourage and provide fair trial to the indigenous systems of medicine for treatment of drug addicts. Based upon the success rate of these systems, steps to be taken for their adoption and replication.
- 2) Encourage Camp approach for treatment and rehabilitation of the drug addicts in view of its cost effectiveness and greater involvement of the community.
- 3) Strengthening of Rehabilitation programmes and the desirability of using the services of recovered addicts.
- 4) In view of the important role being played by NGOs in the field of drug abuse prevention, the need to promote a closer partnership between the Government and NGOs.

The observations/recommendations made by the Training Workshop are useful and will be appropriately used in combating the problem of drug abuse.

#### Utilisation of Irrigation Facilities

3545 SHRI GUMAN MAL LODHA :  
SHRI LALL BABU RAI :  
SHRI CHHEDI PASWAN :  
SHRI KUNJEE LAL :  
DR CHINTA MOHAN :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the irrigation facilities available in the country are being fully utilised;

(b) if not, the reasons therefor and the steps taken by the Union Government in this regard;

(c) the estimated amount required for full utilisation of available irrigation facilities; and

(d) the efforts made by the Union Government to ensure farmers' participation in the irrigation management and training programmes?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) No, Sir.

(b) Creation of potential and its utilisation is a continuous process. A lag of a few years between the introduction of irrigation and its full utilisation is unavoidable as it takes time for the farmers to construct the field channels and to prepare the land for irrigated farming. Also the switch over from rainfed agriculture to irrigated agriculture involves a major change in agricultural techniques which farmers take time to master.

To reduce this gap a Centrally Sponsored Command Area Development Programme has already been in implementation since 1974-75. The outlay for this programme during 8th Plan (1992-97) is Rs. 2510.13 crores. The other remedial measures *inter-alia* include emphasis on water and crop accounting rather than more area reporting, reappraisal of actual potential of old schemes, uniform data reporting and annual performance review.

(c) Full utilisation of available irrigation facilities is not possible as there is bound to be some gap between irrigation potential created and its utilisation. The financial requirements for bridging the above gap to the minimum would depend on factors such as :

- (i) priority assigned to Command Area Development Programme.
- (ii) Development of Land and Water Management techniques.
- (iii) Training of farmers.
- (iv) Farmers' participation in Water Management techniques.

(d) Thrust has been assigned to Centrally Sponsored Command Area Development Programme during the Eighth Five Year Plan. Under this programme emphasis has been laid on imparting training programmes for farmers and their participation in Irrigation Water Management. A management subsidy grant @ Rs. 100 per hectare per year for the first two years and Rs. 75 per hectare per year for the third year is provided to encourage farmers' participation under this programme.

#### Sale of Post Cards

3546. SHRI VISHWANATH SHASTRI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have suffered loss in the sale of Post Cards during 1994;

(b) if so, the amount of loss;

(c) whether there has been an increase in the sale of Post Cards in 1994 compared to 1993; and

(d) if so, the number of Post Cards sold during 1993 and 1994, separately?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) The amount of loss during 1994-95 (projected) Rs. 94.13 crores.

(c) Yes, Sir.

(d) Number of Post Cards sold during the years :

(i) 1993-94	5315 lakhs
(ii) 1994-95	5976 lakhs

[English]

#### Foreign Investment in Telecom Sector

3547. SHRI BOLLA BULLI RAMAIAH :  
SHRI M.V.V.S. MURTHY :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether some foreign countries have agreed for investment in Telecom Sector in India;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir. However, investments in telecom sector in India by various foreign companies are being made regularly.

(b) and (c). Does not arise in view of (a) above.

#### LPG Requirement

3548. SHRI ARVIND TRIVEDI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total requirement of LPG in the country particularly in Gujarat at present; and

(b) the total estimated requirement of LPG during the next two years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). The projections of LPG requirement of existing customers and customers proposed to be enrolled by the Public Sector Oil Companies in the country during 1995-96 and during the next two years are as under :

	Projected LPG demand (in TMTPA)
1995-96	3665
1996-97	4034
1997-98	4778

The LPG requirement of customers of Public Sector Oil Companies in the State of Gujarat during the year 1995-96 is expected to be 290 TMT, approximately. State-wise requirement for the next two years has not been worked out.

#### Allotment of Petroleum Products Agencies

3549. SHRI AMAR PAL SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Supreme Court has laid down guidelines to be followed by the Government for making allotment of petroleum products agencies under its discretionary quota;

(b) if so, the details thereof; and

(c) the action taken by the Union Government to implement the guidelines?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). According to the guidelines approved by the Supreme Court of India, the guiding factors for Government in making discretionary allotments of dealerships/distributorships on compassionate grounds in future would be as under :

- (1) Dependent of a person who has made supreme sacrifice for the nation, but has not been properly rehabilitated so far.
- (2) Member of a family which has been a victim of unforeseen circumstances, like terrorist attack, earthquake, floods, etc.
- (3) Physically handicapped person.
- (4) Defence/para-military/police personnel/other Central/State Government employees, who are permanently disabled on duty.
- (5) Immediate next of kin, namely, widow, parents, children of those who lost their lives in abnormal circumstances.
- (6) Eminent professionals like outstanding sportsmen, musicians, literateurs, etc. and women, of high achievements, in distress.
- (7) Individual cases of extreme hardship, which in the opinion of Government are extremely compassionate and deserve sympathetic consideration in view of the special circumstances of the case at the given time.
- (8) The number of discretionary allotments should not ordinarily exceed 10% of the average annual marketing plan of which allotments of retail outlets for petroleum products should not normally exceed 5%.

The discretionary allotments will be made to a candidate subject to the following general conditions :

- (1) He/She should be a citizen of India.
- (2) He/She or any of his/her following close relatives (including step relatives) should

not already hold a dealership of petroleum products of any oil company :

- (i) Spouse
- (ii) father/mother
- (iii) brother
- (iv) son/daughter-in-law

(c) The above guidelines will be kept in view while considering the applications for discretionary allotments in future.

#### DD-2 Programmes under Title 'MTV'

3550. SHRI PRAKASH V. PATIL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the names of the producers whose programmes have been relayed in the afternoon on Doordarshan-2 (Metro Channel) under the title MTV;

(b) whether these were to be telecast through a satellite channel originally;

(c) if so, the names of the owners of the satellite channels; and

(d) the arrangements made by Doordarshan with the owners of these satellite channels for relaying the programmes on Metro Channel under the title MTV?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) M/s MTV Development Company, New York, USA.

(b) No, Sir.

(c) Does not arise.

(d) MTV programmes on DD-2 are telecast on sponsorship basis.

[Translation]

#### Upliftment of SCs/STs in UTTAR PRADESH

3551. SHRI RAM BADAN : Will the Minister of WELFARE be pleased to state :

(a) the amount released by the Union Government to the Government of Uttar Pradesh for the socio-economic upliftment of Scheduled Castes and Scheduled Tribes during each of the last three years and the current year;

(b) whether such allocations have been fully utilised by the State Government;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the reaction of the Union Government thereto?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (c). The details regarding central assistance released by the Ministry of Welfare to the Government of Uttar Pradesh for socio-economic development of Scheduled Castes and Scheduled Tribes and utilisation thereof by the State Government during the last three years i.e. 1992-93, 1993-94 and 1994-95 are given in the enclosed Statements - I and II, while proposals to release central assistance during the current year i.e. 1995-96, are in process. The utilisation

figures for 1994-95 would be known on receipt of proposals for central assistance for the current year.

(d) and (e). Central assistance is released to the State Governments on the basis of the expenditure anticipated by them at the beginning of the financial year which may vary from the actuals. The unspent balance or excess expenditure if any, is adjusted at the time of release of central assistance for the succeeding year.

## STATEMENT-I

(Rupees in lakhs)

S.No.	Name of Scheme	Central Assistance Released			Central Assistance Utilised		
		1992-93	1993-94	1994-95	1992-93	1993-94	1994-95
1.	Post Matric Scholarship	700.00	350.00	386.96	541.31	296.53	-
2.	Liberation of Scavengers	1494.00	3763.00	4505.60	504.97	1488.17	-
3.	Scheduled Castes Corporation	211.9	233.77	282.32	NA	NA	-
4.	Boys Hostel	101.10	60.66	-	NA	40.44	-
5.	Pre-Matric Scholarship	78.53	80.33	166.31	75.00	83.86	-
6.	Book Bank	11.94	103.09	78.21	12.00	NA	-
7.	Prevention of Atrocities Act 89	65.00	49.60	173.51	65.00	49.60	-
8.	Girls Hostel	76.36	15.77	-	NA	6.36	-
9.	Upgradation	5.35	-	4.93	NA	NA	-
10.	Coaching Allied	3.00	3.00	-	NA	NA	-
11.	Protection of Civil Rights Act, 1955	1.00	-	5.00	1.00	-	-
12.	Special Central Assistance to Spl. Component Plan	5195.07	5495.07	6297.51	4989.03	6380.77	-

## STATEMENT-II

(Rupees in lakhs)

S.No.	Name of Scheme	Central Assistance Released			Central Assistance Utilised		
		1992-93	1993-94	1994-95	1992-93	1993-94	1994-95
1.	Special Central Assistance	58.40	69.22	70.41	39.81	31.39	-
2.	Article 275(1)	17.22	32.25	31.50	17.22	13.45	-
3.	Research and Training	3.46	4.98	-	1.40	1.35	-
4.	Girls Hostels for Scheduled Tribes	6.12	3.65	-	6.12	N.A.	-
5.	Boys Hostels for Scheduled Tribes	15.16	3.65	-	15.16	N.A.	-
6.	Ashram Schools for Scheduled Tribes	23.58	40.68	-	23.53	N.A.	-

[English]

**Training Programme**

3552. SHRI ANKUSHRAO RAOSAHEB TOPE : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government proposed to reorient the training programme for its employees;

(b) if so, the main features thereof; and

(c) the extent to which it would enhance the efficiency of the staff?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) The training programmes for Group 'C' and 'D' staff of Department of Telecom have been designed and developed to upgrade the skill and attitude of the staff to match the modernised telecom networks and to improve customer satisfaction.

In the Department of Posts, the main features of the reoriented programme, envisage laying of special emphasis on attitudinal changes both in the supervisory and sub-ordinate staff, equipping them with basics of administration, law, finance and customer care. Besides emphasis is being laid on computer related training programmes like computer appreciation, application packages including those relevant to operations of the Department.

(c) The reoriented training programmes of the Department of Telecom as well as Posts are aimed at enhancing productivity, better quality of services and improved customer satisfaction.

[Translation]

**Telephone Connections in Rajasthan**

3553. SHRIMATI KRISHNENDRA KAUR (DEEPA): Will the Minister of COMMUNICATIONS be pleased to state :

(a) the target fixed for telephone connections in Rajasthan during 1993-94 and 1994-95;

(b) the steps taken to achieve the said target; and

(c) the details of the progress made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Targets fixed for telephone connections in Rajasthan during 1993-94 and 1994-95 are given below :

1993-94	62000
1994-95	67000

(b) To achieve the above-mentioned targets, the existing exchanges were augmented wherever required and new exchanges commissioned depending upon the registered demand.

(c) The number of telephones provided in Rajasthan during 1993-94 and 1994-95 are as follows :

1993-94	75135
1994-95	84623

**Irrigation Projects**

3554. SHRI PAWAN DIWAN :  
SHRI MANIKRAO HODLYA GAVIT :

Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of the irrigation project proposals received during the last six months pending with the Union Government for clearance, State/UT wise;

(b) the present status of these projects; and

(c) the time by which these projects are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) and (b). A Statement is attached.

(c) The clearance of a project depends upon how soon the State Government complies with the observations of the Central Appraising Agencies and obtains environmental/forest/rehabilitation and resettlement clearances, as applicable.

**STATEMENT***Details of New Major and Medium Irrigation Projects Received During Last Six Months*

S.No.	Name of Project	Estimated cost (Rs. in crores)	Benefits in hectares/MW	Date of receipt	Status of appraisal
1	2	3	4	5	6
<b>GUJARAT</b>					
1.	Nani Barsan Water resources project	32.40	3,083	10/94	The State Government is required to sort out various techno-economic issues
2.	Bakrol water resources project	23.86	3,700	1/95	The State Government is required to sort out various techno-economic issues.

1	2	3	4	5	6
<b>HIMACHAL PRADESH</b>					
3.	Sidhata Irrigation project	40.63	5,768	2/95	The project report has been sent back to the State in 4/95 for preparation of the report as per guidelines of Central Water Commission after compliance of the observation on various techno-economic issues.
4.	Lift irrigation Scheme from Andndpur Hydel Channel for changer area at Bilaspur.	20.00	3,780	2/95	The State Government is required to sort out various techno-economic issues.
<b>MANIPUR</b>					
5.	Tipaimukh Dam	3051.67	1500 MW and Flood Mitigation	2/95	The Brahmaputra Board is required to sort out various techno-economic issues.
<b>PUNJAB</b>					
6.	Raising Lining of Bhakra main Line to restore its authorised capacity	14.6473	-	2/95	Construction equipment aspects have been cleared. Observations on irrigation planning and cost benefit aspects are required to be complied by State Government.
<b>TAMIL NADU</b>					
7.	Irrukaugudi Reservoir Scheme	28.70	4,210	2/95	The State Government is required to sort out various techno-economic issues.

[English]

#### Basic Telecom Services

3555. SHRI BALRAJ PASSI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have made any changes in the terms and conditions regarding privatisation of basic telecom services since the original tender notice was issued in this regard;

(b) if so, the details and reasons therefor;

(c) whether some companies/parties have sought clarifications in this regard, and;

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No. Sir.

(b) Does not arise in view of (a) above.

(c) Yes, Sir.

(d) The responses to the clarifications are being framed.

#### Institutions for Mentally Retarded Children

3556. DR. G.L. KANAUIA : Will the Minister of WELFARE be pleased to state :

(a) the number of institutions in Delhi which are imparting education to the Mentally Retarded Children and number out of them getting grant-in-aid from the Government;

(b) the details of the grant-in-aid given to these institutions during each of the last three years;

(c) whether the Government are aware that some of these institutions which are getting aid from the Government are taking capitation and other fees from the children; and

(d) if so, the action being taken or proposed to be taken against such institutions?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) There are 19 institutions in Delhi which impart education to mentally retarded children. Out of these 5 are being run by Directorate of Social Welfare, National Capital Territory of Delhi, one by National Institute of Mentally Handicapped, Secunderabad and remaining 13 by Voluntary Organisations. Out of the 13 institutions run by voluntary organisations, 11 are receiving grant-in-aid from the Ministry of Welfare.

(b) The details of grant given during last three years is in the enclosed Statement.

(c) and (d). The Government have not received any

complaints against these institutions regarding taking capitation and other fees. If however, any complaint is received, the same would be enquired into and necessary action would be taken.

#### STATEMENT

S.No.	Name of the Organisation	Grants Released		
		1992-93	1993-94	1994-95
1.	Dr. Zakir Hussain Memorial Welfare Society	0.90	0.48	2.14
2.	Sanjivini Society for Mental Health	1.04	2.07	2.21
3.	TAMANA	6.01	5.37	6.67
4.	Asscn. for Advancement and Rehabilitation of Handicapped	2.09	2.47	4.88
5.	Federation for the Welfare of Mentally Retarded	7.28	0.13	10.08
6.	Eclat Society for the Welfare of Mentally Retarded	1.97	2.07	1.91
7.	Asscn. for the Development of Multiple Handicapped	1.01	1.01	-
8.	Balwant Rai Mehta Vidya Bhavan	7.95	9.03	2.16
9.	Delhi Society for Welfare of MR Children	4.74	5.59	5.91
10.	National Brotherhood Asscn. for Social Welfare	-	-	4.34
11.	Parent Asscn. for Welfare of Mentally Handicapped	-	-	4.39
12.	SAMADHAN			
13.	Y.M.C.A.			

Not receiving grant-in-aid from Ministry of Welfare

#### Postal Advisory Committee in Kerala

3557. PROF. SAVITHRI LAKSHMANAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Postal Advisory Committee has since been constituted in Kerala;

(b) if so, the composition thereof; and

(c) the criteria adopted for the nomination of Members to this Committee?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir.

(b) Does not arise.

(c) The Postal Advisory Committee consists of Members of Parliament nominated by the Ministry of Parliamentary Affairs, representatives of special interests nominated by the Minister of Communications at his discretion, representative(s) of the State Governments nominated by them, Member(s) of State Legislature, persons representing rural interest, one member from the most representative Press organisation in the State, and representatives from the most important bodies belonging to trade and commerce nominated by the respective State Governments. The nominations received from State Governments and State Legislatures are forwarded by the Heads of Circles to the Ministry for consideration and approval. The Head of the Postal Circle act as *ex-officio* Chairman of the Committee and one of the Postmasters General or Director, Postal Services at the station acts as its Secretary.

#### Licence Fee for Value Added Services

3558. SHRI E. AHAMED : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether at a recent seminar cum exhibition of Infotek International 1995 the Telecom Commission Chairman promised to review the licence fee for value added services;

(b) whether the Government have taken any decision in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir. During the recent seminar cum-exhibition of Infotek International 1995, the Chairman, Telecom. Commission had stated that Government is reviewing the reasons for comparatively slow growth of Value Added Services and if it is found that tariff is the major reason for slow growth, the Government will be open to review it.

(b) No, Sir. The Government is not at present considering revision of licence fee for Value Added Services at present.

(c) Does not arise in view of (b).

#### Allotment of Natural Gas for Power Projects

3559. SHRI SHANKERSINH VAGHELA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Union Government have received

any request from the Government of Gujarat for allotment of natural gas for the industrial sectors and power projects of the State;

(b) if so, the details thereof;

(c) since when the demand has been pending with the Union Government; and

(d) the time by which decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d). Requests have been received from time to time for allocation of gas mainly for power projects in Gujarat. 21.21 MMSCMD has been allocated to projects in Gujarat including 7.55 MMSCMD allocated to power projects. Since the gas projected to be available is fully allocated, it is not feasible to make further allocation at present.

#### Educational Development of SC/ST Girls

3560. DR. A.K. PATEL : Will the Minister of WELFARE be pleased to state :

(a) whether the Government have launched any Scheme for educational development of Scheduled Caste/Schedule Tribe girls in Gujarat;

(b) if so, the details thereof;

(c) the achievements made so far under the Scheme; and

(d) the funds likely to be sanctioned in this regard?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (c). A Central Sector Scheme of Educational Complex for Scheduled Tribe Girls in low literacy pockets, was launched from the year 1993-94 to cover 48 districts in eight States including Gujarat and certain Primitive Tribal Groups. The Scheme is being implemented through Voluntary Organisations.

Grants-in-aid of Rs. 49.57 lakhs has been given to 5 (five) voluntary organisations in Gujarat during the years 1993-94 and 1994-95 for setting up of 5 (five) complexes.

No such special scheme has been launched in Gujarat for Scheduled Caste Girls.

(d) Release of funds to the Non-Governmental Organisations during 1995-96 will depend on the proposals to be received through the State Government and also upon the progress of setting up of the complexes and utilisation of the funds released to them earlier.

#### Telecom Facilities in M.P.

3561. SHRI SURAJBHANU SOLANKI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have formulated any scheme to provide telecommunication facilities in backward and tribal areas of Madhya Pradesh;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No specific scheme for backward areas has been formulated. However, Tribal Sub Plan for the development of Telecom facilities in the Tribal areas of Madhya Pradesh has been formulated.

(b) and (c). The details are given in the enclosed Statements.

#### STATEMENT

*The detailed information in respect of 8th Plan (1992-97) Physical Targets under Tribal Sub-Plan in respect of Madhya Pradesh and achievements for the first 3 years i.e. from 1.4.1992 to 31.3.1995 are as under :*

S.No. Item	8th Plan Achievement	
	Targets	from 1.4.92 to 31.3.95
1. Telephone Exchanges (Nos.)	165	283
2. Switching Capacity (Lines)	61500	92128
3. DELs (Nos.)	52320	58049
4. Village Public Telephones (Nos.)	10000	4020

#### Bhupatipalem Reservoir Scheme

3562. DR. K.V.R. CHOWDARY : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government of Andhra Pradesh has submitted the Bhupatipalem Reservoir Scheme to the Union Government for Central assistance;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) to (c). The Central assistance to the States is in the form of block loans and grants not tied to any sector of development or the project. The Bhupatipalem reservoir scheme received in the Central Water Commission for techno-economic appraisal was sent back to the State due to basic deficiencies in project planning for submission of modified report. The modified report has not been received from the State Government

**Telefilms**

3563. SHRI AMAR ROYPRADHAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of telefilms based on basic social problems of human rights and child labourers highlighting the incidents of sub-human treatment relating to bonded labourers/Das Partha submitted with Doordarshan, New Delhi, for approval of Doordarshan authorities during 1994-95;

(b) the details of the telefilms which have been telecast out of them;

(c) the details of the telefilms approved and pending for approval; and

(d) the time by which pending projects are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) 13 proposals for telefilms pertaining to social problems/human rights/child labour were received by Doordarshan during this period under the commissioned/royalty category.

(b) and (c). The details are enclosed in the Statement.

(d) Approval of proposals by Doordarshan is an ongoing process which is dependent among other things on its programme requirements from time to time. No specific time frame can, therefore, be indicated.

**STATEMENT****Tele-films Telecast**

1. Band Kaliyan
2. Maan
3. Shakuntala
4. Abhishaap
5. Children need childhood
6. Sooni Aankhon ke Sapne
7. Girl Child of Rajasthan

**Awaiting Telecast**

1. Indu
2. Mangari
3. Girvi

**Under Consideration**

1. Balak
2. Ek Mod
3. Mukti

**Post Offices in Bihar**

3564. SHRI SURAJ MANDAL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the existing norms to open post offices in the rural and urban areas;

(b) the number of villages in Bihar having this facility, district-wise and category-wise;

(c) the number of villages still without post offices district-wise; and

(d) the details of the post offices proposed to be set-up in future in the State/district-wise and category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The existing norms to open post offices in the rural and urban areas are given in the enclosed Statement-I.

(b) The number of villages in Bihar with post offices, district-wise and category-wise is given in the enclosed Statement-II.

(c) The number of villages without post offices, district-wise is given in the enclosed Statement III.

(d) Post offices are opened under Annual Plan Schemes. The details of post offices proposed to be set up during 1995-96 in the State have not yet been decided.

**STATEMENT-I**

*Criteria/Norms Fixed for Opening of New Branch Post Offices in Rural Areas Including Tribal Areas.*

**1. Population**

(a) *In Normal Areas:*

3000 population in a group of villages (including the PPO villages).

(b) *In the Hilly, Tribal, Desert and Inaccessible Areas:*

500 population in an individual village or, 1000 population in a group of villages.

**2. Distance**

(a) *In Normal Areas:*

The minimum distance from the nearest existing Post Office will be 3 Kms.

(b) *In Hilly, Tribal, Desert and Inaccessible Areas:*

The distance limit will be the same as above except that in Hilly Areas, the minimum distance limit can be relaxed by the Directorate in cases where such relaxation if wanted by special circumstances which should be clearly explained while submitting a proposal.

**3 Anticipated Income****(a) In Normal Areas :**

The minimum anticipated revenue will be 33<sup>1</sup>/<sub>3</sub>% of cost.

**(b) In Hilly, Tribal, Desert and Inaccessible Areas:**

The minimum anticipated income will be 15% of the cost.

**4. The norms for Opening New Departmental Sub Post Offices**

(a) The minimum of work load of the Extra Departmental Branch Post Office should be five hours per day.

(b) The permissible annual loss should be not more than Rs. 2400/- in normal rural areas and Rs. 4800/- in Tribal and Hilly area. However, in Urban Areas, the Post Office should be initially self supporting and at the time of the first annual review should show 5% profit to be eligible for further retention.

(c) The minimum distance between two post offices should be 1.5 in cities with a population of 20 lakhs and above, and 2 Kms. in other urban areas. No two delivery offices, however, should be closer than 5 Kms. from each other.

Heads of Circles have powers to relax the distance condition in 10% of the cases.

(d) A Delivery Post Office in Urban Area should have a Minimum of 7 Postmen's beats.

**STATEMENT-II**

*No. of Villages in Bihar with Post Offices;  
District-wise Category-wise.*

S. No.	Name of Districts	No.	DSO	EDSO	EDBO	Total
1	2	3	4	5	6	7
1.	Saran	1	42	3	319	365
2.	Vaishali	-	24	4	212	240
3.	Bhojpur	-	26	2	253	281
4.	Buxar	-	22	-	150	172
5.	Gaya	-	28	-	337	365
6.	Mawada	-	18	4	175	197
7.	Sahanabad	-	17	3	146	166
8.	Nalanda	-	16	4	201	311
9.	Bhagalpur	-	12	11	216	239
10.	Banka	-	11	12	162	185
11.	Patna	-	18	7	288	313
12.	Begusarai	-	16	4	154	214

	1	2	3	4	5	6	7
13.	Khagaria	-	8	1	121	130	
14.	Darbhanga	-	25	-	298	323	
15.	East Champaran	-	33	1	371	405	
16.	West Champaran	-	16	1	254	271	
17.	Madhubani	-	29	1	386	416	
18.	Munger	-	12	2	157	171	
19.	Jamal	-	9	-	132	141	
20.	Lakhisarai	-	1	1	79	81	
21.	Muzaffarpur	-	33	13	336	382	
22.	Araria	-	8	-	146	154	
23.	Katihar	-	12	-	160	172	
24.	Kishanganj	-	4	-	81	85	
25.	Purnea	-	9	-	161	170	
26.	Saharsa	-	11	-	149	160	
27.	Madhepura	-	9	-	190	199	
28.	Supaul	-	15	-	155	170	
29.	Siwan	-	28	-	283	311	
30.	Gopalganj	-	14	-	178	192	
31.	Samastipur	-	32	5	342	379	
32.	Dumka	-	16	1	246	263	
33.	Deoghar	-	8	1	136	145	
34.	Godda	-	4	-	138	142	
35.	Sahibganj	-	7	-	80	87	
36.	Pakur	-	4	-	61	65	
37.	Aurangabad	-	15	3	241	259	
38.	Palamu	-	17	1	233	251	
39.	Garhwa	-	5	-	78	83	
40.	Hazaribagh	-	24	5	158	187	
41.	Chatra	-	4	2	75	81	
42.	Kodma	-	5	2	45	52	
43.	Giridih	-	14	-	166	180	
44.	East Singhbhum	-	6	1	153	160	
45.	West Singhbhum	-	15	-	168	134	
46.	Ranchi	-	17	5	294	316	
47.	Gumla	-	11	-	204	215	
48.	Lohardagga	-	2	3	78	83	
49.	Dhanbad	-	-	5	119	124	
50.	Bokaro	-	4	-	105	109	
51.	Rohtas	-	28	-	249	277	
52.	Bhabhua	-	6	-	96	102	
53.	Sitamarhi	-	18	1	298	317	
Total			1	788	110	10143	11042

**STATEMENT-III***District-wise Information Regarding Villages without Post Offices*

S. No.	Name of District	No. of village without Post Office
1	2	3
1.	Saran	1,448
2.	Vaishali	1,398
3.	Bhojpur	968
4.	Buxar	960
5.	Gaya	2,900
6.	Nawada	981
7.	Jahanabad	749
8.	Nalanda	732
9.	Bhagalpur	1,736
10.	Banka	1,019
11.	Patna	1,735
12.	Begusarai	867
13.	Khagaria	459
14.	Darbhanga	735
15.	East Champaran	1,170
16.	West Champaran	1,092
17.	Madhubani	641
18.	Munger	1,448
19.	Jamui	1,247
20.	Lakhisarai	431
21.	Muzaffarpur	1,460
22.	Araria	842
23.	Katihar	1,277
24.	Kishanganj	768
25.	Purnia	935
26.	Saharsa	397
27.	Madhepura	354
28.	Supaul	468
29.	Siwan	1,252
30.	Gopalganj	1,194
31.	Sitamarhi	745
32.	Samastipur	889
33.	Dumka	3,846
34.	Deoghar	2,551
35.	Godda	2,281
36.	Sahibganj	1,728
37.	Pakur	1,160
38.	Aurangabad	1,589
39.	Palamau	986

1	2	3
40.	Garhwa	655
41.	Hazaribagh	1,656
42.	Chatra	936
43.	Koderma	1,016
44.	Giridih	2,183
45.	East Singhbhum	1,645
46.	West Singhbhum	2,731
47.	Ranchi	1,643
48.	Gumla	963
49.	Lohardagga	452
50.	Dhanbad	1,224
51.	Bokaro	689
52.	Rohtas	1,811
53.	Bhabhua	1,613
Total		66,655

**Grants to NGOs for SC/ST Hostels**

3565. SHRI BRAJA KISHORE TRIPATHY : Will the Minister of WELFARE be pleased to state :

(a) the number of non-Government Organisations getting 100% grant for the maintenance of SC/ST students hostels;

(b) the number of NGOs out of them have become successful in preparing the students for the terminal school examinations; and

(c) the number of such NGOs in Orissa?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Ten non-Governmental Organisations are getting 100% grant from the Government for maintaining hostels for SC/ST students.

(b) Four organisations have become successful in preparing the students for the terminal school examinations.

(c) There is one such NGO in Orissa.

**Religious Ceremonies at Government Functions**

3566. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government had issued instructions in November, 1986 that there would be no religious ceremonies at Government functions;

(b) if so, the details thereof; and

(c) the response of the State Governments in so far as functions arranged by the State Governments are concerned?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) to (c). Following the meeting of the National Integration Council held on the 12th September, 1986, a decision was taken that there would be no religious ceremonies of any sort at Government functions. On 18th November, 1986, this decision was communicated to all the State Governments/Union Territory Administrations and Ministries/Departments of the Government of India with the request to issue suitable instructions accordingly to all concerned. The decision of the Central Government is expected to be followed scrupulously by all the State Governments.

#### **Modification in Censor Code**

3567. SHRI SHRAVAN KUMAR PATEL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether, in view of the controversy that grew regarding the filming of the feature film "Bandit Queen", the Government propose to take any steps including modification of the Censor Code for films and TV to secure the right to privacy of women;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) to (c). No, Sir. All films intended for public exhibition are examined by the Central Board of Film Certification in accordance with the provisions of the Cinematograph Act, 1952 and the guidelines issued thereunder. The guidelines are meant to safeguard public interest and the interests of viewers so that they are protected from offensive scenes of violence etc. The right to privacy is a right under the Constitution of India for which other remedies are available in courts of law.

[Translation]

#### **National Broadcasting/Media Policy**

3568. SHRI RAMESHWAR PATIDAR :  
SHRIMATI SHEELA GAUTAM  
SHRI RAJESH KUMAR :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government have formulated any National Broadcasting/Media Policy;

(b) if so, the details thereof; and

(c) the policy being adopted to reflect the national and the professional interests in DD programmes?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) No, Sir.

(b) Does not arise.

(c) The programmes of Doordarshan aim at promoting national integration and communal harmony so as to act as a catalyst for social change; to stimulate the scientific temper among viewers; to facilitate appreciation of our historical, artistic and cultural heritage; to highlight social issues and measures being undertaken for the poor and disadvantaged sections of society; to disseminate information on health care, family welfare, agriculture, rural development, environmental issues, education, etc. to promote interest in physical education, games and sports, etc.

#### **Oil Selection Board of Maharashtra**

3569. SHRI DATTA MEGHE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the names of members of the Oil Selection Board of Maharashtra;

(b) whether Government have issued any directives to the Board for recommending allotment of petrol dealership;

(c) whether the Board's recommendations are mandatory;

(d) the number of recommendations made by the Board so far for awarding petrol dealerships in Maharashtra; and

(e) the number of such recommendations accepted by the Government so far?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (e). Oil Selection Boards (OSBs) have been constituted by the Government for selection of dealers/distributors of petroleum products on the basis of interviews of the eligible candidates who apply in response to the advertisements of the Oil Marketing Companies for locations included in the Marketing Plans. Recommendations of the OSBs are not referred to the Government for approval. These are sent by them to the concerned Oil Companies for issue of Letters of Intent.

Composition of the OSB for Maharashtra is as under:

1. Justice P. Dayal (Retd.)	- Chairman
2. Shri R.S. Nautiyal	- Member-I
3. Shri Naresh Pugalia	- Member-II

Till March, 1995, the OSB (Maharashtra) has recommended merit panels for 56 retail outlet dealerships.

**STD Facility**

3570. SHRI BHAWANI LAL VERMA : Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 652 on February 28, 1994 and state :

(a) whether all sub-divisional headquarters/tehsil headquarters or equivalent towns and all exchanges of size of 500 lines or more have been provided with STD facility;

(b) if so, the details thereof, State-wise;

(c) if not, the name of the States where this facility has not yet been provided; and

(d) the time by which the side facility is likely to be provided there?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir.

(b) Does not arise.

(c) Andhra Pradesh, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Maharashtra, Madhya Pradesh, Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland, Tripura, Tamil Nadu and Uttar Pradesh.

(d) All the pending Sub-divisional Headquarters/ Tehsil Headquarters and Exchanges having more than 500 lines capacity are now expected to be connected to the STD network progressively during the 8th plan period.

[English]

**Plan for Reducing Pollution Around Taj Mahal**

3571. SHRI R. SURENDER REDDY :  
SHRI BHAGWAN SHANKAR RAWAT :  
SHRI SYED SHAHABUDDIN :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state;

(a) whether his Ministry has prepared a comprehensive programme plan to reduce the level of pollution around the Taj Mahal in Agra;

(b) if so, the details thereof;

(c) whether there is also any proposal to re-design the Mathura Refinery for enabling the refinery to use natural gas in its furnaces and reducing considerably its sulphur dioxide emission;

(d) if so, the details thereof;

(e) whether it is also proposed to introduce the latest hydrocracker technology at the refinery to minimise pollution all round;

(f) if so, the details thereof; and

(g) the estimated expenditure involved in re-designing of the refinery?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) The required details are given in the enclosed Statement.

(c) and (d). There is no proposal to redesign Mathura Refinery. However, existing burner system of furnaces and boilers will be modified to facilitate use of natural gas.

(e) and (f). IOC has proposed the setting up of a once through Hydrocracker Unit (OHCU) at an estimated cost of Rs. 997 crores.

(g) Additional facilities for utilisation of natural gas are estimated to cost Rs. 32 crores in addition to the cost of setting up hydro-cracker as indicated above.

**STATEMENT**

*Programme/plan to reduce the level of pollution around the Taj Mahal*

1. LPG for all households.
2. Unleaded/low lead petrol.
3. Preferential allocation of LPG for industries.
4. Low Sulphur diesel for transport.
5. Intensification of Environment Management by Mathura Refinery.
6. Natural Gas for industries.
7. Compressed Natural Gas (CNG) for vehicles.
8. Clean fuel for Mathura Refinery.
9. Hydrocracking Technology for Mathura Refinery.
10. Identification of alternative strategies for environmental management in consultation with Asian Development Bank.

**Lathi Charge on Procession**

3572. SHRI RAM NAIK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the police resorted to lathi charge on the procession of Gowari Community at Nagpur on November 23, 1994;

(b) whether any complaint has been lodged by the Gowari Community Sangathan with the National Human Rights Commission;

(c) if so, the details thereof; and

(d) the action taken by the Commission thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) Yes, Sir.

(b) to (d). While no complaint was lodged with the National Human Rights Commission by the Gowari Community Sangathan, the Commission did receive a complaint from "Gowari Samaj Annyay Nivaran Samiti". On receipt of the report from the Government of Maharashtra the matter was considered by the Commission. In view of the fact that the State Government has instituted a judicial probe into the incident by a High Court Judge, the Commission decided not to proceed with the enquiry.

### Shortage of LPG in Orissa

3573. DR. KRUPASINDHU BHOI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government are aware of the shortage of LPG in Orissa;

(b) if so, the steps taken to enhance the allocation of LPG to that State; and

(c) the details of the allocation of LPG to be made to Orissa during 1995-96?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). The demand of existing consumers of LPG in Orissa who are enrolled with the distributors of public sector oil companies is by and large being met in full. Temporary backlogs that may arise are cleared by augmenting LPG supplies through operation of Bottling Plants for extended hours and on holidays and by arranging supplies from bottling plants in adjoining areas. LPG is not an allocated product and no advance allocation is made.

### Survey for Oil and Gas Deposits

3574. SHRIMATI D.K. THARADEVI SIDDHARTHA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether intensive surveys have been conducted for exploration oil and natural gas deposits in Southern States; and

(b) if so, the places where deposits have been found and the quantity of oil and gas likely to be recovered therefrom, State-wise, particularly in the coastal areas of Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) Oil and/or gas deposits have been found in the Southern States of Andhra Pradesh and Tamil Nadu at the following places :

#### Andhra Pradesh

Achanta, Kavitam, Endsmuru, Mandapeta, Mummidivaram, Bhimanapalli, Penumadame, Palakollu, Medapadu, Elamanchili, Manepalli, Tatipaka-Kadali, Pasarlapudi, Bandamur-lanka-N-Razole, Narsapur, Chintalapalli, Nandigama, Raza, Ponnamanda, Resanapalli, Mori, Santumilli, Lingala and Kaikalur-vadali.

#### Tamil Nadu

Rarikal, Narimanam, Tiruvarur, Aciyakkamangalam, Vijayapuram, Pallivaramangalam, Kamalapuram, Nannilam, Mattur, Kuctaanallur, Attikadai, Vatteru, Perungulam, Tirukallar, Kovilkalappal and Bhuvanagiri.

As on 1.4.94 the recoverable reserves of 32.70 MMT and 8.72 MMT (O+OEG) have been established in Andhra Pradesh and Tamil Nadu respectively.

No oil and gas deposits have been found in other Southern States including Coastal areas of Karnataka.

[Translation]

### MPs Quota for LPG Connections

3575. SHRI UDAY PRATAP SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to increase the Members of Parliament quota in respect of LPG connections;

(b) if so, the time by which it is likely to be increased; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). There is no such proposal at present in view of the restricted availability of LPG and huge waiting list.

[English]

### Investment for Kerala

3576. SHRIMATI SUSEELA GOPALAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Social Audit panel appointed by the Telecom Department has opined that the investment in the Telecom Sector in Kerala is below the ratio compared to calls originated and received;

(b) if so, the steps proposed to be taken to enhance the investment;

(c) the number of persons on the waiting list at present for telephone connections in the State; and

(d) the time by which connections are likely to be provided to them?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b). No, Sir. However, two lakh lines are targetted for 1995-96 and accordingly the funds are being allocated. Target for 1994-95 was 90000 lines which has been achieved.

(c) Waiting list as on 31.3.1995 is 338897.

(d) It is expected to be cleared by 31.3.1997.

### Development of Social Sectors

3577. SHRI JAGMEET SINGH BRAR : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Economic Survey undertaken for 1994-95 has suggested for mobilisation of adequate resources by the Union and State Governments for sustained development of social sectors;

(b) if so, the details thereof; and

(c) the measures taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) and (b). Yes, Sir. It has been suggested in the Economic Survey 1994-95 that in order to ensure sustainability of higher budgetary allocations to social sectors, adequate resources will have to be mobilised by both the Centre and the States. Further more, available limited resources have to be better targeted. As a corollary to this, those who can afford to pay, must be charged for the services rendered. To augment resources, more innovative options, including private sector participation and greater support from NGOs have to be explored.

(c) The Annual Budget 1995-96 of the Centre gives details of the measures taken/proposed to be taken by the Union Government for mobilisation of resources.

[Translation]

#### News Collection Units in Gujarat

3578. SHRI N.J. RATHVA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of electronic news collection units of Doordarshan functioning in Gujarat as on March 31, 1995;

(b) whether the Government propose to increase the number of such units; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) Doordarshan has seventeen Electronic News Gathering (ENG) units in Gujarat.

(b) Yes, Sir.

(c) Four more ENG units are proposed to be made available for Gujarat subject to availability of funds.

[English]

#### Supply of LPG in U.P.

3579. SHRI HARI KEWAL PRASAD : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the efforts made to ensure smooth supply of LPG in Uttar Pradesh; and

(b) the extent of demand and the supply made of LPG in Uttar Pradesh during last three years?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). The demand of existing consumers of LPG in Uttar Pradesh, who are enrolled

with the distributors of public sector oil companies is by and large being met in full. Temporary backlogs that may arise are cleared by augmenting LPG supplies through operation of Bottling Plants for extended hours and on holidays and by arranging supplies from bottling plants in adjoining areas.

The LPG sales in the State of Uttar Pradesh during 1992-93, 1993-94 and 1994-95 have been as under :

Figures in MT	
1992-93	322.2
1993-94	355.3
1994-95	283.9

(April-December, 1994)

[Translation]

#### PCOs in U.P.

3580. SHRI SURENDRA PAL PATHAK : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether a large number of applications for allotment of P.C.Os. in Uttar Pradesh are lying pending with the Government;

(b) if so, the details with reasons therefor, district-wise; and

(c) the time by which these are likely to be allotted?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c). The information is being collected and will be laid on the table of the House.

#### Unauthorised LPG Connections

3581. SHRI KHELAN RAM JANGDE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of unauthorised LPG connections detected in Madhya Pradesh during each of the last three years;

(b) whether the Government propose to regularise such unauthorised connections; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Number of unauthorised connections detected in Madhya Pradesh during the last three years is as under :

1992-93	Nil
1993-94	1
1994-95	1

(b) As per the existing policy, regularisation of unauthorised connections (without valid documents) is not permitted.

(c) Does not arise.

[English]

### Import of Coal

3582. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of COAL be pleased to state :

(a) whether import of coal particularly coking coal is on increase during the last three years;

(b) if so, the details thereof in terms of quantum, value and the main countries from which imports were made;

(c) whether the Government are working on a strategy to exploit the potential for coking coal and reduce coal imports substantially on long-term basis;

(d) if so, the details of specific measures taken/proposed in this regard; and

(e) the specific steps taken to ensure better and effective coordination between the Coal India Limited and major coal consuming PSUs and private sector units?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) and (b). Integrated steel plants are the main importers of low ash coking coal. The quantity and value of coking coal imported by the steel companies during the last three years are given below :

Name of company	Year	Quantity (in million tonnes)	Approximate value (Rs. crores)
Steel Authority of India Ltd. (SAIL)	1992-93	4.2248	779.6
	1993-94	4.754	889.1
	1994-95	5.385	1023.8
Rashtriya Ispat Nigam Ltd. (RINL)	1992-93	1.658	321.25
	1993-94	1.884	357.23
	1994-95	2.270	440.16
Tata Iron & Steel Co. (TISCO)	1992-93	0.85	216.71
	1993-94	0.44	106.95
	1994-95	0.82	195.00

(Source : SAIL : RINL & TISCO)

Coking Coal has been imported mainly from Australia, China, Newzealand and Poland.

(c) and (d). Major steps taken to augment indigenous availability of coking coal, *inter-alia*, include :

(i) Increasing raw coking coal availability by reorganising existing mines and development of new mines.

(ii) Modification of the existing coking coal washeries to improve the capacity utilisation as well as the quality of washed coking coal.

(iii) Increasing raw coal feed to washeries by supplying low volatile medium coking coal of suitable quality.

(iv) Early commissioning of two new washeries under construction at Madhuband (BCCL) and Kedla (CCL) for increasing the existing washing capacity.

(e) Effective and better coordination between Coal India Limited and the steel plants is being ensured through regular review meetings at various levels.

### Funds Allotted Under ITDP

3583. SHRI JITENDRA NATH DAS : Will the Minister of WELFARE be pleased to state :

(a) whether the Government are aware that the funds allotted under Integrated Tribal Development Programme (ITDP) are not being properly utilised; and

(b) if so, the measures taken/proposed by the Government in this regard?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) The funds allotted under Integrated Tribal Development Programme (ITDP) are generally being properly utilised. However, in the case of Bihar, it came to the notice of the Government that grants released by the Central Government for the welfare of Scheduled Tribes were not utilised promptly for the schemes for which it was provided. This includes Rs. 116.32 crores as Special Central Assistance to Tribal Sub-Plan and Rs. 21.69 crores under grants under First provision to Article 275(1) of the Constitution for tribal development from 1991-92 to 1994-95.

(b) The matter has been brought to the notice of the State Government. The second instalment of Special Central Assistance during 1994-95 was not realised to the Government of Bihar as no utilisation certificate and progress reports for the amounts sanctioned earlier were received. The Ministry has issued instructions to all the State Governments/U.T. Administrations to release grants sanctioned by the Government of India to the implementing agencies within one month's time from its sanction and to furnish utilisation certificates in time.

[Translation]

### Outstanding Amount Against CCI

3584. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of COAL be pleased to state :

(a) the details of the outstanding amount of Coal India Limited against the Cement Corporation of India upto March 31, 1995;

(b) the year-wise, break-up of the said amount; and

(c) the action being taken by the Coal India Limited to recover the amount?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) and (b). According to information received from Coal India Limited (CIL) the year-wise break-up of total outstanding dues of CIL from Cement Corporation of India (CCI) as on 31.3.1995 were as under :

Year to which the dues relate	(Data Provisional) (Rs. in crores) Amount outstanding as on 31.3.1995
1992-93	0.46
1993-94	3.32
1994-95	11.77
Total outstanding dues	15.55

(c) CCI is being persuaded by Coal India Limited for making early payments.

### Voluntary Organisations in Rajasthan

3585. SHRI KUNJEE LAL : Will the Minister of WELFARE be pleased to state :

(a) the number of the voluntary organisations in Rajasthan which were given financial assistance for welfare programmes during each of the last three years with details thereof;

(b) whether these voluntary organisations are submitting their accounts to the Government;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) A Statement is attached.

(b) to (d). Yes, Sir. The voluntary organisations are submitting periodic reports, audited accounts, viz Statement of income and expenditure payment and receipt and balance sheets and also utilisation certificates to the Ministry of Welfare every year. Normally the 2nd instalment of the Annual grant-in-aid is released only after satisfactory evaluation of the progress reports and the audited accounts.

### STATEMENT

Statement showing grants-in-aid provided to voluntary organisations in Rajasthan for various welfare programmes during 1992-93, 1993-94 and 1994-95.

S.No.	Name of voluntary organisation	Amount Released (Rs. in lakhs)		
		1992-93	1993-94	1994-95
1	2	3	4	5
<b>SCHEDULED CASTE DEVELOPMENT :</b>				
1.	Khetri Vikas Samiti, 4 KA-24 Jawahar Nagar, Jaipur-3.	2.70	1.68	1.01
2.	Gramodyog Sansthan, Post : Khetwa, Jeevat Tehsil : Gangapur City, Dist : Sawai Madhavpur.	0.83	0.76	1.02
3.	Chetna Public Shiksha Samiti B-22, Sanjay Colony (Nehru Nagar) Jaipur-302 016.	0.34	0.85	0.48
4.	Radha Balamandir Vidyalaya Academy, Bus Stand, Pipar City Dist : Jodhpur-342 601.	1.16	2.21	2.41
5.	Gramin Bal Vikas Sansthan B-37, East Patel Nagar, Ganeshpura, Ratanda, Jodhpur.	—	1.17	1.99
6.	Greenwel Children Society, Hanuman Bagh Colony Nagapur-341 001.	—	0.48	0.82
7.	Dayanand Public Scholl Samiti, Gandhi Colony, Pilibanga Dist : Sri Ganganagar.	—	—	0.41
8.	Sri Ravindranath Tagore Vidyalaya, Ward No. 10, Rawatsar, Sri Ganga Nagar District-335 524.	—	—	0.62
9.	Nehru Shiksha Prasar Samiti, Nehru Bhavan, Purani Tonk Dist : Tonk 304 001.	—	—	0.55
10.	Summer Hill Vidyalaya Samiti Kesrisinghpur, Dist : Sriganganagar.	—	—	1.81
11.	S.L. Adarsh Vidyalaya Prabandhak Samiti, Kesrisinghpur, Dist : Sriganganagar.	—	—	0.51

1	2	3	4	5
12.	Khetri House Nagrik Vikas Samiti B-13, Vivekanandpuri, Pilikothi Area, Khetri House, Jaipur.	—	—	0.44
13.	Bal Bodh Vidya Peet Sansthan, Mahajan, Tehsil : Lonkaransar Dist : Bikaner.	—	—	1.27
<b>TRIBAL DEVELOPMENT :</b>				
14.	Banasthali Vidyapith	10.16	10.40	11.37
15.	Victoria Montessori School Shiksha Samiti	0.76	—	—
<b>HANDICAPPED WELFARE :</b>				
16.	Badhir Bal Kalyan Vikas Samiti	65.38	6.93	10.73
17.	Society for the Welfare of Mentally Retarded, Jaipur.	1.93	2.64	7.61
18.	Indian Council for Social Welfare, Jaipur.	2.31	4.35	3.01
19.	L.K.C. Shri Jagadamba Andh Vidhyalya Samiti, Sri Ganganagar	11.20	10.08	13.45
20.	Bhagwan Mahavir Viklang Sahayata Jaipur	60.00	125.00	269.00
<b>MINORITIES CELL :</b>				
21.	Sachdeva New PT College, Jaipur	—	0.99	—
22.	Service Gudance, Bureau, Jaipur	—	1.74	—
23.	Udaipur Study Circle, Udaipur	—	1.53	—
24.	Anjuman Talimul Musliman, Jaipur	—	—	0.99
25.	Study Circle, Banswara	—	—	1.35
26.	Rajsthan Vidyapeeth, Ajmer	—	—	0.99
<b>SOCIAL DEFENCE :</b>				
27.	Adrash Bikaner Bal Shikshan Parishad, Subhashpura, Bikaner.	5.21	8.16	7.75
28.	Asha Dal Mandir Sikshan Samiti, Krishnapuri, Jaipur	0.80	2.54	2.60
29.	Brij Bal Niketan Samiti, Kana Bharatpur Madhu Smrithi Malia Avam Bal Kalyan Uthan Sansthan, Jaipur.	—	5.21	—
30.	Manav Kalyan, Jaipur	2.25	—	2.16
31.	Jaipur Rural Health and Development, Jaipur.	—	—	0.90
32.	Indian Asthama Care Society, Jaipur	—	—	0.67
33.	Marwar Medical Relief Society, Jodhpur	2.62	—	6.66
34.	Nirashit Mahila Bal Bhavan Vikas Gramodyog Shiksha Samiti, Paibagh, Bharatpur.	2.54	2.54	3.82
35.	Opium Deaddication Treatment and Research Trust.	32.79	39.80	37.36
36.	Rashtriya Shiksha Prasar Samiti, Udaipur.	0.875	2.14	—
37.	Sarvodaya Seva Kendra, Udaipur	6.43	3.38	—
38.	Rajasthan Vidyapeeth Kul, Udaipur	0.05	0.95	0.50
39.	Bal Rashmi Society, Jaipur	—	0.41	0.50
40.	Prachin Puppet Art Institute, Jaipur	—	0.30	0.15
41.	Bharat Childrens Shiksha Samiti, Jaipur.	0.35	0.13	—
42.	Udaipur School of Social Work, Udaipur	0.50	0.98	0.50
43.	Janakala Sahitya Manch Sansthan Agarwal Form Manasarwar, Jaipur.	—	—	1.85
44.	Indian Institute of Data Interpretation and Analysis, Jaipur	—	—	0.62
45.	Victoria Montessori Public School Shiksha Samiti, Jaipur	0.41	—	—
46.	Bal Bharthi Society, Jaipur	0.22	—	—
47.	Chetna Public School Shiksha Samiti, Jaipur	0.71	—	—
48.	Varisht Nagrik Parishad, Jaipur	1.10	—	—
49.	Saraswati Shiksha Niketan Prabandhan Committee, Udaipur	0.30	—	—
50.	Bela School Samiti, Jaipur	—	1.68	2.59
51.	Methodist Hospital, Ajmer	—	—	3.09
52.	Mahabir International, Dungerpur	—	—	0.90

[English]

**ONGC Projects**

3586. SHRI RAMCHANDRA VEERAPPA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there are huge cost and time overruns in the major projects under implementation by the Oil and Natural Gas Corporation Ltd. and the Indian Oil Corporation;

(b) if so, the details thereof;

(c) the reasons for delay in completion of the projects in time; and

(d) the steps taken to ensure timely completion of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). The details of the cost and time overruns and reasons for delay in respect of projects costing more than Rs. 100 crores under implementation by ONGCL and IOC are given in the Statement enclosed.

(d) The implementation of the sanctioned projects is monitored at various levels and action is taken to remove the bottlenecks which are noticed. The Ministry also has a Monitoring Cell which reviews the monthly progress of the projects under implementation. Besides, the projects are also discussed in the Quarterly Performance Review Meetings taken by the Ministry to expedite implementation and avoid cost and time overruns.

**STATEMENT**

S.No.	Name of the Project	Cost estimates		Cost Overrun	Completion period		Reasons for delay
		Approved	Anticipated		Approved	Anticipated	
<b>OIL AND NATURAL GAS CORPORATION LIMITED</b>							
1.	Development of South Heera Ph.II.	452.54	452.54	-	12/96	4/95	-
2.	Second Bassein Hazira Gas Trunk Pipeline and Expansion of shore terminal at Hazira.	3271.03	2864.72	-	2/96	7/96	Delay in approval of bid documents by World Bank and finalisation of loan agreement with Exim Bank.
3.	ICP Heera Trunk Pipeline	704.16	704.16	-	12/94	5/95	Delay in award of contract for pipeline laying.
4.	Development of S-1 Sand Field (Bombay High)	542.39	542.39	-	2/96	11/95	-
5.	Development of Gandhar Field Ph.II	1245.62	1245.62	-	5/96	5/96	-
<b>INDIAN OIL CORPORATION LIMITED</b>							
1.	Digboi Refinery Modernisation Project.	346.34	346.34	-	11/95	11/95	-
2.	Catalytic Reformer Unit at Barauni.	240.00	240.00	-	2/97	8/96	-
3.	Catalytic Reformer Unit at Digboi.	112.00	112.00	-	9/96	8/96	-
4.	Catalytic Reformer Unit at Mathura.	545.00	545.00	-	3/97	10/96	-
5.	Panipat Refinery Project.	2794.00	2794.00	-	4/97	4/97	-
6.	Second SBM at Salaya.	98.33	98.33	-	4/97	4/97	-
7.	Augmentation of Salaya Viramgam Section.	75.50	75.50	-	4/97	4/97	-
8.	Augmentation of Viramgam Chaksu Section.	569.10	569.10	-	4/97	4/97	-
9.	Kandla-Bhatinda Product Pipeline.	2061.84	2061.84	-	8/95	10/95	Slow progress by Composite Works Contractor in executing the project
10.	Marketing Terminal at Panipat.	331.10	331.10	-	4/97	4/97	-
11.	LPG Import facilities at Kandla.	160.82	160.82	-	10/96	10/96	-
12.	Tap Off Points (TOPS) on KBPL Pipeline	310.00	310.00	-	5/95	5/95	-

### Special Review Group

3587. SHRI SYED SHAHABUDDIN : Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the answer given to Starred Question No. 76 on March 16, 1995 and state :

(a) the major recommendations of the Special Review Group whose report is under examination; and

(b) the time by which proposed legislation to amend the Press and Registration of Books Act, 1867 is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) The Special Review Group made a total of 35 recommendations for facilitating registration of newspapers and simplifying the procedures prescribed under the PRB Act, 1867. These pertain to definition of 'newspaper', title verification, filing of declaration for registration of newspapers, de-blocking of titles, registration of newspapers/periodicals, Annual Statements which are to be submitted by the newspapers, submission of Annual Report by RNI to the Government, circulation verification and simplification of various forms used in the office of RNI.

(b) The report is presently under examination by the Government. Introduction of Bill to amend the PRB Act, 1867 would require acceptance of the recommendations by the Government, completion of various formalities such as consultation with various Ministries, approval of the Cabinet etc. Therefore, it is not possible to indicate, at this stage, by what time a Bill to amend the said Act can be introduced in the Parliament.

### Annual Plan

3588. SHRIMATI VASUNDHARA RAJE : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the annual plan outlay for 1995-96 approved by the Planning Commission for Rajasthan;

(b) whether the outlay approved for 1995-96 is very inadequate keeping in view the dire need of funds for that State; and

(c) if so, the steps taken to enhance the allocation for that State?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) An outlay of Rs. 3200 crores has been approved for the Annual Plan 1995-96 of Rajasthan.

(b) and (c). The Government of Rajasthan proposed an outlay of Rs. 3200 crores for 1995-96 which was

agreed to by the Planning Commission after taking into consideration the needs of the State resources available, Central Support admissible to the State, capacity of the State to raise additional resources etc.

### Investment for Flood Control

3589. SHRI NURUL ISLAM : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of investment made in North-Eastern States specially in Assam for flood control and erosion control of river Brahmaputra and Barak during the last three years; and

(b) the details of the progress made in this regard, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) For the purpose of flood control and anti-erosion works on Rivers Brahmaputra and Barak the investment made from the State's Plan Allocation by the North Eastern States combined together and the State of Assam during the last three years in crores of Rupees are :

Financial Year	North Eastern States (including Assam)	Assam State
1992-93	27.70	19.38
1993-94	26.62	17.40
1994-95	41.51	20.60

Over and above this amount, Rs. 25.00 crore have been released annually over the last three years to the States of Assam by the Union Government from the budget of the Ministry of Water Resources as Central loan assistance for flood management in the Brahmaputra and Barak Valleys.

(b) Over the last three years, the progress achieved from the investment made in crores of Rupees are :

North-Eastern States	Approved/ Revised Outlay	Actual/Anticipated Expenditure
Arunachal Pradesh	5.00	4.97
Assam	62.60	57.38
Manipur	15.69	12.98
Meghalaya	14.00	13.02
Mizoram	0.25	0.27
Nagaland	0.35	0.35
Sikkim	0.47	0.39
Tripura	6.35	6.47

[Translation]

### LPG Connections

3590. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of LPG distributors of public sector undertaking oil companies in Bihar as on March 31, 1995;

(b) the details of persons registered with them in the waiting list for LPG connections; and

(c) the time by which the Government propose to clear the waiting list in Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). As on 1.1.1995, there were 165 LPG distributorships functioning in Bihar with a waiting list of 2.88 lakhs.

(c) Efforts are on to clear the waiting list as early as possible depending on product availability, enrolment plan, etc.

[English]

### Verma Commission

3591. SHRI P.C. CHACKO :  
SHRI D. VENKATESWARA RAO :  
SHRI M.V.V.S. MURTHY :  
SHRI RAM NAIK :  
SHRI CHITTA BASU :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have decided to initiate action against a number of officials name in the report of Verma Commission probing into the assassination of former Prime Minister Rajiv Gandhi;

(b) if so, the details thereof; and

(c) the action proposed to be taken against them?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) to (c). Government have decided to take severest possible action against six concerned Central Government Officers for their failure to take due care and diligence in the discharge of their responsibilities.

[Translation]

### Petroleum Projects

3592. SHRI RAM KRIPAL YADAV : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to set up petroleum projects in Bihar; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) There is no petroleum project pertaining to Bihar presently under consideration of the Government.

(b) Does not arise.

[English]

### Issue of Equity Share

3593. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Indian Oil Corporation propose to mobilise resources by issue of equity share in the domestic/international market;

(b) if so, the details thereof;

(c) whether a huge equity offering by the Indian Oil Corporation is likely to help dilute its financial worth;

(d) whether IOC's income is inadequate when compared to the near monopoly status it enjoys in the marketing of petroleum products in India; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). Yes, Sir. Indian Oil Corporation has plans to mobilise resources by issue of equity shares in domestic and international markets. Details regarding timing, pricing, type of instrument, etc., are not yet finalised.

(c) No, Sir. IOC has been permitted to offer only 10% of its paid up capital to the public. Since the shares will be offered at a premium, it will increase IOC's net worth.

(d) and (e). No, Sir. As per Supply Plan Entitlement norms, IOC's share in the market is at present 55% only. In the Administered Pricing Regime, oil companies are allowed specified returns on their net worth. The profitability of Indian Oil Corporation is good.

[Translation]

### Coal Township Complex

3594. SHRI RAM TAHAL CHOUDHARY : Will the Minister of COAL be pleased to state :

(a) the amount spent by the Coal India Limited on the construction of Coal Bhawan and coal township complex till January 31, 1995; and

(b) the amount spent by the Coal India Limited on the purchase of an additional aircraft?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) Coal India Limited have informed that they have spent Rs. 5.29 Crores on construction of Annex Building at Coal Bhawan, residential complex at Rohini Ultadanga, Calcutta and minor modification works etc. till 31st January, 1995.

(b) An amount of Rs. 11.5 Crores was spent by Coal India Limited for purchase of an aircraft.

[English]

#### System to Detect Signature Forgery

3595. SHRI D. VENKATESWARA RAO : Will the Minister of HOME AFFAIRS be pleased to state

(a) whether a new system to detect signature forgery and similar frauds has been developed in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) and (b). Apart from existing system, the Bureau of Police Research and Development is developing, together with ECIL, Hyderabad, a computer-based system for comparison of signatures. The signature identification system is still in the development stage and so far it is not hundred percent foolproof.

#### Reserved Posts for Transmission Executive

3596. DR. LAL BAHADUR RAWAL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the posts of Transmission Executives are lying vacant for a long time particularly the reserved posts;

(b) if so, the details thereof; and

(c) the time by which these posts are likely to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) to (c). There are 458 vacancies in the posts of Transmission Executives all over the country. These vacancies include 316 vacancies to be filled-up by reserved category candidates. The recruitment to 278 vacancies including 192 vacancies for reserved categories by the Staff Selection Commission is in progress. The remaining 180 vacancies including 124 vacancies for the reserved category have to be reported to the Staff Selection Commission for recruitment in 1995.

#### Recruitment Racket

3597. SHRI MOHAN RAWALE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a recruitment racket has been uncovered recently in the Delhi Home Guards department;

(b) if so, whether any enquiry has been conducted in the matter;

(c) if so, the details and the outcome thereof; and

(d) the action taken against the persons found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) Yes, Sir.

(b) to (d). Government of National Capital Territory of Delhi had ordered an enquiry into the incident. In his enquiry report, the Director General of Home Guards stated that several incriminating documents were found in the car of a volunteer company commander, who was found murdered in his car on 25.12.94. These documents suggested that a number of persons were duped by the said volunteer officer who had issued blank sanad numbers to Home Guards volunteers. A total of 15 such persons gave statements that the deceased company commander had charged money ranging from Rs.6000/- to Rs. 14,000/- from them for the blank sanad numbers.

A District Staff Officer, against whom allegations of grave lapses had, prima-facie, come to notice in this connection, has been placed under suspension and a departmental enquiry ordered against him. A criminal case had also been registered at Police Station Tilak Nagar, New Delhi.

#### Constitutional Status of Darjeeling and Kalimpong

3598. SHRI CHITTA BASU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Chairman of the Darjeeling Gorkha Hill Council has challenged the constitutional status of Darjeeling and Kalimpong;

(b) if so, the factual and constitutional position of these two places; and

(c) whether the Government propose to hold any talks with him in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) Shri Subash Ghisingh, as President of the Gorkha National Liberation Front, had filed a Writ Petition in the Supreme Court seeking directions to the Government of India to formally absorb the territories of Darjeeling including Kalimpong, Assam Dooars and Bengal Dooars, in the Union of India through a Parliamentary legislation. The Supreme Court had dismissed the Writ Petition.

(b) These are integral part of India.

(c) There is no such proposal.

**Aviation Turbine Fuel**

3599. DR. VISWANATHAM KANITHI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the prevailing domestic price of the Aviation Turbine Fuel (ATF) is higher than the price in the international market;

(b) if so, the reasons therefor;

(c) whether the Government have received any request from the private airlines operators and Indian Airlines recently for inclusion of Aviation Turbine Fuel (ATF) in the Open General Licence List;

(d) if so, the details thereof; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). The domestic prices of petroleum products including Aviation Turbine Fuel (ATF) is so structured as to discourage inessential use, promote inter-fuel substitution and subsidise essential fuels for socio-economic reasons to vulnerable sections of the society. The prices of kerosene and diesel etc., items of mass consumption, are kept low (subsidised) and products like Aviation Fuel, Motor Spirit etc. are priced in a manner so as to discourage their inessential use. Therefore, the domestic price of ATF is not comparable to the price prevailing in international market.

(c) to (e). Import of ATF is already allowed under Special Import Licence (SIL) scheme of the Government.

[Translation]

**Modernisation of CISF**

3600. SHRI MAHESH KANODIA :  
SHRI PANKAJ CHOWDHARY :  
SHRI RAM PAL SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any proposal regarding modernisation of the Central Industrial Security Force is under the consideration of the Union Government;

(b) if so, the details thereof; and

(c) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) to (c). No proposal for modernisation of CISF is pending consideration of the Union Government.

[English]

**P&T System in Gujarat**

3601. DR. K.D. JESWANI :  
DR. AMRIT LAL KALIDAS PATEL  
SHRI N.J. RAJHVA :

Will the Minister of the COMMUNICATIONS be pleased to state :

(a) whether there is any proposal for the development of Post and Telegraph and Telecommunications System in Gujarat during the Eighth-Five Year Plan;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

**(b) Post Offices**

57 Post Offices have been sanctioned during the first three years of the Eighth Five Year Plan in Gujarat. 141 P.C. based counter machines have been provided.

**Telegraph**

(i) A target of opening 9 New Telegraph Offices in Gujarat. Telecom Circle has been fixed during the 8th Five Year Plan. Five Telegraph Offices at Vatva, Naranpura and Bapunagar (in Ahmedabad district), Amod (District Bharuch) and Kapadwanj (District Kheda) have already been opened.

(ii) Two telegraph offices in Ahmedabad and one each at Rajkot and Ankleshwar are planned to be opened during the remaining part of the 8th Five Year Plan.

(iii) During 8th Plan period, modernisation of Telegraph Services has been planned for installation of 128 lines Store and Forward Message Switch (SFMS) at Ahmedabad and 32 lines SFMS at Rajkot (both systems are commissioned), 88 Electronic Key Boards/ 10 Electronic Key Board Concentrators, 64 Formatted Terminals/4 Formatted Terminal Concentrators have already been supplied for installation in Gujarat.

There is also a proposal to Commission a 32 lines SFMS system at Surat; 72 EKBs/8 EDBC's in Gujarat during the 8th Five Year Plan.

**Telecommunications**

Government have adopted a policy to provide a Public telephone facility to each village of the country, including the States of Gujarat, progressively by the year 1997 of the Eighth Plan period, subject to availability of resources. Telegraph facility is also being provided on those village public telephones wherever there is a demand and volume of traffic justifies its provision.

During the last three financial years of the Eighth Five Year Plan period, 8166 village public telephones (VPTs) have been provided in Gujarat against a target of 10500 VPTs as per details given below :-

Year	Target	Achievement (VPTs)
1992-93	3000	1755
1993-94	4500	3370
1994-95	3000	3041
<b>Total</b>	<b>10500</b>	<b>8166</b>

For the year 1995-96, a target for providing 2000 village public telephones in Gujarat has been fixed. Development plans for telephone exchanges is given in the enclosed Statement.

During the 8th Five Year Plan, it is proposed to add around 7,94,000 lines of net switching capacity, to provide 6,30,000 DELs in Gujarat.

(c) Does not arise in view of (a) and (b) above.

#### STATEMENT

*Development plan for telephone exchanges in Gujarat Telecom. Circle for 8th five year plan.*

Year	Target (Gross lines)	Achievement (Gross lines)
1992-93	136700	159000
1993-94	197060	199000
1994-95	202554	219000
1995-96	430000 (Tentative)	
1996-97		

#### Flood Control

3602. DR. KARTIKESWAR PATRA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the delegation from the flood affected area of Balasore district, Orissa has submitted any memorandum to the Union Government for flood control of river Subernarekha and drainage scheme in the water-logged area;

(b) if so, the details thereof;

(c) the steps taken by the Union Government in this regard;

(d) the time by which the gates of Chandil dam are likely to be fixed in order to control the frequent floods;

(e) the time by which the Chandil Dam Project is likely to be completed; and

(f) the reasons for delay in timely completion of the project?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) and (b). Yes, Sir. A delegation had represented in December, 1994 for early completion of Chandil Dam

on river Subernarekha and the acute problems faced by the people of Balasore and Mayurbhanj districts of Orissa due to non discharge of rain and flood waters.

(c) A team headed by a Chief Engineer of the Central Water Commission was deputed to visit the affected areas of Balasore and Mayurbhanj districts of Orissa and Chandil Dam in February, 1995. The team in their report have recommended expeditious completion of Chandil Dam for flood modernisation, preparation of flood operation manual of Chandil Dam, Icha Dam-Galudih barrage project, channel routing studies for Subernarekha, formulation of detailed project reports for the flood protection works identified in a report submitted by the Government of Orissa in December, 1994 and their implementation, construction of control structures at the mouth of Nallahs draining into Subernarekha river, inspection by experts of Orissa and West Bengal of the reaches along Subernarekha river in West Bengal from where water spills and flows into Orissa areas and formulation and implementation of schemes to prevent the spills and identification of critical reaches in Orissa and execution of schemes for raising of embankments and bank protection on priority. Copies of the report have been sent to the State Governments of Orissa and Bihar for necessary action.

(d) to (f). Chandil Dam is almost complete, except the installation of gates, land acquisition and rehabilitation and resettlement of oustees in the reservoir. The major constraint in timely execution of the project is the availability of funds. The Chief Secretaries of Orissa and Bihar in a meeting held at Patna on 20th January, 1995 have decided to complete installation of gates and rehabilitation and resettlement works upto RL 189 metres over a period of 2 years.

#### Permit System for Migrants

3603. DR. P. VALLAL PERUMAN :  
SHRI RAM PRASAD SINGH :  
SHRI MANORANJAN BHAKTA :  
SHRI RAJNATH SONKAR SHASTRI :  
SHRI BOLLA BULLI RAMAIAH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government of Maharashtra has decided to introduce Permit System for migrants from other States and the ousting of Bangladeshis and Pakistanis who are living in the State without valid documents;

(b) if so, the details thereof; and

(c) the response of the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) No, Sir.

(b) and (c). Do not arise in view of (a) above.

### Children Film Complex

3604. SHRIMATI CHANDRA PRABHA URS : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether a site on the Sankey tank bed was given on lease for the construction of Children's Film Complex in Bangalore;

(b) if so, whether the Bangalore City Corporation has cancelled the lease of land;

(c) whether any alternative land has been given;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) Yes, Sir.

(b) There have been some press reports to this effect but no official communication has been received

by the National Centre of Films for Children and Young People (N'CYP).

(c) to (e). Do not arise.

### Irrigation Projects

3605. SHRI HARIN PATHAK : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of irrigation projects of Punjab which are still pending with the Union Government for clearance;

(b) since when these projects are pending together with the reasons therefor;

(c) whether the Union Government propose to provide more financial assistance to Punjab for completion of on-going irrigations projects; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) and (b). The information is given below :

S.No.	Name of Project	Date of receipt	Status of appraisal
<b>MAJOR PROJECTS</b>			
1.	Re-modelling of channels of Upper Bari Doab Canal System	Jan., 1994	Government of Punjab was requested in October, 1994 to furnish a detailed modified project report to CWC, which is still awaited.
2.	Sutlej Yamuna Link Canal Project, Part.	Jan., 1995	Government, of Punjab was requested in Jan. 95 to supply additional copies of project reports alongwith information regarding source of water for the project. These are still awaited.
3.	Raising lining of Bhakra Main Line to restore its authorised capacity.	Feb., 1995	Observations were sent to Government of Punjab in March and April, 95 for which the compliance is awaited.
<b>MEDIUM PROJECTS</b>			
4.	Modernisation and Extension of Badshahi Canal on left side of River Ravi.	May, 1994	Observations were sent to Governments. of Punjab in September, 94, January, 95 and February, 95, compliance of which is awaited.

(c) and (d). Water being a State subject, irrigation projects are planned, funded and implemented by the State Governments themselves.

### Subsidy on LPG

3606. KUMARI UMA BHARTI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to

withdraw subsidy on L.P.G.; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) There is no such proposal at present.

(b) Does not arise.

[Translation]

### Persons Killed During Elections

3607. SHRI VILASRAO NAGNATHRAO GUNDEWAR:  
DR. RAMESH CHAND TOMAR :  
SHRI RAM BADAN :  
SHRI MULLAPPALLY RAMCHANDRAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of persons killed during the recent elections held in various States, State-wise;

(b) the reasons for the incidence of violence despite the posting of large police forces; and

(c) the preventive measures proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) According to information available, 272 persons were killed during the recent elections held in various States. The State-wise break-up is given below :

Andhra Pradesh	-	94
Goa	-	0
Karnataka	-	3
Sikkim	-	0
Arunachal Pradesh	-	0
Bihar	-	150
Gujarat	-	1
Maharashtra	-	2
Manipur	-	21
Orissa	-	1

(b) Though it may not be possible to pin-point the reasons for the incidence of violence, inter-party clashes and extremist violence were important factors responsible for violence.

(c) On the eve of every General Election/Bye-election, the Election Commission as well the Ministry of Home Affairs issues instructions to the concerned State Governments to take all necessary steps for maintenance of law and order and smooth conduct of polls. Under the provisions of the Constitution, 'Police' and 'Public Order' are state subjects and therefore the primary responsibility for maintenance of law and order rests with the State Governments. However, with a view to assist the state authorities for ensuring smooth and peaceful elections, adequate Companies of Central Para Military Forces are also deployed in the states during elections.

[English]

### Alcoholism Amongst Weaker Sections

3608. SHRI S.M. LALJAN BASHA : Will the Minister of WELFARE be pleased to state :

(a) whether his Ministry has any on-going schemes to fund Non-Governmental Organisations and other

organisations to combat alcoholism amongst the weaker sections ;

(b) if so, the details thereof; and

(c) the amount proposed to be provided for this purpose during 1994-95 and 1995-96?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b). This Ministry has an on-going Scheme of Assistance for Prohibition and Drug Abuse Prevention to fund non-governmental organisations for undertaking various programmes to combat alcoholism and drug abuse amongst all the segments of all the society including the weaker sections. These programme include setting up of awareness, counselling and Assistance Centres and Deaddiction-cum-Rehabilitation Centres to provide Counselling, Treatment, Detoxification and Rehabilitation Services to the alcoholics and drug addicts and also awareness generation programme amongst the masses against alcoholism and drug abuse. Under the Scheme, financial assistance to the extent of 90% of the total approved expenditure is given to the non-governmental organisations for undertaking these programmes.

(c) During 1994-95, an amount of Rs. 13.66 crores was spent and during 1995-96, an amount of Rs. 15.16 crores have been provided under the Scheme.

[Translation]

### Petrol Retail Outlets in Gujarat

3609. SHRI RATILAL VARMA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of petrol retail outlets functioning in Gujarat at present;

(b) whether the Government propose to open more petrol retail outlets in the State during the Current year; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) As on 1-1-1995, 989 RO dealerships were functioning in Gujarat.

(b) and (c). 53 and 75 RO dealerships have been included in the Marketing Plan 1988-93 and 1993-96 respectively for Gujarat. It generally takes about 1-2 years for commissioning of dealerships after issue of advertisement.

### Import of LPG

3610. SHRI BRIJBHUSHAN SHARAN SINGH :  
SHRI PANKAJ CHOWDHARY :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to import LPG to meet the requirement of LPG in the country;

(b) if so, the quantity and the countries from which LPG is proposed to be imported;

(c) the amount of foreign exchange likely to be spent thereon; and

(d) the time by which it is proposed to be imported?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) to (d). The import plan for import of crude oil and petroleum products during 1995-96 is yet to be finalised.

[English]

### Extraction of Ground Water

3611. SHRI SUDHIR GIRI : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Central Ground Water Board has assessed the volumes of ground water in different States;

(b) if so, the details thereof;

(c) whether it is a fact that in some States ground water is being extracted beyond the permissible limit to the detriment of tube-wells for drinking water; and

(d) if so, the steps taken by the Government to check the excessive extraction of ground water?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. V. RANGAYYA NAIDU) : (a) and (b). The Central Ground Water Board (CGWB) has made an assessment of the total annual replenishable ground water resources of the country. A Statement indicating the State-wise details is annexed.

(c) The decreasing trend of ground water levels in some parts of the country is attributable to several natural and human factors like heavy withdrawals exceeding replenishment, excessive run-off and variations in rain fall etc. As per observations made on longterm basis (May, 1981 to May, 1990) fall of more than 4 metres in the level of ground water has been observed in the localised parts of Andhra Pradesh, Gujarat, Haryana, Karnataka, Madhya Pradesh, Maharashtra, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal.

(d) Following steps have been envisaged :

(i) A Model Bill for Control and Regulation of Ground Water has been prepared and circulated to the State Governments to check the excessive extraction of ground water by enacting suitable legislation.

(ii) The Central Ground Water Board has formulated a Centrally Sponsored Scheme to assist the State Governments in artificial recharge of ground water. The Scheme is in consultation stage with concerned agencies.

(iii) Guidelines have been circulated to the State Governments for formulation of Area Specific Artificial Recharge Schemes to check the declining trend in ground water levels.

### STATEMENT

*Ground Water Resource Potential of India  
Provisional and Tentative*

S.No.	Name of the States/ UTs	Total Replenishable Ground Water Resources (m. ha.m/Yr.)
<b>STATES</b>		
1.	Andhra Pradesh	4.3366
2.	Arunachal Pradesh	0.1439
3.	Assam	2.1671
4.	Bihar	3.3521
5.	Gujarat	2.2552
6.	Goa	0.0605
7.	Haryana	0.8524
8.	Himachal Pradesh	0.0357
9.	Jammu and Kashmir	0.4426
10.	Karnataka	1.6187
11.	Kerala	0.7900
12.	Madhya Pradesh	5.9718
13.	Maharashtra	3.8836
14.	Manipur	0.3154
15.	Meghalaya	0.1226
16.	Mizoram	Not assessed
17.	Nagaland	0.0724
18.	Orissa	2.3280
19.	Punjab	1.7832
20.	Rajasthan	1.2708
21.	Sikkim	Not assessed
22.	Tamil Nadu	2.6391
23.	Tripura	0.2512
24.	Uttar Pradesh	8.3815
25.	West Bengal	2.2050
	Total States	45.2794
<b>UNION TERRITORIES</b>		
1.	Andaman and Nicobar	Not assessed
2.	Chandigarh	0.0035
3.	Dadra and Nagar Haveli	0.0042
4.	Delhi	0.0292
5.	Daman & Diu	0.0013
6.	Lakshadweep	Not assessed
7.	Pondicherry	0.0244
	Total UTs	0.0626
	Total All India	45.3420

[Translation]

### DD Programmes in Sanskrit

3612. DR. RAMESH CHAND TOMAR :  
SHRI DEVI BUX SINGH :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the details of programmes in Sanskrit language being telecast on Doordarshan; and

(b) the steps taken/proposed to promote programmes in Sanskrit language?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) The details are given in the Statement.

(b) From 21st August, 1994, Doordarshan is telecasting a weekly ten minute news bulletin in Sanskrit on Sunday at 1.15 p.m. on the National Network.

### STATEMENT

*Details of the Regular Programmes in Sanskrit  
Telecast by Various Doordarshan Kendras*

(i) DDK, Delhi	- 15 minutes programme on every Monday
(ii) DDK, Lucknow	- 15 minutes programme on 2nd and 4th Tuesday of a month
(iii) DDK, Bangalore	- 20 minutes programme on every Monday
(iv) DDK, Jaipur	- 30 minutes programme on every 2nd and 4th Monday of a month

[English]

### Petrol Retail Outlets and LPG Agencies in Gujarat

3613. SHRI HARILAL NANJI PATEL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the details of the LPG agencies and petrol retail outlets allotted in Gujarat from 1993 till date, year-wise;

(b) the details of the agencies allotted under discretionary quota by the Government during the aforesaid period; and

(c) the places under consideration of the Government where new petrol/LPG agencies are proposed to be opened during 1995-96 in the State ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) From 1.1.1993 to 31.3.1995, 43 Retail Outlet dealerships and 29 LPG distributorships were commissioned in Gujarat.

(b) 2 Retail Outlet dealerships were sanctioned on compassionate grounds by the Government during the period 1.1.1993 to 31.3. 1995 in Gujarat.

(c) 53 Retail Outlet dealerships and 29 LPG distributorships have been included in the current RO Marketing Plan 1988-93 and LPG Marketing Plan 1992-94, Selection for which is underway through Oil Selection Board (Gujarat). In addition, 75 RO dealerships and 64 LPG distributorships have been included in the RO Marketing Plan 1993-96 and LPG Marketing Plan 1994-96 respectively for the State. It generally takes about 1-2 years for commissioning of dealerships/distributorships from the date of advertisement.

### LPG Agencies in Bihar

3614. SHRI RAM PRASAD SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government of Bihar has requested the Union Government to allot more LPG agencies and Kerosene Depots in the State;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir.

(b) and (c). Do not arise.

### Electronic Mail Service

3615. SHRI RAMKAPSE :

SHRI N. J. RATHVA :

SHRI SURENDRA PAL PATHAK :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have started Electronic Mail Service in the country;

(b) if so, the cities where the service has been started so far; and

(c) the cities likely to be covered under this service during 1995?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) :

(a) Government have issued licences to ten registered Indian companies both in the public and private sector for starting Electronic Mail Service in the country on a franchise basis.

(b) and (c). Information is being collected and will be laid on the Table of the House.

### Tenders from Private Sector

3616. SHRI JAGAT VIR SINGH DRONA :  
KUMARI SUSHILA TIRIYA :  
SHRI ANANTRAO DESHMUKH :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have invited tenders from private sector for providing basic telecom services;

(b) if so, the details thereof and the reasons therefor;

(c) the details of bids received from the Private sector alongwith the names of companies;

(d) the terms and conditions specified by the Government in this regard; and

(e) the number of licences issued so far to the private sector companies?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes Sir.

(b) National Telecom Policy 1994 was laid on the floor of the House on 13th May 1994. The shortfall in the availability of the fund required to meet the revised target for telecom services for the VIII plan cannot be generated by internal resources of DoT and any other means of Government funding. As such it was decided to invite private sector participation to supplement the efforts of DoT in providing telephone services.

The tender for inviting proposal was floated on 16th January, 1995.

(c) No bid has yet been received.

(d) The proposal have been invited on telecom circle basis. Only companies registered in India are eligible to bid. There will be one company in each telecom circle operating the telephone service in addition to DoT/MTNL.

(e) Does not arise in view of (c) above.

### H.B.J. Gas Pipeline

3617. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Union Government propose to increase the quantity of gas being supplied through H.B.J. gas pipelines during the Eighth Five Year Plan;

(b) if so, the details thereof;

(c) the quantum of gas being supplied to Gujarat through this gas pipeline at present and in the event of the flow being doubled;

(d) the quantum of gas which is expected to be supplied to Gujarat; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). The capacity of the HBJ pipeline is being upgraded from 18.2 MMSCMD to 33.4 MMSCMD.

(c) to (e). 1.94 MMSCMD of gas was supplied through the pipeline to units in Gujarat in 1994-95. The supplies are likely to go upto 4.78 MMSCMD after HBJ upgradation.

### National Commission on Morality and Ethics

3618. SHRI DHARMANNA MONDAYYA SADUL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a Seminar was organised in Delhi on April 3, 1995 for setting up of a National Commission on morality and ethics in public life;

(b) if so, the suggestions made therein to this effect for consideration of the Government; and

(c) the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) No information about such a seminar is available with Government.

(b) and (c). Do not arise in view of (a) above.

[Translation]

### Local Radio Stations

3619. SHRI PANKAJ CHOWDHARY :  
SHRI BRIJ BHUSHAN SHARAN SINGH :  
SHRI ANKUSHRAO RAOSAHEB TOPE :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether there is any proposal to start local radio stations through States, district councils or any other local agencies;

(b) if so, the details of the proposed scheme; and

(c) the time by which the final decision is likely to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) No, Sir.

(b) and (c). Does not arise.

[English]

### LPG Connections

3620. SHRI PETER G. MARBANIANG : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of applications in the waiting list for LPG connections as on December 31, 1994 in Shillong, Meghalaya; and

(b) the time by which LPG connections are likely to be provided to them?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The number of wait listed persons for LPG connections in Shillong, Meghalaya is 3781 as on 31st December, 1994.

(b) Efforts are constantly on to release LPG connections to as many applicants and as early as possible. However, it has been decided to clear the entire waiting list (as on 1-4-1995), of persons residing at an altitude of above 4500 feet during 1995-96 and to clear 50% of the wait-listed persons living in areas between 2000 to 4500 feet during 1995-96 and the remaining 50% during 1996-97.

[Translation]

### Pay-Loaders in BCCL

3621. PROF. RITA VERMA : Will the Minister of COAL be pleased to state :

(a) the quantity of coal loaded by pay-loaders in the Bharat Coking Coal Limited during 1993-94;

(b) the number of pay-loaders who had to be engaged to load that much quantity of coal; and

(c) the number of pay-loaders of the Bharat Coking Coal Limited and the number of pay-loaders of the contractors out of them?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) According to the information received from Bharat Coking Coal Limited (BCCL), about 15.15 million tonnes of coal was loaded into wagons by pay loaders in BCCL during the year 1993-94.

(b) BCCL have informed that 64 Nos. of departmental pay loaders belonging to them had to be engaged for loading the above mentioned quantity into wagons besides pay loaders belonging to contractors. This does not include pay loaders engaged in loading of coal for internal transportation.

(c) The total number of pay loaders belonging to BCCL which were engaged for loading coal into wagons was 64. Since payments to contractors are made on the basis of the tonnage of coal loaded, BCCL is reported to have not kept any account of the number of pay loaders engaged by the contractors on day-to-day basis.

[English]

### Telecom System in the Tribal Areas of Orissa

3622. SHRI K. PRADHANI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether his Ministry has introduced any separate scheme for the development of telecommunication system in the tribal sub-plan areas;

(b) if so, whether any such scheme has been introduced for Orissa; and

(c) if so, the details with locations thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) :

(a) and (b). Yes, Sir. The Department has formulated Tribal Sub-Plan for the development of Telecommunication facilities in the Tribal Areas of the country including Orissa.

(c) The details in respect of Orissa are given in the enclosed Statement.

### STATEMENT

(C) (1) The detailed information in respect of 8th Plan (1992-97) Physical Targets under Tribal Sub Plan in respect of Orissa and Achievements for the first 3 years i.e. from 1.4.92 to 31.12.94 are as under :

S.No.	Item	8th Plan Targets	Achievement from 1.4.92 to 31.12.94.
1.	Telephone Exchanges (Nos.)	48	44
2.	Switching Capacity (Lines)	13200	15706
3.	DELS (Nos.)	8200	9195
4.	Village Public Telephones (Nos.)	1000	563

(Gram Panchayat Telephones)

(2) Details of the locations covered under Tribal Sub Plan in Orissa are as under :

S.No. Tribal District (Part or Whole)	Location of Tribal District
1. Balasore (Part)	1. Nilgiri Community Development Block of Nilgiri Tahasil in Nilgiri Sub-Division.
2. Boudh-Khondamal (Phulbani) District (Part)	2. (a) Khondamal Phulbani Tahasil of Khondamal Sub Division. (b) Baliguda & G. Udayagiri Tahasils of Baliguda Sub Division.
3. Gajapati Dist. (Part)	3. R. Udayagiri Tahasil and Gumma and Rayagada Blocks of Parlakhemundi Tahasils of Parlakhemundi Sub-Division.
4. Kalahandi Dist. (Part)	4. Thuamal-Rampur Block and Lanjigarh Block in Kalahandi Sub-Division.
5. Keonjhar Dist. (Part)	5. Keonjhar & Telkoi Tahasils of Keonjhar Sub Division, Champua and Barbil Tahasils of Champua Sub Division.
6. Koraput Dist. (Old) (Whole District)	6. Whole District of Koraput (old) (Now divided to 4 Districts)
7. Mayurbhanj Dist. (Whole)	7. Whole District of Mayurbhanj.
8. Sambalpur Dist. (Old) (Part)	8. Kuchinda Tahasil only.
9. Sundergarh Dist. (Whole)	9. Whole of Sundergarh District.

#### Price of Crude Petroleum

3623. SHRI PHOOL CHAND VERMA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the international trend in the price of crude petroleum during the last one year;

(b) the minimum and the maximum price of standard crude during 1994;

(c) the quantity of crude petroleum to be imported during 1995-96 and the foreign exchange involved; and

(d) the unit price paid for imported crude during 1992-93, 1993-94 and 1994-95?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a), (b) and (d). The prices of crude oil in the international market are subject to wide fluctuations. The weighted average unit price paid for imported crude during 1992-93, 1993-94 and 1994-95 was as under :

#### Rate in US\$ barrel

1992-93	17.88
1993-94	14.65
1994-95	16.00 (Provisional)

(c) The Oil Economy Budget for import of crude oil and petroleum products for 1995-96 is yet to be finalised.

#### Petrol Retail Outlets in Karnataka

3624. SHRI A. VENKATESH NAIK : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the details of proposals for setting up of new diesel and petrol retail outlets in Karnataka sponsored

by the Oil Selection Board in 1993-94 and 1994-95; and

(b) the number of such proposals which have been approved and implemented so far ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). The Oil Selection Board for Karnataka has finalised selection for 56 retail outlet dealerships during 1993-94 and 1994-95. The oil companies have issued letters of intent in all cases. Out of these, 38 retail outlets have been commissioned.

#### Class Entitlement in Jail

3625. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of the procedure being followed under which it is decided as to what class of jail is to be given to a prisoner;

(b) since when this procedure is being followed;

(c) whether there is any proposal to review the existing procedure to bring in tune with the present day environment; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) and (b). The classification of prisoner in jail is determined by relevant provisions of the Jail Manual or instructions of the State Government or Union Territory Administration concerned, apart from orders of the competent Court. This procedure is being followed from different dates by the respective State Governments/Union Territories, information in respect of which is not available with Government.

(c) and (d). Since 'prisons' is in List II of the Seventh Schedule to the Constitution, there is no such proposal under consideration of the Government.

### DD-3 Channel

3626. SHRI MANORANJAN BHAKTA :  
SHRI PRAKASH V. PATIL :  
SHRI SHANTARAM POTDUKHE :  
SHRI V. KRISHNA RAO :  
SHRI C.P. MUDALA GIRIYAPPA :  
SHRI K.G. SHIVAPPA :  
SHRI GURUDAS KAMAT :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government propose to revive DD-3 Channel;

(b) if so, the details thereof; and

(c) the time by which the channel is likely to start functioning ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) and (b). Yes, Sir. The programmes on this channel will include a wide range of serious entertainment, tele-films, plays, discussions, social issue based programmes, business news and documentaries.

(c) The channel is expected to be commissioned by July/August 1995.

### Proportion for Post Offices

3627. SHRI PARAS RAM BHARDWAJ : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the ideal proportion between the number of post offices and the population;

(b) whether there is some change recently in the said proportion; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) So far there is no ideal ratio indicated by the Government. Efforts are made to reduce the number of people served by a post office. As on 31-3-94 a post office served a population of 5527.

(b) and (c). Does not arise in view of (a) above.

### Import of Gas

3628. SHRI TARA SINGH :  
SHRI V. SREENIVASA PRASAD :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to import natural gas from Indonesia and Bangladesh;

(b) if so, the details thereof;

(c) the present production of natural gas in the country and quantum of gas to be imported;

(d) the terms and conditions of the import; and

(e) the steps taken to boost the production of natural gas indigenously?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (e). The proposals for the import of natural gas from Indonesia and Bangladesh are at a preliminary stage of examination. The quantity to be imported and the terms and conditions have not been decided yet. 53.09 MMSCMD was produced in the country in 1994-95. Steps taken to boost the production of natural gas include the development of new fields and additional development of some of the existing fields.

### Refugees

3629. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of refugees in the country as on date, State-wise and nationality-wise;

(b) the amount of expenditure incurred thereon by the Government during each of the last three years;

(c) the number of refugees sent back to their respective countries during the above period; and

(d) the time by which all the Sri Lankan and Bangladesh refugees are likely to be sent to their countries?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) There are about 2,71,000 refugees in India. Out of this, about 87,000 are Sri Lankan refugees, 98,000 Tibetan refugees, 86,000 Bangladesh refugees (Chakma/Hajong), and 52 are Myanmar refugees. Sri Lankan refugees are accommodated in Tamil Nadu and Orissa, Bangladesh refugees (Chakma/Hajong) in Tripura and Arunachal Pradesh, and Myanmar refugees in Mizoram and Manipur. Tibetan refugees are spread over different States mostly in Karnataka, Himachal Pradesh, Uttar Pradesh, West Bengal, Arunachal Pradesh and Jammu and Kashmir.

(b) The total expenditure incurred on these refugees during the last three years is indicated below :

1992-93	2856.33 lakhs
1993-94	3131.79 lakhs
1994-95	2465.00 lakhs

(c) 54187 Sri Lankan refugees have been repatriated during the last three years. 5199 Chakma refugees were repatriated to Bangladesh during 1994-95.

(d) The arrangements for repatriation of refugees are finalised in consultation with the country concerned. Only those refugees who express their willingness to return are repatriated. Hence no time-frame can be fixed in this regard.

#### **Agreement with Qutar in Petroleum Sector**

3630. SHRI CHETAN P.S. CHAUHAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether India and Qutar have agreed to tie up in petroleum sector; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) The two sides will examine the feasibility of exporting gas from Qutar to India and of forming joint ventures in hydrocarbon sector projects.

[*Translation*]

#### **Oil Refinery**

3631. SHRI GUMAN MAL LODHA :  
DR. CHINTA MOHAN :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Indian Oil Corporation has decided to set up an oil refinery in the country in collaboration with the Madras Refineries Ltd.;

(b) if so, the total estimated amount required for this purpose;

(c) the resources from where the amount is to be raised;

(d) whether the oil refinery propose to import the raw material and export the same after processing it;

(e) if so, the details in this regard, whether the Government have received any vability report of this refinery; and

(f) if so, the percentage of profit likely to be accrued on the products of this refinery as shown in the report and the main products of this refinery ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (f). Madras Refineries Limited (MRL) and Indian Oil Corporation Ltd. (IOC) have signed an Memorandum Of Understanding to establish an EOU refinery in Tamil Nadu, and if found viable, a joint venture would be formed for the purpose. The details of the refinery would be known only after the feasibility study report is prepared.

[*English*]

#### **Special Assistance to Gujarat**

3632. SHRI ARVIND TRIVEDI : Will the Minister of PLANNING AND PROGRAMME be pleased to state :

(a) whether there is any proposal under consideration of the Union Government to allocate special assistance from the Central Assistance Funds under the Special Assistance Plan during the Eighth Five Year Plan to solve the basic problems of big cities in Gujarat;

(b) if so, the steps taken/proposed to be taken by the Union Government in this regard;

(c) whether the Union Government have also received some representations in this regard; and

(d) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) No, Sir.

(b) Does not arise.

(c) No representation for additional/special Plan assistance to solve the basic problems of big cities in Gujarat is pending with the Government.

(d) Does not arise.

#### **Telecom Services**

3633. SHRI AMAR PAL SINGH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether any recommendations have been made by the Industrial Credit and Investment Corporation of India regarding basic telecom services;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes Sir.

(b) Two reports have been submitted by ICICI. One on Entry conditions for Basic Telecom Services and the other on "Process for selection of new operators for Basic Services".

(c) These reports were taken as one of the inputs for deciding on the entry guidelines issued by the Government and for framing the tender documents.

### Telephone Connections in Delhi

3634. SHRI RAJENDRA AGNIHOTRI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the position regarding installation of telephone connections under N-OYT general category in Kidwai Bhavan and Idgah Telephone exchanges of MTNL, Delhi, indicating the period upto which the lists have been cleared;

(b) the number of applications received by MTNL, Delhi for the change of address from Idgah exchange to Kidwai Bhavan exchange before the installation of telephone connections during last two years;

(c) whether MTNL, Delhi, have received any complaints regarding the delay in the change of address from Idgah exchange to Kidwai Bhavan exchange;

(d) if so, the details thereof; and

(e) the steps taken or proposed to be taken to expedite the installation of telephone connections in Janpath exchange in such transfer cases?

THE MINISTER OF STATE IN THE MINISTER OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Telephone connections in Kidwai Bhavan and Idgah telephone exchanges under non-OYT General Category have been released upto 31.10.94 and 28.02.95 respectively.

(b) Twelve cases have been received for the change of address from Idgah to Kidwai Bhavan exchange area during the last two years.

(c) No Sir.

(d) and (e). Not applicable in view of (c) above.

### STD Exchanges in Maharashtra

3635. SHRI PRAKASH V. PATIL : Will the Minister State of COMMUNICATIONS be pleased to state :

(a) the details of S.T.D. exchanges proposed to be started by the end of 1995 in Maharashtra, District-wise;

(b) the details of requests received for providing S.T.D. facilities; and

(c) the time by which the said facilities were likely to be extended?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The District-wise details of stations proposed for provision of STD facility during 1995-96 if given in the enclosed Statement-I.

(b) The details of stations for which requests have been received for providing STD facility are given in the enclosed Statement-II

(c) STD facilities to these exchanges will be provided progressively during 8th Five Year Plan Period subject to availability of resources such as land, building, equipment, funds, etc.

### STATEMENT-I

*Details of STD Stationing  
Planned for the Year 1995-96*

S.No.	SSA/District	Station	Category
1	2	3	4
1.	Ahmednagar	Tisgaon	OC
2.	Ahmednagar	Amrapur	OC
3.	Ahmednagar	Baradari	OC
4.	Ahmednagar	Belapur (T)	OC
5.	Ahmednagar	Hingangaon	OC
6.	Ahmednagar	Jawale (H)	OC
7.	Ahmednagar	Jeur	OC
8.	Ahmednagar	Kolhar Khurd	OC
9.	Ahmednagar	Mangalapur	OC
10.	Ahmednagar	Pravarasangam	OC
11.	Ahmednagar	Sengaon (S)	OC
12.	Ahmednagar	Sonai	OC
13.	Ahmednagar	Tambhere	OC
14.	Akola	B.Takli	THQ/SDCC
15.	Akola	Patur	THQ
16.	Akola	Telhara	THQ
17.	Amravati	Chikaldera	THQ/SDCC
18.	Amravati	Dharani	SDH/SDCC
19.	Aurangabad	Fatehpur	OC
20.	Beed	Ashti	ThQ/SDCC
21.	Beed	Dharpur	THO
22.	Bhandara	Jawahar Nagar	QC
23.	Buldana	Mehekar	SDH/SDCC
24.	Chandrapur	Badchandur	OC
25.	Dhule	Dhadgaon	THQ/SDCC
26.	Gadchiroli	Aheri	SDH/SDCC
27.	Jalgaon	Chinawal	OC
28.	Jalgaon	Faizpur	OC
29.	Jalgaon	Marwad	OC
30.	Jalgaon	Nabhirabad	OC
31.	Jalgaon	Pahur	OC
32.	Jalgaon	Pal	OC
33.	Jalgaon	Shendurni	OC
34.	Jalgaon	Wachali	OC
35.	Jaiva	Ner	SDCC
36.	Kalyan	Padgah	OC
37.	Kolhapur	Sadoli Khalba	OC
38.	Amrabati	Chandurbazar	THQ/SDCC
39.	Nanded	Degloor	SDH/SDCC
40.	Nanded	Hadgaon	THQ/SDCC

1	2	3	4
41.	Nanded	Kandhar	THQ/SDCC
42.	Nanded	Loha	THQ
43.	Nanded	Mukhed	THQ/SDCC
44.	Nanded	Naigaon	OC
45.	Nanded	Umri	OC
46.	Osmanabad	Kallam	THQ/SDCC
47.	Osmanabad	Washi	OC
48.	Parbhani	Sonepath	OC
49.	Pune	Kedgaon	SDCC
50.	Pune	Someshwarnagar	OC
51.	Raigad	Birwadi	OC
52.	Raigad	Borlimandla	OC
53.	Raigad	Borlipanchayata	OC
54.	Raigad	Kamarli	OC
55.	Raigad	Kasu	OC
56.	Raigad	Nagon	OC
57.	Raigad	Neral	OC
58.	Raigad	Verbat	OC
59.	Ratnagiri	Devrukh	SDCC
60.	Ratnagiri	Mangaon	
61.	Ratnagiri	Pawas	OC
62.	Ratnagiri	Ranpur	OC
63.	Ratnagiri	Gangameshwar	ThQ
64.	Satara	Dhedewadi	OC
65.	Satara	Khatav	OC
66.	Satara	Kudal	OC
67.	Satara	Malharpet	OC
68.	Satara	Pusegaon	OC
69.	Satara	Pubeswari	OC
70.	Satara	Surur	OC
71.	Satara	Vyajwadi	OC
72.	Solapur	Jeur	OC
73.	Solapur	Jeur(KMC)	OC
74.	Solapur	Modnimb	OC
75.	Solapur	Natepute	OC
76.	Solapur	Shreepur	OC
77.	Solapur	Tembhurne	OC
78.	Solapur	Velpur	OC
79.	Yeotmal	Maregaon	THQ/SDCC
80.	Yeotmal	Wani	S/SDCC

OC	Other Category
THQ	Tehsil Headquarter
SDHQ	Sub-division Headquarter
SDCC	Short Distance Charge Centre

**STATEMENT-II**

*Details of Stations for which Requests have been Received for Provision of STD Facility in Maharashtra*

Name of the Exch./ Station	District	Present status of STD
1	2	3
Akole	Ahmednagar	Provided
Rahata	-do-	
Kopergaon	-do-	
Sirdi	-do-	Provided
Risod	Akela	
Morshi	Amravati	
Ajanta & Ellora Caves	Aurangabad	
Kaij	Beed	
Ashti	-do-	
Patoda	-do-	
Dharur	-do-	
Ashti	-do-	
Deori	Bhandara	
Mehkar	Buldana	
Sindkhedraja	-do-	
Deolganoraja	-do-	
Sangrampur	-do-	Provided
Dasarkheda	-do-	
Lonara	-do-	
Mehekar	-do-	
Nanjura	-do-	Provided
Chimur	Chandrapur	
Awarpur	-do-	Provided
Pimpalner	Dhule	
Brahmanwel	Dhule	
Kudashi	-do-	
Naval Nagar	-do-	Provided
Korchi	Gadchiroli	
Allapalli	-do-	
Stroncha	-do-	
Bhamaragad	-do-	No Exchange
Armorli	-do-	Provided
Dhanora	-do-	
Etapalli	-do-	
Kurkheda	-do-	No Exchange
Mulchera	-do-	
Aheri	-do-	
Khirod	Jaigaon	
Bodwad	Jaigaon	
Raver	Jaigaon	Provided

1	2	3
Parola	Jalgaon	Provided
Edlabad	-do-	Provided
Mantha	-do-	
Ankushnagar	-do-	
Jafrabad	-do-	
Aurad Shahajani	Latur	
Nilanga	-do-	Provided
Ahmedpur	-do-	Provided
Dasarkhed	Malkapur	
Kinwat	Nanded	
Bhokar	-do-	
Malegaon	-do-	
Mandvi	-do-	
Mahur	-do-	
Degloor	-do-	
Hadgaon	-do-	
Kalwan	Nasik	
Vadnerbhairav	Nasik	Provided
Kalwan	-do-	
Deola	-do-	
Kallam	Osmanabad	
Vashi	-do-	
Someshwar Nagar	Pune	
Nira	-do-	
Khedgaon	-do-	
Lasurne	-do-	
Chokan	-do-	
Manchar	-do-	
Paladpur	Raigad	
Birwadi	-do-	
Poladpur	-do-	
Ambet	-do-	
Lanja	Ratnagiri	
Guhaghar	-do-	
Sangmeshwar	-do-	
Rajapur	-do-	
Devran	-do-	
Alore (MIDC)	-do-	
Savrda	-do-	
Sawarda	-do-	
Madangad	-do-	
Savarda	-do-	
Reddi	Sindhudurg	
Phondaghat	-do-	
Mangaon	-do-	

1	2	3
Jawala	Solapur	
Gholwad	Thane	Provided
Maswan	Thane	
Want	Yeotmal	

[Translation]

#### Expenditure on Election Analysis

3636. DR. P.R. GANGWAR : Will the Minister of INFORMATION AND BROADCASTING be pleased to state the expenditure incurred on the telecast of election analysis during the assembly Elections held in 1995?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): Doordarshan incurred an expenditure of Rs. 34.25 lakhs on the election analysis programmes during 1995.

[English]

#### Status of Oil Well at Pasarlapudi

3637. SHRI VADDE SOBHANADREESWARA RAO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state.

(a) the exact status of Pasarlapudi ONGC's Oil Well after camping it, as announced;

(b) whether it has been retrieved/saved for revival of production or is to be permanently closed; and

(c) the steps taken for reviving production in case the same is not retrieved ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). The well is closed temporarily. On completion of the foundation and other civil works, ONGC will move a ring to the site for revival operations. Depending on the condition of the well and economics of various options, the well may be revived.

[Translation]

#### Allotment of Petrol and LPG Agencies

3638. SHRI RAM BADAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state the number of freedom fighters in Uttar Pradesh who have been allotted petrol retail outlets and LPG agencies during each of the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : During the last three years, 9 retail outlet dealerships and 4 LPG distributorships were allotted under Freedom Fighters Category in Uttar Pradesh.

### Founds for Small Scale Industries

3639. SHRI CHHEDI PASWAN :  
SHRI KUNJEE LAL :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether there is any proposal to allocate additional funds for the development of Small Scale Industries in Bihar and Rajasthan;

(b) if so, the details thereof, State-wise;

(c) whether the amount allocated for this purpose during the current Five Year Plan is less than the amount allocated in the Seventh Five Year Plan; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) There is no specific proposal from the Governments of Rajasthan and Bihar for allocation of additional funds for the development of Small Scale Industries.

(b) Does not arise.

(c) For Rajasthan, the agreed outlay for the Eighth Five Year Plan for the development of Village and Small Scale Industries is Rs. 170.94 crores as against only Rs. 46.05 crore for the Seventh Five Year Plan. The corresponding figures for Bihar are Rs. 120.32 crore and Rs. 70.00 crore respectively.

(d) Does not arise.

### Deployment of CISF

3640. SHRI ANKUSHRAO RAOSAHAH TOPE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government have received any complaint from the Central Industrial Security Force that the force was not properly deployed during the recent Assembly elections in Bihar;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) to (c). It was reported that 7 coys of CISF were not deployed on polling booths on static duties. These coys were, however, utilised on mobile patrolling.

[English]

### Professional Training Institutions for SC/ST Girls

3641. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of WELFARE be pleased to state :

(a) the number of educational institutions set up during the last year to provide the professional training

to the girls belonging to Scheduled Castes and the Scheduled Tribes

(b) the number of SC/ST girls of Uttar Pradesh benefited by these educational institutions; and

(c) the financial assistance provided by the Union Government to Uttar Pradesh for these institutions during the said period?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) No educational institutions for providing professional training to Scheduled Caste/Scheduled Tribes girls has been set up anywhere in the country under any scheme of Government of India, Ministry of Welfare. However, the Government has given grant-in-aid to 83 voluntary organisations in the country to provide training to Scheduled Castes and Scheduled Tribes women/girls in various vocational and skill development trades like computer, typing, short-hand, tailoring, embroidery and knitting, etc. during the year 1994-95.

(b) 1085 SC/ST women/Girls benefited by the training centers, run by the voluntary organisations.

(c) Rs. 28.06 lakhs has been provided to 13 voluntary organisations in Uttar Pradesh during 1994-95.

[English]

### Flood Control Programmes

3642. SHRIMATI KRISHNENDERA KAUR (DEEPA) :  
SHRI RAMESHWAR PATIDAR :  
SHRI RAJESH KUMAR :  
SHRIMATI SHEELA GAUTAM :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government are taking measures to implement the soil-conservation and drainage area projects as its Flood Control Programmes;

(b) if so, the details thereof; and

(c) the funds provided by the Union Government for this purpose, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) to (c). A centrally sponsored scheme namely integrated watershed management in the catchments of flood prone rivers in Gangetic basin is being implemented since VI Five Year Plan with 100% Central assistance comprising 50% grant and 50% loan to the States. At present 10 catchments are covered under the scheme covering 8 States. Statewise Central assistance provided during 1994-95 are given in the enclosed Statement-I

**STATEMENT-I**

*Showing statewise catchment approved and assistance released for 1994-95 under centrally sponsored scheme of integrated watershed management of flood prone rivers*

S. States No.	Catchment	Assistance (Rs. in lakhs)
1. Bihar	i) Sone	Nil
	ii) Ajoy	
	iii) Punun	
2. Haryana	i) Ghaggar	90.00
3. Himachal Pradesh	i) Upper Yamuna	307.50
	ii) Giribata	
	iii) Ghaggar	
4. Madhya Pradesh	i) Sone	469.00
5. Punjab	i) Ghaggar	50.00
6. Rajasthan	i) Sahibi	719.00
7. Uttar Pradesh	i) Gomti	1251.50
	ii) Sone	
	iii) Upper Ganga	
	iv) Upper Yamuna	
8. West Bengal	i) Ajoy	103.00
	ii) Rupnarain	
Total		2990.00

**Telephone Tariff**

3643. SHRI ATAL BIHARI VAJPAYEE :  
DR. LAXMINARAYAN PANDEYA :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to introduce discount in telephone tariff facility for International Subscriber Dialling (ISD) at par with S.T.D. (Subscriber Trunk-Dialling);

(b) if so, the details thereof;

(c) whether the Government have made any assessment of the loss of revenue being suffered by the Indian Telecommunication services due to diversion of ISD calls as "Collect calls" and also on account of concessional tariff; and

(d) if so, details thereof for the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) A proposal on the subject is under consideration.

(b) to (d). While a 'Collect Call' means less revenue for DOT it also results in additional business. However, it is not possible to quantify the net effect. The concessional tariff is primarily intended to shift traffic from peakload hours to off peak hours. The incidental advantage is generation of additional business.

**Sardar Sarovar Project**

3644. SHRI SHANKERSINH VAGHELA : Will the Minister for WATER RESOURCES be pleased to state :

(a) the latest position of the Sardar Sarovar Project;

(b) whether the project would be completed within stipulated time;

(c) if not, the reasons therefor;

(d) whether some States have requested to reduce the height of the project;

(e) if so, the details alongwith the reasons advanced for reduction of the height of the project; and

(f) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU): (a) to (c). A Statement is enclosed.

(d) to (f). The issue regarding the proposal of the Government of Madhya Pradesh for reduction in the height of Sardar Sarovar Dam from 455 feet to 436 feet forms part of the Write Petition (Civil) No. 319 of 1994 in the matter of Narmada Bachao Andolan versus Union of India and others which is presently under consideration by the Supreme Court of India and hence, the matter is subjudice.

**STATEMENT**

*Progress in construction of Sardar Sarovar Project*

**A. Physical progress as on 31.1.95 :**

S.No.	Component	Excavation %	Concreting %	Drilling %
1	2	3	4	5
1.	Main Dam	89.87	73.46	75.89
2.	River Bed Power House	92.46	(Open)	
		84.82	(Underground)	

1	2	3	4	5
3.	Canal Head Power House	Nearing completion	96.12	
4.	Vadgam Sacale Dam	Nearing completion	99.05	
5.	Narmada Main Canal (0 to 144 km)	Earthwork % 94.80 (Excavation)	Lining % 80.64	Structural Concrete % 64.97
6.	Branch Canals : Phase I (to 144.4km)	78.2	52.39(con) 37.75 (Brick)	63.02
7.	Distribution System (0 to 144 Km)	60.38	33.79	36.21

### B. Financial Progress

An expenditure of Rs. 3690.42 crores has been incurred on the project upto January, 1995.

All possible steps are being taken to complete the project by 2000 A.D. However, completion of the dam depends upon the progress of Resettlement and Rehabilitation works and environmental safeguard measures complying with Hari-pasu condition in the territories of Madhya Pradesh and Maharashtra.

[Translation]

#### Telephone to Freedom Fighters in Madhya Pradesh

3645. SHRI SURAJBHANU SOLANKI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of freedom fighters in Madhya Pradesh on the waiting list for telephone connections, district-wise;

(b) whether any time limit has been fixed to provide telephone connections to them early;

(c) if so, the details thereof; and

(d) the time by which the waiting list is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Sir, no freedom fighter is on the waiting list for telephone connection in all the districts of Madhya Pradesh.

(b) to (d). Does not arise in view of (a) above.

[English]

#### Prohibition

3646. DR. K.V.R. CHOWDARY :  
DR. VASANT NIWRUTTI PAWAR :

Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government propose to implement total prohibition in the country;

(b) if so, the details thereof ; and

(c) the estimated loss of revenue as a result thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b). Article 47 of the Constitution provides that the State shall endeavour to bring about prohibition in the country. However, since production, manufacture, possession, transport, purchase and sale of the intoxicating liquor fall under entry 8 of the State List of the Seventh Schedule of the Constitution, it is for the State Governments to take appropriate steps in this regard. On its part, the Governments of India acts as a catalyst in persuading the States to take up measures for imposition of prohibition. In this regard a 12-point minimum programme was announced in 1975 which was followed by detailed guidelines to State Governments in 1978 to take immediate and effective steps in the direction of implementation of Prohibition in the States. Also the Central Government undertakes, through voluntary organisations, awareness generation programmes to educate people about ill effects of alcoholism.

(c) The excise revenue for all the States for the year 1993-94 was Rs. 659,563 lakhs as per the Reserve Bank of India's Bulletin of February, 1994.

Imposition of total prohibition in all the States of the country may result in an estimated revenue loss to the extent stated above.

#### Postal Facilities in West Bengal

3647. SHRI AMAR ROYPRADHAN : Will the Minister COMMUNICATIONS be pleased to state :

(a) the number of Gram Panchayat Villages in West Bengal, where Post Office facility has been provided by the Government, as on March 31, 1995; and

(b) the time by which this facility is likely to be provided in each of the Gram Panchayat villages in West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) All the 3320 gram panchayat villages in West Bengal have been provided with post office facility.

(b) Does not arise in view of (a) above.

### Congress of Mentally Handicapped

3648. SHRI SHRAVAN KUMAR PATEL : Will the Minister of WELFARE be pleased to state :

(a) whether the Congress of Mentally Handicapped had its session in New Delhi in December last;

(b) if so, the main resolutions passed, the suggestions and observations made therein for effective rehabilitation and welfare of the mentally retarded and handicapped; and

(c) the action taken to implement the suggestions made thereon?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) The XI World Congress on Mental Retardation was held in November, 1994 in New Delhi.

(b) The Delhi Declaration of XI World Congress on Mental Retardation on the rights and needs of people with mental handicap and their families in enclosed in the Statement;

(c) The declaration is under examination.

### STATEMENT

*The Delhi Declaration on the Rights of the Needs of People with Mental Handicap and their Families;*

*At its XI World Congress on Mental Retardation held in New Delhi, India, on November 26, 1994 the International League of Societies for Persons with Mental Handicap ("Inclusion International") adopted the following Declaration :*

1. People with Mental handicap have the same Human Rights as all other people. They have too long been denied these rights.
2. People with mental handicap remain particularly vulnerable to discrimination; discrimination on account of disabilities compounded by all other kinds of discrimination in relation to gender, class, race, culture, religion, age and sexuality.
3. The Programme for people with mental handicap and their families to be guaranteed their rights and to be given due respect and equal status in all societies.

4. Families are the main source of support and learning. They in turn need community support. Much more needs to be done to improve public understanding of the needs and strengths of people with mental handicap and their families. Schools, the media and institutions responsible for the training of professional staff have a key role to play in disseminating the knowledge we already have. They and their families must be at the centre of policy and decision-making that affect their lives.
5. Local and National Governments have a crucial role in planning, mobilising and resourcing appropriate services to support the individual, family and community members with disability.
6. Support must begin when the disability is first identified and must be life-long. People with mental handicap and their families need access to all the ordinary services available to other citizens. These include primary health care, education, housing, work opportunities, recreation and the opportunity to form relationships including sexual relationships.
7. Only when people with mental handicap and their families are given all through appropriate support, will society be able to benefit from the positive contribution they can make through full participation in the life of the community.
8. Organisations of families, disabled people themselves, their families and professionals must work in close partnership with local, national and international bodies. The individual person with mental handicap and his or her family must be at the heart of the partnership.
9. The United Nations has now given a lead to the world by publishing STANDARD RULES ON EQUALISATION OF OPPORTUNITIES FOR DISABLED PERSONS. We call on all Governments to disseminate and implement these Rules, in partnership with ORGANISATIONS of disabled persons.
10. This being the International Year of the Family, the XI World Congress rededicates itself to empowering families and communities to enable every individual especially the young child to realise her/his full development potential. We have a moral obligation to act now, to be practical, to work in our local communities to create one inclusive community for all world-wide.

[Translation]

#### Delivery of Money Orders in Rural Areas

3649. SHRI DATTA MEGHE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether in most of the cases the money orders sent from cities to the villages are still not delivered to the addressees by the postman/postmaster and are used for other purposes;

(b) the number of such complaints received by the Government during last three years, State-wise;

(c) the action taken by the Government thereon; and

(d) the concrete steps proposed to be taken by the Government to prevent recurrence of such cases?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (d). The information is being collected and will be placed on the Table of the House.

[English]

#### Central Industrial Security Force

3650. SHRI R. SURENDER REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the main objectives behind the creation of the Central Industrial Security Force in late sixties;

(b) whether with the change in the economic scenario in the country necessitating closure of unviable and loss-making public sector undertakings, a good number of CISF personnel is likely to be rendered surplus;

(c) if so, the details thereof;

(d) whether there is any proposal under the active consideration of the Government to permit the CISF to provide consultancy services to the private sector;

(e) if so, the details thereof;

(f) whether the modalities in this regard have been worked out and finalised; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) The Central Industrial Security Force was constituted for the better protection and security of industrial undertakings owned by the Central Government.

(b) No, Sir.

(c) Does not arise.

(d) to (g). It has been decided in principle to permit CISF to provide consultancy services to the private sector on payment basis. Actual consultancy can be taken up only after the CISF Act and Rules are suitably amended, incorporating modalities in this regard.

[Translation]

#### Telecommunications Facilities in U.P.

3651. DR. SAKSHIJI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have formulated any scheme with a view to provide telecommunication facilities in the backward areas of Uttar Pradesh;

(b) if so, the details thereof; and

(c) if not, the time by which it is likely to be provided?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir.

No separate scheme as such framed. However, National Telecom Policy, 1994 envisages to provide telephones practically on demand all over the country by 1997 including backward areas in U.P.

(b) and (c). Does not arise in view of (a) above.

[English]

#### Coal Mining Activities

3652. DR. KRUPASINDHU BHOI : Will the Minister of COAL be pleased to state :

(a) whether the Government are aware of the unscientific coal mining activities going-on in several coal mines in the country;

(b) if so, whether those coal mines have been identified;

(c) if so, the details thereof; and

(d) the steps taken to undertake the mining activities in a scientific and systematic way in those coalfields?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) to (d). Coal mining activity in the Public sector companies is generally undertaken on the basis of detailed exploration and mine planning. However, some cases of unscientific mining are reported by agencies like Directorate General of Mines Safety, (DGMS), Coal Controller. Such cases are brought to the notice of the coal companies for corrective action.

Some instances of illegal mining are also reported. Such cases of illegal mining are reported to the local police by the concerned coal companies for appropriate action.

#### Petrol Retail Outlets and LPG Agencies in Gujarat

3653. SHRI CHANDRESH PATEL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether some petrol retail outlets and LPG agencies have been allocated to various Co-operative Societies in Gujarat during 1994-95;

(b) if so, the details thereof;

(c) the number of applications received for the allotment of LPG agencies and petrol retail outlets in Jamnagar of Gujarat during January 1, 1992 to March 31, 1995; and

(d) the action taken thereon?

THE MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). One retail outlet dealership and one LPG distributorship have been allotted to cooperative societies in Gujarat during 1994-95.

(c) and (d). Out of 3 LPG distributorships advertised from 1.1.1992 to 31.3.1995 at Jamnagar in Gujarat, 2 LPG distributorships have already been commissioned. Selection for the remaining location is yet to be made by the OSB (Gujarat). Five applications are reported to have been received in response to the advertisement for this location. No retail outlet dealership has been advertised at Jamnagar during this period.

#### Indira Gandhi International Airport

3654. SHRI GURUDAS KAMAT :  
KUMARI SUSHILA TIRIYA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a large number of smuggling cases have come to the light at Indira Gandhi International Airport during the last few months;

(b) if so, the details thereof; and

(c) the measures taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) and (b). During 1994-95, 92 cases of smuggling were detected by the Customs authorities at Indira Gandhi International Airport. Of these, 46 cases were detected in the last six months.

(c) Measures taken to curb smuggling include greater surveillance over sensitive areas at the Airport and intensified intelligence and screening of baggage of passengers coming on sensitive flights. Close coordination is also being maintained with all agencies concerned with the detection and prevention of smuggling.

#### Telephone Adalat in Delhi

3655. SHRI SURENDRA PAL PATHAK : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether any representation has been received regarding non-execution of orders of Telephone Adalat in Office of M.T.N.L. (Delhi) during the last six months;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir. No such representation against non-execution of orders of Telephone Adalat has come to our notice.

(b) Not applicable.

(c) Not applicable.

[Translation]

#### Central Assistance to MP

3656. SHRI KHELAN RAM JANGDE : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government of Madhya Pradesh has requested the Union Government to increase the Central assistance for its schemes during the current financial year;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) No, Sir. The Central assistance, however, had been approved at Rs. 644.03 crores (Gross) for the year 1995-96.

(b) and (c). Do not arise.

[English]

#### Disputed Claims in CIL

3657. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of COAL be pleased to state :

(a) the number of cases of disputed claims of rupees more than five lakh in the Coal India Limited;

(b) the number of cases settled out of them with the amount paid therefor during the last three years; and

(c) the steps taken/proposed to be taken with a view to decreasing the trend of disputed claims?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) Available information regarding the details of large dues disputed by the customers, as on 31.3.95, as furnished by Coal India Limited is given in the enclosed Statement.

(b) Coal Companies are having regular discussions with the representatives of power utilities and other major consumers for settling the disputed claims. Modalities for settlement of disputes are also decided in these meetings.

The amounts settled during the last three years are as below :

(Rs. in Crores)	
Year	Amount
1992-93	52
1993-94	56
1994-95	363
<b>Total</b>	<b>471</b>

(c) Steps taken for settling the disputed claims include the following :

- (1) Bilateral discussions are held with consumers at the level of subsidiary company/CIL and also at the Government level.
- (2) Teams consisting of senior officials of the supplying coal companies have also been constituted for negotiation with the concerned consumer.
- (3) Inter-Ministerial discussions also take place for evolving of a consensus on modalities for settlement of disputed dues.
- (4) Single Member Umpires are being appointed on regional basis for settlement of the disputed claims between the State Electricity Boards and the Coal Companies.

#### STATEMENT

Name of Consumers	Amount (Rs. in Crores)
1	2
Andhra Pradesh Electricity Board	17.29
Ahmedabad Electric Company	16.94
Bihar State Electricity Board	19.52
Badarpur Thermal Power Station	232.94
Calcutta Electric Supply Company	2.68
Delhi Electric Supply Undertaking	35.27
Damodar Valley Corporation	76.38
Durgapur Project Limited	12.43
Gujarat Electricity Board	48.30
Haryana State Electricity Board	129.48
Karnataka Power Corporation Limited	6.37
Maharashtra State Electricity	324.30
Madhya Pradesh Electricity Board	23.16
National Thermal Power Corporation	141.98
Orissa State Electricity Board	16.87
Punjab State Electricity Board	174.94
Rajasthan State Electricity Board	30.13
Tamil Nadu Electricity Board	134.72

1	2
Uttar Pradesh State Electricity Board	121.96
West Bengal State Electricity Board	2.07
West Bengal Power Development Corporation	2.02
Others	7.55
<b>Total Power</b>	<b>1577.30</b>
Steel Authority of India Limited (SAIL)	313.34
Indian Iron and Steel Company (IISCO)	29.09
Others	23.67
<b>Total Steel</b>	<b>366.10</b>

#### Production of Crude Oil

3658. SHRIMATI VASUNDHARA RAJE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the target set for the crude oil production during the Eighth Five Year Plan period and the achievements made so far:

(b) whether the target is likely to be achieved;

(c) if not, the main factors responsible thereof; and

(d) the measures proposed to be taken to increase crude oil production to achieved the target?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) At the time of finalisation of the Eighth Five Year Plan in September 1991, a crude oil production of about 197 million tonnes was envisaged during the plan period. Against this, a crude oil production of about 86.27 million tonnes has been achieved during the first three years of the plan i.e., 1992-93, 1993-94 and 1994-95.

(b) and (c). The target is not likely to be achieved due to reasons such as rectificatory measures in the Bombay High, reservoir constraints in the Western onshore, environmental constraints in the Eastern region, etc.

(d) The steps to increase crude oil production in the country include :

- (i) Extension of some enhanced oil recovery schemes from pilot scale to full scale field application.
- (ii) Implementation of certain specialised technologies such as extended reach drilling, Horizontal and Drain Hole Drilling.
- (iii) Obtaining services of international experts wherever considered necessary.
- (iv) Implementation of new projects/schemes.

- (v) Drilling of development and infill wells and putting them on production in quickest possible period.
- (vi) Maintenance of reservoir health by appropriate pressure maintenance methods, work-over jobs and optimisation of production.
- (vii) Offering some medium-small seized fields to JVC/private parties by Government.

#### Centrally Sponsored Schemes

3659. SHRI NURUL ISLAM : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of Centrally sponsored irrigation schemes which have been pending in the North-Eastern States, specially in Assam.

(b) since when these schemes are pending and the reasons therefor;

(c) the steps taken/proposed to be taken by the Union Government for the early completion of these schemes; and

(d) the time by which these schemes are likely to be completed and the areas benefited by these schemes on its completion?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) There are no Centrally Sponsored Irrigation Schemes.

(b) to (d). Question does not arise.

[Translation]

#### Cow Slaughter Prevention Bill

3660. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Uttar Pradesh Cow Slaughter Prevention (Amendment) Bill, 1992 is pending for President's assent;

(b) if so, since when it is pending; and

(c) the time by which it is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) to (c). The Uttar Pradesh Prevention of Cow Slaughter (Amendment) Bill, 1992, was received from the Government of Uttar Pradesh on 1.6.1992 for consideration and assent of the President of India. Comments of the Ministry of Agriculture (Department of Animal Husbandry and Dairying) were sent to the State Government for clarifications on 13.6.1994. Clarifications from the State Government have not been received despite reminders to State Governments authorities.

[English]

#### Security Coverage

3661. SHRI P.C. CHACKO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to take measures to ensure complete security coverage to the family of late Shri Rajiv Gandhi till their requirement; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) and (b). Yes, Sir. The SPG security cover for the family of late Shri Rajiv Gandhi has been extended for 10 years from the date he demitted the office of the Prime Minister.

#### Funds for Poverty Alleviation

3662. DR. K.D. JESWANI : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the funds allocated to Gujarat for implementation of various poverty alleviation schemes during the Eighth Five Year Plan;

(b) whether the Union Government propose to enhance the allocation of funds to the Government of Gujarat for this purpose; and

(c) if so, the additional funds proposed to be allocated during the remaining period of Eighth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) The total funds (Centre + State) allocated to Gujarat for implementation of major poverty alleviation schemes during the first three years of Eighth Five Year Plan are given in the table below :

Programmes	(Rs. crores)		
	1992-93	1993-94	1994-95
1. Integrated Rural Development Programme (IRDP)	20.10	30.90	30.63
2. Jawahar Rozgar Yojana (JRY) 1st Stream	96.12	90.38	99.48
2nd Stream	-	38.87	38.87
3. Employment Assurance Scheme (EAS)	-	6.06*	44.75*

\* Central release + State matching share.

(b) and (c). For remaining two years of the Eighth Five Year Plan, the State-wise allocations including that for Gujarat will depend on the total budgetary support provided by the Central Government and the required matching share to be provided by State Governments

for the various Centrally Sponsored poverty alleviation schemes. This is finalised at the commencement of each financial year. For 1995-96 the allocations under the various programmes are in the process of being finalised.

#### Post-Offices in Orissa

3663. DR. KARTIKESWAR PATRA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the places in Orissa where Members of Parliament have recommended for opening of Post Offices, during 1992, 1993 and 1994; and

(b) the number of recommendations considered yet to be considered, separately, with the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The places in Orissa where Members of Parliament have recommended for opening of post offices during 1992, 1993 and 1994 are given in the enclosed Statement.

(b) All recommendations of the Members of Parliament have been considered for opening of post offices. Out of these, opening of three post offices has been found justified and two have been sanctioned. The rest of the proposals are not justified as per departmental norms.

#### STATEMENT

*Places recommended by Members of Parliament for opening of branch post offices during 1992, 1993 and 1994, district-wise*

S.No.	Name of District	Name of place
1	2	3
1.	Cuttack	Jhinkiri, Babalpur, Dora, Barhampura, Chital, M.S. Pur, Alasudha, Aludia, Fakirpada, Kharadi, Uludia, Dudurant, Haladi Basant, Jaragaidia, Ambartia, Baulasahi and Bari
2.	Balasore	Antara, Chandaneswar, Rathida, Jalakapadda Guagadia, Sathi, Vyas Vihar, Khadikabadi and Baliapal College Physical Education.
3.	Puri	Samantasingharpur, Kantasila, Sahanikera, Sahajpur, Tankia, Rampur College, Tarasfingha, Mathasahi.
4.	Ganjam	Paikapada and Maheswarpur
5.	Angul	Jarapada and Jarapada
6.	Dhenkanal	Binakarkaturi, Barahat, Bania Sahi and New Bhubane.

1	2	3
7.	Kendrapara	Jaykrishnapur
8.	Jajpur	K.B. Rur, Gopalpur, Richitrapur, Sujanpur, Basudevpur, Bijipur and Khuranti
9.	Bhadrak	Taladumuka
10.	Bolangir	Badagomunda
11.	Khurda	Sumanasasan

#### Petrol Retail Outlets

3664. SHRI P. KUMARASAMY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of petrol retail outlets and LPG agencies in Tamil Nadu at present;

(b) the number of petrol retail outlets and LPG agencies opened in the State during 1992-93, 1993-94 and 1994-95, year-wise;

(c) whether the Union Government propose to open more petrol retail outlets and LPG agencies in the State during 1995-96;

(d) if so, the details thereof;

(e) whether the Government of Tamil Nadu has sent any proposals to the Union Government in this regard; and

(f) if so, the details together with the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) As on 1.4.1995, there were 1466 retail outlet dealerships and 350 LPG distributorships functioning in Tamil Nadu.

(b) During the period 1992-93 to 1994-95, 61 retail outlet dealerships and 45 LPG distributorships were commissioned in Tamil Nadu.

(c) and (d). 96 RO dealerships and 50 LPG distributorships have been included in the current RO and LPG marketing plan(s) for Tamil Nadu, selection for which is underway through Oil Selection Board (Tamil Nadu). In addition, 52 RO dealerships and 88 LPG distributorships have been included in the RO marketing plan 1993-96 and LPG marketing plan 1994-96 respectively for Tamil Nadu.

(e) No, Sir.

(f) Does not arise.

#### Monitoring and Evaluation System in ITDP

3665. SHRI JITENDRA NATH DAS : Will the Minister of WELFARE be pleased to state :

(a) whether there is any monitoring and evaluation system in the Integrated Tribal Development Programme; and

(b) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes, Sir.

(b) The Tribal Welfare Department of the Tribal Sub Plan States/UTs have monitoring arrangements at various levels. There is the Project Level Committee to formulate, monitor and review programmes/schemes undertaken by ITDP. The States/UTs also undertake concurrent evaluation to ascertain the extent of benefits actually derived by the target Scheduled Tribe families in ITDP areas. The Ministry under its scheme of "Research and Training" entrusts studies to various research Institutions/Organisations to evaluate the impact of various family oriented schemes/programmes in ITDP areas.

#### Appointment of Scientific Expert

3666. SHRI HARIN PATHAK : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are aware of the technology 'Deep Seismic Soundings' in the better exploration of Oilfields;

(b) if so, the details thereof;

(c) whether the Government have any proposal to appoint a scientific expert/advisor on Deep Sounding;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) to (e). "Deep Seismic Soundings" (DSS) is a seismic survey method (usually refraction) used for studying deeper events like basement configuration, tectonic setting of sedimentary basins, so far as oil exploration is concerned.

There is no proposal to appoint a Scientific expert/advisor on "Deep Soundings" in the Ministry as since 1976 such surveys have been carried out by National Geophysical Research Institute on contract basis for ONGC, OIL and other organisations.

[Translation]

#### Foreign Prisoners

3667. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the country-wise, number of foreign nationals who are lodged in jails in the country;

(b) the main reasons for lodging them in jails;

(c) whether the respective Governments of these nationals are making any efforts to get them released; and

(d) the action being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) "Prisons" being a State subject, Government of India do not maintain such statistics.

(b) Foreign nationals, like Indian citizens, are lodged in jail, either as under-trials or convicts.

(c) Yes, Sir, in some cases the Governments of these nationals do make efforts to get them released.

(d) The request of the Government of the country to which the detenu belongs is sent to the State concerned for taking steps to expedite the trial etc.

[English]

#### Priyadarshini Jurala Project

3668. SHRI D. VENKATESWARA RAO :  
SHRI M.V.V.S. MURTHY :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Priyadarshini Jurala Project of Andhra Pradesh is pending with the Planning Commission for clearance;

(b) if so, the reasons for delay; and

(c) the time by which it is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) to (c). In order to enable the Planning Commission to consider this Project for investment clearance, the State Government was requested to submit certain informations/clarifications as back as in June, 1988. Besides this, the State Government has also been requested to prepare the updated project report and submit the same to the Central Water Commission. The compliance is still awaited from the State Government and as such this project is not pending for action in Planning Commission as of to-date.

#### Nanda Committee

3669. SHRI MAHESH KANODIA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the details of recommendations made by the Nanda Committee; and

(b) the response of the Government to each of the recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Sir, the details of the main recommendation of the Nanda Committee are given in the enclosed Statement.

(b) The report is under examination of the Government.

## STATEMENT

### *Details of the Recommendations of Nanda Committee*

\* The Committee has recommended passing of a new single legislation covering the Indian Telegraph Act (1885), The Indian Wireless Telegraphy Act (1933) and the Indian Telegraph Wires Unlawful Possession Act, (1950) and to name the new Act as The Indian Telecommunication Act (199-).

The tone of the Act which was authority oriented is sought to be changed to service or consumer oriented. The main recommendations of the Committee are as under :

1. The scope of the section relating to privileges and powers of the Government has been proposed to be considerably enlarged by defining the status and role of the different players in the business of telecommunications. In addition to the privileges and powers, the duties and responsibilities have also been added.
2. No change has been proposed in the privileges of the Central Government to establish, maintain and operate telecommunication systems, apparatus and services and the power of the Central Government to grant licenses.
3. In the environment of a possibility of a number of licensee service providers, besides the Central Government, the Committee has recommended that the status of the organisation of the Government responsible for establishment, maintenance and operation of telecommunication systems, apparatus and services retained by the Government under the above privilege should be at par with the licensee service providers for the purpose of regulation and controls. Also this organisation should have an identity distinctly separate from the Central Government. The Committee has proposed that this organisation may be called "Telecom Operating Authority".
4. It is proposed that the Central Government should be responsible for the functions which are common to all the service providers namely;
  - (i) Standardisation.
  - (ii) Research and development.
  - (iii) Preparation and monitoring of the development plans.
  - (iv) Regulation and management of frequency spectrum.
  - (v) Management of relations with International Bodies.

5. The Central Government should create a statutory authority to monitor and regulate the services and settle the disputes between the subscribers and the service provider, or between two service providers. This authority has been given the name "telecom regulatory authority" and its duties and responsibilities have been listed in the proposed Act.
6. In order to make the Act service oriented, the duties and responsibilities of the "service provider" and the "subscriber" have been listed in the proposed Act.
7. The section dealing with the rates for transmission of telecommunications within and outside India is proposed to be modified and factors to be kept in view while fixing those rates have been listed.
8. The section relating to settlement of disputes is proposed to have provision to deal with disputes between the subscribers and the service provider and also the disputes between two service providers. The arbitrator is proposed to be appointed by the telecom regulating authority instead of the Central Government.
9. A modification in section dealing with fraudulent use of telecommunications system is proposed to widen it to include any person who dishonestly obtains telecommunication service with a view to avoid payment, and employee helping him to do so.
10. A new section has been proposed to take care of the improper use of the telecommunication system by sending malicious and obscene telecommunications.

### Prohibition

3670. SHRI S.M. LALJAN BASHA : Will the Minister of WELFARE be pleased to state :

(a) whether there is any proposal to convene a meeting of Chief Ministers to formulate a strategy on imposing prohibition in the country;

(b) if so, the details thereof;

(c) whether opinion of the State Governments have been sought in this regard; and

(d) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

[Translation]

**Telephone Connections in Gujarat**

3671. SHRI RATILAL VARMA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of applications received by the end of January, 1995 for telephone connections in Gujarat, district-wise;

(b) the number of telephone connections provided so far, district-wise; and

(c) the time by which the telephone connections are likely to be provided to the remaining persons?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Information is given in Col. (5) of the attached Statement.

(b) Connections provided during 1994-95 and total working connection as on 31.3.95 are given in Col. (3) and (4) respectively of the Statement.

(c) During the year 1995-96 it is proposed to provide 1,45,000 new telephone connections. Telecom. Policy 1994, however, envisages the provision of telephone connections practically on demand by 1997 all over the country including Gujarat.

**STATEMENT**

S. No.	Name of Telecom District	Connections Provided during 1994-95 upto 31.3.95	Total working connection as on 31.3.95	Waiting List as on 31.1.95
1.	Ahmedabad	23660	231375	59145
2.	Amreli	1747	8585	3034
3.	Bhavnagar	4615	26116	14016
4.	Bharuch	2510	22224	6324
5.	Jamnagar	4826	24523	4910
6.	Junagadh	3745	28739	6657
7.	Khedra (Nadiad)	4023	41335	6547
8.	Banaskantha (Palanpur)	2769	18877	4568
9.	Kutch (Bhuj)	4368	25166	6870
10.	Mehsana	8228	41901	11477
11.	Panchmahal (Godhra)	3300	15473	3860
12.	Rajkot	9390	60534	12246
13.	Sabarkantha (Himatnagar)	2842	19937	3016
14.	Surat	20001	95071	45573
15.	Surendranagar	2383	15507	1616
16.	Vadodara	16000	70184	28965
17.	Valsad	8101	35184	15035
Total		122507	780731	233859

[English]

**Shifting of Telephones in Delhi**

3672. SHRI MOHAN RAWALE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the time taken by the Mahanagar Telephone Nigam Limited in Delhi for shifting a telephone connection within the same telephone exchange area;

(b) whether it is a fact that the Rohini Telephone Exchange takes 2-3 months in shifting a telephone connection locally;

(c) if so, the reasons therefor and the action taken against the officers concerned for dereliction of duty;

(d) whether the telephone subscriber is given some relief in the rental and call charges in such cases; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Sir, normally shifting within same exchange area is done within two weeks, provided the area where telephone is to be provided is technically feasible.

(b) No, Sir. Except for the cases which are delayed due to subscriber's reasons or area being technically not feasible.

(c) Not applicable in view of (b) above.

(d) and (e). The subscriber is allowed pro-rata refund of rental for the period the telephone service remains suspended beyond a period of fifteen days due to inability of the Department to carry out the shift if telephone has been disconnected at the old station.

**Sardar Sarovar Project**

3673. SHRI CHITTA BASU : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether a team of MPs/MLAs which visited the resettlement site in Gujarat found the conditions of the evicted families of the Sardar Sarovar Project unsatisfactory;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) A team of MPs/MLAs, which visited the resettlement sites in Gujarat has pointed out certain deficiencies in the implementation of Resettlement and Rehabilitation measures.

(b) The main points observed in the report of the team are :

(i) Resettlement and Rehabilitation of oustees taking place in independent villages and outside command area.

- (ii) Inadequate facilities of education, medical treatment, electricity connections, drinking water, grazing grounds, fire wood, drainage during monsoon period, police security and loan and subsidy.
  - (iii) Discrimination in job opportunities.
  - (iv) Difficulties in getting, possession of land, fragmentation in land holding, dues on the lands allotted and poor-quality of lands.
  - (v) Hostility of host villages and hence feeling of insecurity and lack of emotional integration.
  - (vi) Non-inclusion of some scheduled castes and tribes of Madhya Pradesh in the lists of Gujarat and deprivation of facilities thereof.
- (c) The deficiencies have been communicated to the Government of Gujarat for taking corrective measures.

#### Coal Production

3674. SHRI RAM PRASAD SINGH : Will the Minister of COAL be pleased to state :

(a) the quantity of coal produced in Bihar during the last three years;

(b) the amount of royalty given by the Union Government to Bihar during the said period;

(c) whether the Union Government have received any complaints from environmentalists and voluntary organisations opposing the large scale coal mining in Bihar;

(d) if so, the details thereof; and

(e) the action the Government propose to take to control environmental problem due to it?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) and (b). Details of the quantity of coal produced in the State of Bihar during the last three years and the royalty paid by Coal India Limited, to Government of Bihar during the said period are as under :

Year	Production (million tonnes)	Royalty paid (Rs. in crores)
1992-93	71.14	504.31
1993-94	73.28	555.05
1994-95 (Prov.)	74.08	613.18

(c) to (e). Representations have been received from INTACH (Indian National Trust for Art and Cultural Heritage) expressing concern about environment related issues etc. regarding development of coal mines in North Karanpura Coalfield of Central Coalfields Limited.

In order to mitigate the adverse impact of mining operations, actions have been and still are being taken for implementation of environmental protection measures viz. land reclamation, afforestation, control of air and water pollution etc. All such measures are incorporated in the Environmental Management Plans (EMPs) which are prepared for individual coal projects and are being implemented for the protection of environment.

#### Improvement in Postal Services

3675. SHRI RAM KAPSE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to induct several reforms to improve Postal Services from 1995; and

(b) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b). In consonance with the principal objective of the 8th Five Year Plan, of transforming the postal system into a modern one with necessary technological inputs, and to provide greater customer satisfaction, new value added services based on technology will continue to be introduced in 1995, in addition to implementing measures to streamline and extend existing services.

[Translation]

#### Foreign Participation in Oil Sector

3676. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have any proposal to invite foreign investors for participating in the oil sector;

(b) if so, the names of those foreign investors who have offered to participate in the oil sector;

(c) the details of the terms and conditions thereof; and

(d) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d). The oil sector has been opened up for private investment in exploration of oil and gas, refining and marketing of petroleum products, under the liberalised economic policies of the Government. So far, eight rounds of biddings for exploration and two rounds for development of small and medium sized fields under production sharing arrangements have been launched.

In response to these, 88 foreign companies/NRI's have submitted offers. Award of contract for exploration

of 11 blocks and development of 13 medium and small sized fields has been approved so far. Contract negotiations and evaluation of offers in the remaining cases are in progress.

Besides, foreign investment proposals including joint ventures in downstream activities are approved by the competent authority in accordance with the laid down policies and terms and conditions.

[English]

#### Rainfall Variation

3677. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether rainfall variation substantially affects the water available in the river Godavari for irrigation in Andhra Pradesh;

(b) whether the Central Water Commission has been studying these variations on the river Godavari; and

(c) if so, the findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) Yes, Sir. The water available in river Godavari or in any rain-fed river system is affected due to the variation of rainfall in time and space.

(b) No specific study has been carried out in this regard. However, the hydrology including water availability is examined by the Hydrology Studies Organisation of CWC for various major irrigation and power projects proposed by State Governments on river Godavari, as a part of techno-economic viability studies.

(c) Does not arise.

[Translation]

#### Coal Loading in BCCL

3678. PROF. RITA VERMA : Will the Minister of COAL be pleased to state :

(a) the reasons for which the coal could not be loaded by the Bharat Coking Coal Limited (BCCL) as per the loading schedule, on an average loading of 968 and 1170 railway-wagons daily, during 1992-93 and 1993-94;

(b) the action taken against the transporters and persons responsible therefor; and

(c) the amount paid as demurrage to the railway authorities due to non-loading of coal by BCCL in the wagons as per the schedule during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) According to information received from Coal India Limited (CIL), the actual average daily wagon loading by Bharat Coking Coal Limited (BCCL) during the year 1992-93 and 1993-94 in terms of four wheeler wagons was 2361 and 2838 respectively. The targets of loading for BCCL were 2718 in 1992-93 and 2942 for 1993-94.

(b) and (c). Loading of rail wagons depends on several factors including availability of coal and also railway wagons. The loading performance in percentage terms works out at 87% for 1992-93 and 96.5% for 1993-94. No action can be taken against transporters etc. unless it is held that shortfall in loading was due to their fault.

The amount of demurrage paid to railways for detention of wagons during the years 1992-93 and 1993-94 as under :

Year	(Data Provisional) (Rs. in crores)
1992-93	6.34
1993-94	7.33

Coal India Limited (CIL) have reported that penalty as stipulated in the contract agreement is imposed on the contractors in case the left behind of wagons is due to the fault of contractor.

[English]

#### Deployment of Para-military Forces

3679. SHRI K. PRADHANI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the amount spent on the deployment of Central Reserve Police Force and other para-military forces in the Assembly elections held in Arunachal Pradesh, Bihar, Orissa, Maharashtra and Gujarat;

(b) whether the State Governments have been asked to bear a part of the expenses incurred therefor;

(c) if so, the reaction of the State Governments thereto; and

(d) whether the Union Government have reconsidered the proposal to bear the entire expenses thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) Since the Central Para Military Forces have recently returned after deployment for the Assembly elections, exact details of expenditure are still being worked out.

(b) No, Sir.

(c) and (d). Do not arise.

### Raising of Funds by Companies

3680. SHRI PHOOL CHAND VERMA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have given clearance to the major public sector oil companies to raise funds from the capital market;

(b) if so, the details thereof;

(c) whether the Government have also asked IOC, HPCL and BPCL to submit proposals in this regard;

(d) if so, the details thereof;

(e) the amount allowed to be raised by each oil company; and

(f) the projects on which the amount would be utilised?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir. Proposals from oil companies have been considered on case to case basis.

(b) to (f). HPCL has been allowed to issue 3.47 crores equity shares of the face value of Rs. 10 per share at a premium. The amount raised by the Corporation would be utilised to fund major projects like Visakh Refinery Expansion, Lube Base Augmentation Facilities at Bombay refinery, Visakh Vijayawada Product Pipeline and LPG Import Handling Facilities at Mangalore.

BPCL has sought Government approval for domestic public issue of fresh equity of upto 1.50 crores shares of Rs. 10-each at a premium to be decided at the time of issue in consultation with the merchant bankers. The funds to be raised through the public issue would be used for financing Central India Refinery (CIR), Marketing Terminal for CIR, Bombay Manmad Pipeline and Numaligarh Refinery.

'In Principle' approval has also been given to IOC for offering 10% of the paid-up capital to the public. The Corporation is yet to firm up the details like timing, pricing, type of instrument, etc. for the public issue. The amount to be raised from the capital market would be utilised for ongoing approved projects such as Panipat Refinery, Kandla Bhatinda Pipeline, Reformers at refineries, etc.

[Translation]

### Oil Refineries in Gujarat

3681. SHRI N.J. RATHVA :

DR. AMRIT LAL KALIDAS PATEL :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there is any proposal to set up oil refineries in Gujarat;

(b) if so, the details thereof;

(c) whether any foreign assistance is being sought for this purpose;

(d) if so, the details thereof; and

(e) the places where these refineries are proposed to be set up in the State?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a), (b) and (e). Government have issued Letters of Intent to four companies in the private sector to set up new refineries in Gujarat. The details are as follows :

Name of the Party	Location	Capacity
1. M/s Reliance Petroleum Limited	Salaya, Jamnagar, Gujarat.	15 MMTPA
2. M/s International Petroleum SA (BVI), Switzerland (EOU)	West Coast of Gujarat	5 MMTPA (expandable to 10 MMTPA)
3. M/s Essar Oils Ltd.	Vadinar, Gujarat	9 MMTPA
4. M/s. Meplac Udyog	Distt. Panchmahal, Gujarat.	0.5 MMTPA

(c) and (d). Government do not monitor such information in respect of private sector refineries.

[English]

### Programmes on DD Channels

3682. SHRI MANORANJAN BHAKTA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Doordarshan's main channel is supposed to telecast serials produced by Doordarshan only and the Channel-II is meant for private producers;

(b) if so, whether programmes prepared by private producers are also being shown on Channel-I; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) No, Sir.

(b) Yes, Sir.

(c) Does not arise.

### Development of Adivasi Languages

3683. SHRI PARAS RAM BHARDWAJ : Will the Minister of WELFARE be pleased to state :

(a) whether the Government are considering for the development of major Adivasi languages;

(b) if so, the details thereof;

(c) whether the Government are taking any initiative for setting up of cells in this regard; and

(d) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes, Sir.

(b) The Central Institute of Indian Languages, Mysore, under the Ministry of Human Resource Development, Government of India has a major programme on major and minor tribal languages to devise scripts, make grammars and dictionaries to prepare teaching materials for schools and literacy programmes, to train tribal teachers in bilingual education and to do research on language variation and use. The Institute has so far worked on about 80 tribal and other minor languages in producing one or more of the above works.

(c) and (d). Yes, Sir. In a Conference on Tribal Languages held at Central Institute of Indian Languages, Mysore in 1987, there was a recommendation to the State Government to set up cells to implement bilingual education by using the tribal languages in the initial years of primary education.

#### Rescue Stations in Coal Mines

3684. SHRI TARA SINGH :

SHRI V. SREENIVASA PRASAD :

Will the Minister of COAL be pleased to state :

(a) whether the Government have set up a large number of rescue stations to deal with any emergent situation in the mines owned by the coal companies;

(b) if so, the details in this regard;

(c) whether the reports of the coal mine accidents held during the last three years have been submitted; and

(d) if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) and (b). Yes, Sir. There are six main rescue stations and 18 rescue rooms functioning in various subsidiary companies of Coal India Limited (CIL).

(c) and (d). Every accident involving fatalities is enquired by the Internal Safety Organisation (ISO) of concerned coal company. Normally, the enquiry reports of the ISO are made available in a month's time.

Directorate General of Mines Safety (DGMS), under the Mines Act, 1952 a statutory authority, also enquires into accidents involving fatalities and their enquiry is generally completed in a period of three months.

[Translation]

#### Waiting List for LPG Connections

3685. DR. LAL BAHADUR RAWAL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether a large number of persons are registered in waiting list for L.P.G. connections in the country particularly in Uttar Pradesh since 1992-93;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps being taken to dispose of this waiting list?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). The number of waitlisted applicants as on 1.1.1995 in Uttar Pradesh is around 13.22 lakhs. New LPG connections are released depending on total new customer enrolment in country level, slack available with distributors in the State and waiting lists. Efforts are constantly on to release LPG connections to as many applicants and as early as possible by ensuring higher product availability, through higher production from existing sources, commissioning of new production sources and imports.

#### Gas Training Institute

3686. SHRI AMAR PAL SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is any proposal to set up a Gas Training Institute for imparting training pertaining to gas in the country;

(b) if so, the proposed location thereof;

(c) whether any foreign collaboration is proposed for setting up of such Institute; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d). The Gas Authority of India Limited is setting up a Gas Training Institute at NOIDA with the assistance of the Government of Denmark.

[English]

#### Command Area Development Work

3687. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government have received any report from the Central Water Commission regarding unsatisfactory progress of Command Area Development Work in Andhra Pradesh;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) No, Sir.

(b) and (c). Does not arise.

[Translation]

### Irrigation Projects

3688. SHRI RAM TAHAL CHOUDHARY : Will the Minister of WATER RESOURCES be pleased to state :

(a) the names of the irrigation projects of national importance;

(b) whether there is any shortage of funds for the completion of these projects; and

(c) if so, the steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) No irrigation project in the country has been classified as irrigation project of national importance.

(b) and (c). Do not arise.

### Demand and Supply of Coal

3689. SHRI RAJENDRA KUMAR SHARMA :

SHRI DILEEP BHAI SANGHANI :

Will the Minister of COAL be pleased to state :

(a) whether the demand for coal is constantly increasing in power sector;

(b) whether there has been considerable decline in generation of power due to non-supply of coal in time; and

(c) if so, the details of the measures taken by the Government for the timely supply of coal to powerhouses and storage of coal in sufficient quantity?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) Yes, Sir.

(b) The coal based thermal power generation in the country has been steadily increasing over the years. During the year 1994-95, coal based thermal power generation has registered a growth of 3.8% (provisional) over last year.

(c) Coal Companies have been trying to meet the full requirements of thermal power stations in the country within the overall constraints including availability of wagons and payments against coal supplies. The despatches of coal for power sector are monitored on

a daily basis. Further the situation is reviewed every week in a High Level meeting presided over by Secretary (Cordn.) in the Cabinet Secretariat. Movement of coal to power sector is given top most priority by the Railways. On the basis of periodical reviews corrective action is taken wherever necessary. Instructions have also been issued to the power houses to improve the unloading performance in order to build sufficient stocks.

[English]

### Performance Appraisal of Projects/Schemes

3690. SHRI ATAL BIHARI VAJPAYEE :

DR. LAXMINARAYAN PANDEYA :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Planning Commission has made a performance appraisal of the projects/schemes for which funds were allocated to various States and Union Territories under the Annual Plans for 1992-93 and 1993-94;

(b) if so, the States which have not fully utilized the allocation made to them;

(c) whether the allocation made to the States were utilized for the specific projects/schemes covered under their Annual Plans;

(d) if not, the reasons therefor; and

(e) the criteria followed, if any, for enhancement/curtailment of plan allocation to the States/Union Territories?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) to (e). During Annual Plan discussions with States/Union Territories for finalisation of next year's plan, previous year's plan performance, sector/sub-sectorwise in physical and financial terms, is also reviewed by Planning Commission. Revised Plan outlays and expenditure incurred by States/Union Territories during 1992-93 and 1993-94 are given in the enclosed Statement.

Annual Plan size of a State is decided having regard to State's own resources and central support for the State's plan. The Central assistance to States is distributed according to the formula approved by the National Development Council in December, 1991. Sectoral allocation, within approved plan size, depends on State's priorities, Eighth Plan objectives as well as National perspective.

State Governments are expected to adhere to sector/sub-sectorwise break-up of approved Annual Plan outlay. In case of earmarked sectors, earmarked scheme/project or Minimum Needs Programme, any shortfall in expenditure, *vis-a-vis* approved outlay, entails adjustment in Central assistance.

## STATEMENT

Revised Outlay/Actual Expenditure for Annual Plans 1992-93 and 1993-94

(Rs. Crores)

S.No. States		Annual Plan - 1992-93		Annual Plan - 1993-94	
		Revised Outlay	Actual Expenditure	Revised Outlay	Actual Expenditure
1	2	3	4	5	6
1.	Andhra Pradesh	1675.00	2364.04	1851.00	2867.46
2.	Arunachal Pradesh	235.35	233.61	263.91	*
3.	Assam	700.00	655.44	872.00	862.19
4.	Bihar	1100.00	1149.18	750.00	*
5.	Goa	153.42	141.96	144.50	147.94
6.	Gujarat	1875.00	1939.00	1900.00	*
7.	Haryana	304.57	743.36	839.08	806.82
8.	Himachal Pradesh	490.50	490.98	562.82	570.73
9.	Jammu and Kashmir	623.00	620.00	684.00	653.74
10.	Karnataka	1915.00	1971.41	3025.00	3025.46
11.	Kerala	750.00	825.32	1019.77	1013.06
12.	Madhya Pradesh	1792.00	1992.03	2018.21	2235.88
13.	Maharashtra	3208.80	3372.80	3832.80	*
14.	Manipur	171.30	170.95	174.34	*
15.	Meghalaya	241.00	198.98	281.00	195.99
16.	Mizoram	165.18	165.17	181.90	174.31
17.	Nagaland	110.19	110.55	168.41	*
18.	Orissa	1055.00	1054.33	1095.19	*
19.	Punjab	856.50	885.30	1140.00	1142.80
20.	Rajasthan	1410.00	1406.67	1704.76	1743.32
21.	Sikkim	110.00	102.53	100.12	121.62
22.	Tamil Nadu	1766.75	1934.59	2102.21	2234.45
23.	Tripura	240.00	217.94	220.03	224.16
24.	Uttar Pradesh	3149.99	3457.61	2800.00	3249.58
25.	West Bengal	703.50	881.59	1020.94	1217.00

: Expenditure details not yet intimated

## Allocation of Naptha for T.P.S.

3691. DR. K.V.R. CHOWDARY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the State Government of Andhra Pradesh has requested to allocate Naptha for establishment of 200 MW Thermal Power Station near Hyderabad;

(b) if so, the details thereof;

(c) whether the State Government is requested any tax concession and duties of allocation of Naptha to the above proposed Thermal Power Station;

(d) if so, the details thereof; and

(e) the action propose to be taken by the Government in this regard?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (e). A proposal for allocation of 2 lakh tonnes of Naptha for establishment of 200 MW Naptha-based Thermal Power Station near Hyderabad Metropolitan Area has been received from the Andhra Pradesh State Electricity Board. The intended purpose of the project is to meet the growing power demand of Hyderabad. The demand is under examination.

Presently, there is no subsidised price of Naptha applicable to Power Plants. Naptha is allocated at normal (non-subsidised) prices to power generation units.

**S.T.D. Facilities**

3692. SHRI AMAR ROYPRADHAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the places in West Bengal for which Members of Parliament have recommended extension of S.T.D. facilities during 1992, 1993 and 1994;

(b) the time by which the Government propose to provide S.T.D. facilities there; and

(c) the names of other areas of West Bengal where this facility is proposed to be extended during 1995-96?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) A total of 60 places were recommended by Hon'ble Members of Parliament for extension of STD facility in West Bengal during 1992, 1993 and 1994 as per details given in the enclosed Statement-I.

(b) All the stations except the following have already been provided with STD facility:

GANGARAMPUR, BANDUAN, BANGITOLA, BHOGPUR, BUJONBARI, CHANGRABANDHA, GANGADHARPUR, GHOKSADANGA, ILAMBAZAR, KHANAKUL, LABPURA, MADANPUR, MANBAZAR, MOHAMMAD BAZAR, MURABAI, NABAGRAM, NAZAT, RAMESHWARPUR, UDAYANRAYANPUR, BERACHAMPA.

All these stations have been proposed for provision of S.T.D. facility during 1995-96.

(c) The List of stations proposed for provision of STD facility during 1995-96 is given in the Statement-II enclosed.

**STATEMENT-I**

*List of stations recommended by Members of Parliament for provision of S.T.D. facility in West Bengal*

**1992**

BANKURA, BONGAON, CANNING, CONTAI, DOUITAN, DIGHA, GANGASAGAR, GWATAL, GOBARDANGA, JALPAIGURI, KAKDWIP, KALIACHAK, KOLAGHAT, MECHEDA, PANAGARHBAZAR, PANSKURA, RAIGANJ, TAMLUK,

**1993**

DALKHOLA, DINHATA, GANGARAMPUR, HALDIBARI, HARIPAL, ISLAMPUR, JHALDA, JHARGRAM, JIRAT, KALIAGUNJ, KHATRA, MATHABHANGA, MEKHLIGUNJ, TUFANGUNJ,

**1994**

BAGNAN, BANDUAN, BANGITOLA, BERACHAMPA, DHOGPUR, AIJONBARI, CHAMPABANGA, CHANGRA-

BANDHA, CHARGHAT, DUBROJPUR, GANGADHRPUR, GHOKSADANGA, GUSKARA, ILAMBAZAR, KHANAKUL, LABPUR, MADANPUR, MANBAZAR, MASAT, MOHAMMAD BAZAAR, MURARAI, NABAGRAM, NAZAT, RAGHUNATHPUR, RAMESHWARPUR, RAMPURHAT, SANTIPUR, UDAYNARAYANPUR.

**STATEMENT-II**

*Names of stations proposed for provision of STD facility during 1995-96 in West Bengal*

NAME OF STATION	DISTRICT
1	2
BADHARHAT	24-PARGANAS(N)
BERACHAMPA	24-PARGANAS(N)
GAIGHATA	24-PARGANAS(N)
GOPALNAGAR	24-PARGANAS(N)
HARDA	24-PARGANAS(N)
ISWARIGACHA	24-PARGANAS(N)
ITINDA	24-PARGANAS(N)
KATIAHAT	24-PARGANAS(N)
CHAMPAHATI	24-PARGANAS(N)
GOCHARAN	24-PARGANAS(N)
MOGRAHAT	24-PARGANAS(N)
GANGAJALGHATI	BANKURA
INDUS	BANKURA
JOYRAMBATI	BANKURA
PATRASAYET	BANKURA
RANIBANDH	BANKURA
RASULPUR	BANKURA
SINLAPAL	BANKURA
SONAMUKHI	BANKURA
AHMEDPUR	BIRBHUM
BASAPARA	BIRBHUM
LOHAPUR	BIRBHUM
MAYURESWAR	BIRBHUM
LOLLARPUR	BIRBHUM
DAIDYAPUR	BURDWAN
BHATAR	BURDWAN
BHEDIA	BURDWAN
BUDBUD	BURDWAN
BULBULITOLA	BURDWAN
CHAKDIGHI	BURDWAN
CHANDRAPUR	BURDWAN
DAINHAT	BURDWAN
DEBIPUR	BURDWAN
DHATRIGRAM	BURDWAN
DIGNAGAR(1)	BURDWAN
GANGATIKURI	BURDWAN
HATGOYINDPUR	BURDWAN

	2
JAMALPUR	BURDWAN
JAUGRAM	BURDWAN
KAICHAH	BURDWAN
KANDRA	BURDWAN
KETUGRAM	BURDWAN
MANTESWAR	BURDWAN
MONDALGRAM	BURDWAN
NUTANHAT	BURDWAN
PANCHANANTALA	BURDWAN
PARAJ	BURDWAN
PATULI	BURDWAN
RAMGOPALPUR	BURDWAN
SANESBOANJ	BURDWAN
SEHERABAZAR	BURDWAN
SHYAMSUNDAR	BURDWAN
SIMLON	BURDWAN
BAXIHAT	COOCHBEHAR
CHOWDHURIHAT	COOCHBEHAR
NISHIGANJ	COOCHBEHAR
PUNDIBARI	COOCHBEHAR
HARIRAMPUR	DAKSHIN DINAJPUR
HILLI	DAKSHIN DINAJPUR
TAPAN	DAKSHIN DINAJPUR
TRIMOHINI	DAKSHIN DINAJPUR
ALGRAH	DARJEELING
BIDHAMNAGAR	DAERJEELING
BIJONBARI	DARJEELING
KHARIBARI	DARJEELING
MIRIK	DARJEELING
MUNGPO	DARJEELING
NAGRISPUR	DARJEELING
NAXAIBARI	DARJEELING
PHANSIDEWA	DARJEELING
BOINCHEE	HOOGHLY
CHANDITALA	HOOGHLY
JANSIPARA	HOOGHLY
KAMARPUKUR	HOOGHLY
BAROBISA	JALPAIGURI
BELACOPA	JALPAIGURI
CHALSA	JALPAIGURI
DHUPBURI	JALPAIGURI
FALAKATA	JALPAIGURI
GAIRKATA	JALPAIGURI
JAIGAON	JALPAIGURI
JATESWAR	JALPAIGURI
KALCHINIA	JALPAIGURI
KAMAKSHYAGURI	JALPAIGURI

1	2
KRANTIRHAT	JALPAIGURI
MADARIHAT	JALPAIGURI
METELI	JALPAIGURI
DOOLABARI	JALPAIGURI
ARAI DANGA	MALDA
BEDEMOYNA	MALDA
CHANCHAL	MALDA
GAZOLE	MALDA
HARISONANDRAPUR	MALDA
KHUSIDA	MALDA
MANIKCHAK	MALDA
MOTHARARI	MALDA
PAKUAHAT	MALDA
PARANPUR	MALDA
SAMSI	MALDA
SUJAPUR TOWN	MALDA
VAISHNABNAGAR	MALDA
ALANGIRI	MIDNAPUR
AMLAGORA	MIDNAPUR
BHAGWANPUR	MIDNAPUR
CHANDRAKONA	MIDNAPUR
DANTON	MIDNAPUR
DASPUR	MIDNAPUR
DEBRA	MIDNAPUR
DHADIKA	MIDNAPUR
GOALTORE	MIDNAPUR
GOMUNDA	MIDNAPUR
GOIBALLAVPUR	MIDNAPUR
GOURA	MIDNAPUR
HERIA	MIDNAPUR
HOOMGARH	MIDNAPUR
JAHALDA	MIDNAPUR
KAKGAOHIA	MIDNAPUR
KALINDI	MIDNAPUR
KESIARY	MIDNAPUR
KESHPUR	MIDNAPUR
KHAKURDA	MIDNAPUR
KHALSULI	MIDNAPUR
KHIRPAI	MIDNAPUR
KULTIKRI	MIDNAPUR
MALIGRAM	MIDNAPUR
MATHCHANDIPUR	MIDNAPUR
NACHINDA	MIDNAPUR
NARADUL	MIDNAPUR
NARAYANGARH	MIDNAPUR
POTASPUR	MIDNAPUR

1	2
RASKUNDU	MIDNAPUR
SALBONI	MIDNAPUR
SATBANKURA	MIDNAPUR
SATMILE	MIDNAPUR
SILDA	MIDNAPUR
SRINAGAR	MIDNAPUR
AURANGABAD	MURSHIDABAD
BELDANGA	MURSHIDABAD
DOMKAL	MURSHIDABAD
HARIHARAPARA	MURSHIDABAD
ISLAMPUR-I	MURSHIDABAD
JALANGI	MURSHIDABAD
JANGIPUR	MURSHIDABAD
RANINAGAR	MURSHIDABAD
SALAR	MURSHIDABAD
ASANPURGAR	NADIA
BETHUADAHARI	NADIA
CHAPPA	NADIA
DHUSULIA	NADIA
DIGNAGAR(2)	NADIA
KALIGUNJ	NADIA
PALLASIPARA	NADIA
PLASSEY	NADIA
PURBABISHNUPUR	NADIA
TEHATTA	NADIA
DUBRA	PURULIA
HURA	PURULIA
RANGADIH	PURULIA
HEMTABAD	UTTAR DINAJPUR
ITAHAR	UTTAR DINAJPUR
MUNKI	UTTAR DINAJPUR

### Video Piracy

3693. SHRI SHRAVAN KUMAR PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the fast growing incidence of video piracy;

(b) the number of gangs of video priates smashed by the Central authorities during 1993-94 and 1994-95 so far; and

(c) the measures taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) to (c). The information is being collected and will be laid on the Table of the House.

[Translation]

### Socio-Economic Development of SCs/STs in Maharashtra

3694. SHRI DATTA MEGHE : Will the Minister of WELFARE be pleased to state :

(a) the amount provided by the Union Government to the Government of Maharashtra for the socio-economic development of Scheduled Castes/Scheduled Tribes during 1993-94 and 1994-95, scheme-wise; and

(b) the details of achievement made during the said period?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b). Details are given in the statement I and II enclosed.

### STATEMENT-I

Central Assistance Released to Government of Maharashtra and Achievement Made Under the Various Schemes for Scheduled Castes by Ministry of Welfare During 1993-94 and 1994-95

(Rs. in lakhs)

S.No.	Name of Scheme	1993-94		1994-95	
		CA Released	Achievements made	CA Released	Achievements made
1	2	3	4	5	6
1.	SC Dev. Corporation	138.16	56,315 (Beneficiaries)	56.97	3800 (under compilation)
2.	SCA to SCP	1562.79	46,627	1575.89	N.A.
3.	Liberation and Rehabilitation of Scavengers	378.00	644 Trained 2792 Rehabi- litated	500.00	2080 Trained 8000 Reh. (anticipated)

1	2	3	4	5	6
4.	Post Matric Scholarship for SCs/STs	1240.04	2,31,560 (awards)	2084.482	2,76,779 (anticipated)
5.	Pre-matric Scholarships	20.03675	4,188 (awards)	29,702	9020
6.	Girls Hostels for SCs	56.43	6 Hostels 470 Inmates	Nil	Nil
7.	Boys Hostels for SCs	68.24	10 Hostels 675 Inmates	Nil	Nil
8.	Boot Banks for SCs/STs	20.49	1,610 (Beneficiaries)	35.55	3998 (anticipated)
9.	Upgradation of Merit for SC/ST students	Nil	Nil	Nil	Nil
10.	Coaching and Allied	1.00	55	0.79969	N.A.
11.	PCR/Atrocities Act	96,14684	N.A.	10.52	N.A.

**STATEMENT-II**

*Central Assistance Released to Government of Maharashtra and Achievement Made Under the Various Schemes for Scheduled Tribes by Ministry of Welfare During 1993-94 and 1994-95.*

S.No.	Name of Scheme	1993-94		1994-95	
		CA Released	Achievements made	CA Released	Achievements made
1	2	3	4	5	6
1.	Research and Training	23.75	1 candidate selected for doctoral Fellowship	24.30	1 candidate selected for doctoral fellowship
2.	Scheme of Grant-in-aid to State Tribal Dev. Cooperative Corporation for minor forest produce operation in the State of Maharashtra.	53.00	-	30.00	-
3.	SCA				
	SCA (TSP)	2234.35	-	2196.24	-
	Article 275(1)	795.00	-	801.75	-
	Girls Hostel for STs	-	-	-	-
	Boys Hostel for STs	-	-	-	-
	Ashram School for STs	69.42	38 Schools (Second phase constructed)	1.76	1 School
	Educational Complex for ST Girls	6.33	(for one complex)	-	-
4.	Vocational Training Centres	-	-	54.12	for 4 VTCs

[English]

**Printing of Postal Stationery**

3695. SHRI R. SURENDER REDDY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the break-up of the postal stationery (envelopes, inland letters and postcards) received by the Postal Administration from the Security Printing Presses at Hyderabad and Naski during the last three years;

(b) the amount payable to each Security Press separately for the last three years;

(c) whether the amount outstanding for printing of stationery items, was paid regularly to the Security Presses;

(d) if so, the details thereof;

(e) if not, the reasons for the delay in payment; and

(f) the time by which the arrears would be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The break-up of the Postal stationery (Envelopes, Inland letter, cards and Postcards) supplied by the Security Printing Press at Nashik during the last three years and by the Security Printing Press, Hyderabad during 1994-95, in crore pieces, is furnished in the enclosed Statement. Supply made by the Security Printing Press during the previous two years is being collected and will be laid on the Table of the House.

(b) to (f). The information is being collected and will be laid on the Table of the House.

#### STATEMENT

*Supplies Made by India Security Press, Nashik and Security Printing Press Hyderabad,*

(in crore pieces)

#### A. India Security Press, Nashik

Year	Single Post Card	Reply Card	Letter Card	Envelope
1992-93	41.07	10.48	55.89	20.50
1993-94	41.70	10.26	52.50	20.56
1994-95	53.81	32.09	39.82	18.07

#### B. Security Printing Press, Hyderabad

1994-95 (Upto 19.3.1995)	36.10	-	34.10	8.97
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#### Telephone Connections

3696. SHRI JAGMEET SINGH BRAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have fixed a target to achieve the capacity of providing telephone connections on demand to all the persons waiting for telephone connection in the metropolitan cities of the country;

(b) if so, the time by which this target is likely to be achieved;

(c) the estimated total capital likely to be invested therein;

(d) the sources of capital;

(e) whether the Government have achieved the target fixed for sanctioning telephone connections in 1994;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) The National Telecom Policy, 1994 envisages provision of telephone connections on demand by 1997

all over the country including the four metropolitan cities - viz. New Delhi, Bombay, Calcutta and Madras.

(c) About Rs. 5,600 crores is estimated as the likely capital investment required for providing telephone on demand in metro cities.

(d) The sources of capital to meet the requirement as at are :

the internal resources, market borrowing in the form Telecom Bonds, lease of equipment and likely investment by private sector.

(e) and (f). No, Sir. 4.4 lakh telephone lines have been provided in the four metro-cities against the target of 5.23 lakhs fixed for 1994-95.

(g) Due to delay in the supply of equipment, the target for 1994-95 in the four metro-cities could not be met.

#### LPG Agencies

3697. SHRI CHANDRESH PATEL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government of Gujarat has sent any proposals to the Union Government for setting up LPG agencies in the State;

(b) if so, the details thereof;

(c) the decision taken by the Government thereon; and

(d) the number of LPG agencies proposed to be allotted in Jamnagar during 1995 and 1996?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir.

(b) and (c). Do not arise.

(d) Two locations have been included for Jamnagar in the LPG Marketing Plan(s). Interview for one location has already been conducted. It generally takes about 1-2 years for commissioning of distributorships from the date of advertisement.

[Translation]

#### LPG Marketing Scheme in U.P.

3698. DR. SAKSHIJI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the names of the places of Uttar Pradesh which have been included in LPG marketing scheme during the last two years;

(b) whether the Union Government have brought certain new places under LPG marketing scheme in this State during 1994-95;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) 72 LPG distributorships were included in the LPG Marketing Plan 1992-94 for Uttar Pradesh.

(b) and (c). Yes, Sir. Out of 128 LPG distributorships included in the new Marketing Plan 1994-96, 25 distributorships are for new places.

(d) Does not arise.

[English]

#### **Jama Masjid as a Wakf Property**

3699. SHRI SYED SHAHABUDDIN : Will the Minister of WELFARE be pleased to state :

(a) whether the Jama Masjid, Delhi is and has been registered as a Wakf property;

(b) if so, whether it comes under the purview of the Delhi Wakf Board;

(c) the annual budget for Jama Masjid for 1994-95 as approved by the Wakf Board alongwith the estimated income from various sources such as Wakf properties endowed for the Jama Masjid, fees collected from tourists, donations from the congregation and other visitors and contribution by the Board; and

(d) the details of the regular staff employed for provision of religious and other services to the Jama Masjid?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b). According to Delhi Wakf Board, Jama Masjid, Delhi, has been notified as a Wakf property in 1970. The Wakf Act, 1954 which is applicable to UT of Delhi contains provisions detailing the scope of powers exercisable by Wakf Board in relation to a Wakf property so notified.

(c) and (d). According to Delhi Wakf Board, despite a written agreement executed in the presence of Arbitrator Shri Mohd. Shafi Qureshi between the officials of Delhi Wakf Board and Imam of Jama Masjid, namely, Sh. Syed Abdullah Bukhari, the Imam has not been submitting the accounts of the amounts received by him from tourists and by way of donations etc. to the Delhi Wakf Board. As such, the Board has not been able to prepare the Annual Budget of Jama Masjid for 1994-95.

For the same reason, the record of regular staff employed for provision of religious and other services to the Jama Masjid is not available with the Delhi Wakf Board.

11.16 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, April 28, 1995 Vaisakha 8, 1917 (Saka)*

**PLS 40. XXXIX. 18.95**

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